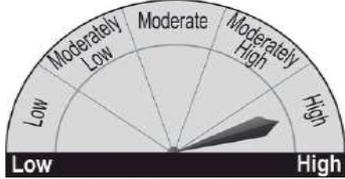


DRAFT SCHEME INFORMATION DOCUMENT

ICICI Prudential Private Banks ETF

(An open-ended Exchange Traded Fund replicating/ tracking S&P BSE Private Banks Index)

This product is suitable for investors who are seeking*:	Risk-o-meter
<ul style="list-style-type: none">• Long term wealth creation• An exchange traded fund that aims to provide returns that closely correspond to the returns provided by S&P BSE Private Banks Index, subject to tracking error.	 <p>Investors understand that their principal will be at high risk</p>
*Investors should consult their financial advisers if in doubt about whether the product is suitable for them.	

Offer of Units of Rs. 10 each, issued at a premium approximately equal to the difference between face value and Allotment Price during the New Fund Offer and at NAV based prices on an on-going basis.

New Fund Offer Opens on:

New Fund Offer Closes on:

*The AMC reserves the right to extend or pre close the New Fund Offer (NFO) period, subject to the condition that the NFO Period including the extension, if any, shall not be for more than 15 days or such period as allowed by SEBI.

The Scheme will re-open for continuous Sale and Repurchase within 5 business days from the date of allotment.

The Scheme is proposed to be listed on BSE Limited and National Stock Exchange of India Limited.

Name of Mutual Fund: ICICI Prudential Mutual Fund

INVESTMENT MANAGER

Name of Asset Management Company: ICICI Prudential Asset Management Company Limited

Corporate Identity Number: U99999DL1993PLC054135

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi – 110 001 www.icicipruamc.com	Corporate Office: One BKC 13th Floor, Bandra Kurla Complex, Mumbai - 400051	Central Service Office: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (East), Mumbai – 400 063 website: www.icicipruamc.com , email id: enquiry@icicipruamc.com
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Name of Trustee Company: ICICI Prudential Trust Limited

Corporate Identity Number: U74899DL1993PLC054134

Registered Office: 12th Floor, Narain Manzil, 23, Barakhamba Road, New Delhi – 110001

The particulars of ICICI Prudential Private Banks ETF (the Scheme) has been prepared in accordance with the Securities and Exchange Board of India (Mutual Funds) Regulations 1996, (hereinafter referred to as SEBI (MF) Regulations) as amended till date, and filed with SEBI, along with a Due Diligence Certificate from the AMC. The units being offered for public subscription have not been approved or recommended by SEBI nor has SEBI certified the accuracy or adequacy of the Scheme Information Document (SID).

The Scheme Information Document (SID) sets forth concisely the information about the Scheme that a prospective investor ought to know before investing. Before investing, investors should also ascertain about any further changes pertaining to the Scheme such as features, load structure, etc. made to this SID by issue of addenda / notice after the date of this Document from the Mutual Fund/Investor Service Centres/Website/Distributors or Brokers.

The investors are advised to refer to the Statement of Additional Information (SAI) for details of ICICI Prudential Mutual Fund, Tax and Legal issues and general information on www.icicipruamc.com

SAI is incorporated by reference (is legally a part of the Scheme Information Document). For a free copy of the current SAI, please contact your nearest Investor Service Centre or log on to our website.

The SID should be read in conjunction with the SAI and not in isolation.

This Scheme Information Document is dated October 30, 2018.

Disclaimer of BSE Limited:

“BSE Limited (“the Exchange”) has given vide its letter dated October 25, 2018 permission to ICICI Prudential Mutual Fund to use the Exchange’s name in this SID as one of the Stock Exchanges on which this Mutual Fund’s Units are proposed to be listed. The Exchange has scrutinized this SID for its limited internal purpose of deciding on the matter of granting the aforesaid permission to ICICI Prudential Mutual Fund. The Exchange does not in any manner:-

- i) warrant, certify or endorse the correctness or completeness of any of the contents of this SID; or
- ii) warrant that this scheme’s unit will be listed or will continue to be listed on the Exchange; or
- iii) take any responsibility for the financial or other soundness of this Mutual fund, its promoters, its management or any scheme or project of this Mutual Fund;

and it should not for any reason be deemed or construed that this SID has been cleared or approved by the Exchange. Every person who desires to apply for or otherwise acquires any unit of ICICI Prudential Private Banks ETF of this Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription/acquisition whether by reason of anything stated or omitted to be stated herein or for any reason whatsoever”.

Disclaimer of National Stock Exchange of India Limited:

“As required, a copy of this Scheme Information Document has been submitted to National Stock Exchange of India Limited (hereinafter referred to as NSE). NSE has given vide its letter NSE/LIST/64723 dated October 26, 2018 permission to the Mutual Fund to

use the Exchange's name in this Scheme Information Document as one of the stock exchanges on which the Mutual Fund's units are proposed to be listed subject to, the Mutual Fund fulfilling various criteria for listing. The Exchange has scrutinized this Scheme Information Document for its limited internal purpose of deciding on the matter of granting the aforesaid permission to the Mutual Fund. It is to be distinctly understood that the aforesaid permission given by NSE should not in any way be deemed or construed that the Scheme Information Document has been cleared or approved by NSE; nor does it in any manner warrant, certify or endorse the correctness or completeness of any of the contents of this Scheme Information Document; nor does it warrant that the Mutual Fund's units will be listed or will continue to be listed on the Exchange; nor does it take any responsibility for the financial or other soundness of the Mutual Fund, its sponsors, its management or any scheme of the Mutual Fund.

Every person who desires to apply for or otherwise acquire any units of the Mutual Fund may do so pursuant to independent inquiry, investigation and analysis and shall not have any claim against the Exchange whatsoever by reason of any loss which may be suffered by such person consequent to or in connection with such subscription /acquisition whether by reason of anything stated or omitted to be stated herein or any other reason whatsoever."

Disclaimer of Asia Index Private Limited (AIPL):

"The "S&P BSE Private Banks Index" (the "Index") is published by Asia Index Private Limited ("AIPL"), which is a joint venture among affiliates of S&P Dow Jones Indices LLC ("SPDJI") and BSE Limited ("BSE"), and has been licensed for use by ICICI Prudential Asset Management Company Limited ("Licensee"). Standard & Poor's® and S&P® are registered trademarks of Standard & Poor's Financial Services LLC ("S&P") and Dow Jones® is a registered trademark of Dow Jones Trademark Holdings LLC ("Dow Jones"). BSE® and SENSEX® are registered trademarks of BSE. The trademarks have been licensed to AIPL and have been sublicensed for use for certain purposes by Licensee. Licensee's "ICICI Prudential Private Banks ETF" (the "Product") is/are not sponsored, endorsed, sold or promoted by AIPL, SPDJI, Dow Jones, S&P, any of their respective affiliates (collectively, "S&P Dow Jones Indices") or BSE. None of AIPL, S&P Dow Jones Indices or BSE makes any representation or warranty, express or implied, to the owners of the Product or any member of the public regarding the advisability of investing in securities generally or in the Product particularly or the ability of the Index to track general market performance. AIPL's, S&P Dow Jones Indices' and BSE's only relationship to Licensee with respect to the Index is the licensing of the Index and certain trademarks, service marks and/or trade names of AIPL, S&P Dow Jones Indices, BSE and/or their licensors. The S&P BSE Private Banks Index is determined, composed and calculated by AIPL or its agent without regard to Licensee or the Product. None of AIPL, S&P Dow Jones Indices or BSE are responsible for and have not participated in the determination of the prices, and amount of the Product or the timing of the issuance or sale of the Product or in the determination or calculation of the equation by which the Product is to be converted into cash, surrendered or redeemed, as the case may be. AIPL, S&P Dow Jones Indices and BSE have no obligation or liability in connection with the administration, marketing or trading of the Product. There is no assurance that investment products based on the Index will accurately track index performance or provide positive investment returns. AIPL and S&P Dow Jones Indices LLC are not investment advisors. Inclusion of a security within an index is not a recommendation by AIPL, S&P Dow Jones Indices or BSE to buy, sell, or hold such security, nor is it considered to be investment advice.

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ABBREVIATIONS

Abbreviations	Particulars
AMC	ICICI Prudential Asset Management Company Limited
AMFI	Association of Mutual Fund in India
AML	Anti Money Laundering
BSE	BSE Limited
CAMS	Computer Age Management Services Private Limited
CPSE	Central Public Sector Enterprises
CDSL	Central Depository Services (India) Limited
CBLO	Collateralised borrowing and Lending Obligations
DP	Depository Participant
FPI	Foreign Portfolio Investors
NAV	Net Asset Value
NII	Non Institutional Investors
NSE	National Stock Exchange of India Limited
NRI	Non-Resident Indian
PSB	Public Sector Bank
SID	Scheme Information Document
RBI	Reserve Bank of India
SEBI	Securities and Exchange Board of India
The Fund or The Mutual Fund	ICICI Prudential Mutual Fund
The Trustee	ICICI Prudential Trust Limited
ICICI Bank	ICICI Bank Limited
IMA	Investment Management Agreement
The Regulations	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996, as amended from time to time.
The Scheme	ICICI Prudential Private Banks ETF
Underlying Index	S&P BSE Private Banks Index

INTERPRETATION

For all purposes of this SID, except as otherwise expressly provided or unless the context otherwise requires:

- The terms defined in this SID include the plural as well as the singular.
- Pronouns having a masculine or feminine gender shall be deemed to include the other.
- All references to "US\$" refer to United States Dollars and "Rs./INR/ ₹" refer to Indian Rupees. A "Crore" means "ten million" and a "Lakh" means a "hundred thousand".
- Words not defined here has the same meaning as defined in "The Regulations"

HIGHLIGHTS/SUMMARY OF THE SCHEME

Name of the Scheme	ICICI Prudential Private Banks ETF
Type of the Scheme	An open-ended Exchange Traded Fund replicating / tracking S&P BSE Private Banks Index
Investment Objective	The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.
Underlying Index	S&P BSE Private Banks Index For more details of the Underlying Index, refer section on 'Information on S&P BSE Private Banks Index'.
Plans/ Options	Currently, there are no plans/ options under the Scheme.
Loads	<p>Entry Load - Not Applicable.</p> <p>In terms of circular no. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009, SEBI has notified that, w.e.f. August 01, 2009 there will be no entry load charged to the schemes of the Fund and the upfront commission to distributors will be paid by the investor directly to the distributor, based on his assessment of various factors including the service rendered by the distributor.</p> <p>Exit Load There will be no exit load for units sold through the secondary market on the stock exchanges where the Scheme will be listed. Currently, the Scheme is proposed to be listed on BSE and NSE. Investors shall note that the brokerage on sales of the units of the scheme on the stock exchanges shall be borne by the investors.</p> <p>Redemption of units can be made directly with the Fund in creation unit size. Currently there is no exit load applicable for the said transactions.</p> <p>For more details on Loads, please refer section on 'Load Structure'.</p>
Minimum Amount for Application/Subscription	<p>During NFO: Rs. 5,000 and in multiples of Re.1.</p> <p>On Stock Exchanges: Investors can buy/sell units of the Scheme in round lot of 1 unit and in multiples thereof.</p> <p>Directly with the Mutual Fund: Authorised Participant(s)/ Investor(s) can buy/sell units of the Scheme in Creation Unit Size viz. 15,000 units and in multiples thereof.</p> <p>An investor can buy/ sell units on a continuous basis in the normal market segment of National Stock Exchange of India Limited (NSE)/ BSE Limited or any other stock exchange where the Scheme will be listed, during the trading hours like</p>

	<p>any other publicly traded stock at prices which are quoted on the stock exchanges. These prices may be close to the actual NAV of the Scheme. There is no minimum investment, although units are to be purchased in lots of 1 (one) unit.</p>
<p>Liquidity</p>	<p>Through Stock Exchanges: Currently, the Scheme is proposed to be listed on BSE Limited and National Stock Exchange of India Limited (NSE). Buying or selling of units of the Scheme by investors can be done on all the Trading Days of the stock exchanges. The minimum number of units that can be bought or sold is 1 (one) unit.</p> <p>Directly with the Fund: Authorised Participant(s)/ Investor(s) can subscribe/redeem the units of the Scheme directly with the Fund only in creation unit size and in multiples thereof.</p> <p>The subscription & redemption of units would be based on the portfolio deposit & cash component as defined by the Fund for that respective business day. The Fund may allow cash purchases/cash redemption of the units of the Scheme or by depositing basket of securities comprising the underlying index in Creation Unit Size by Authorised Participant(s)/ Investor(s).</p> <p>Purchase/redemption request shall be made by such investors to the Fund whereupon the Fund shall arrange to buy/sell the underlying portfolio of securities on behalf of the investor. In case of shares bought and sold by the AMC on behalf of the investor, entire proceeds of portfolio deposit and other cost and charges related to the purchase and sale of basket of underlying securities for servicing the subscription or redemption transaction would be borne by the investor.</p> <p>Investors, other than Authorised Participants, can sell units in less than Creation Unit Size of the Scheme directly to the Mutual Fund without any exit load in the following cases:</p> <ul style="list-style-type: none"> • if the traded price of the ETF units is at a discount of more than 3% to the NAV for continuous 30 days; or • if discount of bid price to applicable NAV is more than 3% over a period of 7 consecutive trading days; or • if no quotes are available on exchange for 3 consecutive trading days; or • when the total bid size on the exchange(s) is less than half of creation unit size daily, averaged over a period of 7 consecutive trading days. <p>Under these circumstances, investors, as specified above, can redeem units of the Scheme directly with the fund house without any exit load. In case of redemptions by NRIs, requisite TDS will be deducted from the respective redemption proceeds.</p> <p>The aforesaid criteria for the direct redemption with the fund house are also available at the website of the AMC at</p>

	<p>'http://www.icicipruamc.com/Acceptance-of-Direct-Redemption-for-ETFs.aspx'. The mutual fund will track the aforesaid liquidity criteria and display it on its website viz., www.icicipruamc.com if the same is triggered, no exit load would be applicable in such cases.</p>
Tracking Error	<p>The AMC would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. Under normal circumstances, the AMC will endeavour that the tracking error of the Scheme does not exceed 2% per annum. However, this may vary due to various reasons mentioned below or any other reasons that may arise and particularly when the markets are very volatile.</p> <p>For more details on Tracking Error, kindly refer 'Tracking Error Risk' under Scheme Specific Risk Factors.</p>
Special Products	Not Available.
Benchmark 9	<p>The performance of the Scheme would be benchmarked against S&P BSE Private Banks Index.</p> <p>For more details on the benchmark, kindly refer 'Information on S&P BSE Private Banks Index'.</p>
Transparency/NAV Disclosure 17(a)	<p>The AMC will calculate and disclose the first NAV within 5 business days from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every Business Day. The AMC shall prominently disclose the NAV of all schemes under a separate head on the AMC's website and on the website of AMFI. NAV will be determined on every Business Day except in special circumstances. NAV of the Scheme shall be made available at all Customer Service Centres of the AMC.</p> <p>AMC shall update the NAV on the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) and AMC website (www.icicipruamc.com) by 9.00 p.m. on every business day. In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.</p> <p>In addition to the above, the indicative NAV will be updated on AMC's website during market hours, on regular 1 minute interval basis.</p> <p>The AMC shall disclose portfolio of the scheme (along with ISIN) as on the last day of the month / half-year on AMC's website i.e. www.icicipruamc.com and on the website of AMFI within 10 days from the close of each month / half-year respectively. Since the Scheme is a new scheme, Top 10 holdings and sector wise holdings are not available.</p> <p>The AMC shall publish an advertisement in all India edition of at least two daily newspapers, one each in English and Hindi,</p>

every half year disclosing the hosting of the half-yearly statement of the scheme's portfolio on the AMC's website and on the website of AMFI.

The AMC shall send via email both the monthly and half-yearly statement of scheme portfolio within 10 days from the close of each month / half-year respectively. The unitholders whose e-mail addresses are not registered with the Fund are requested to update / provide their email address to the Fund for updating the database.

The AMC shall provide a physical copy of the statement of scheme portfolio, without charging any cost, on specific request received from a unit holder.

I. INTRODUCTION

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A. RISK FACTORS

Standard Risk Factors:

- Investment in Mutual Fund Units involve investment risks such as trading volumes, settlement risks, liquidity risks, default risks, including the possible loss of principal.
- Mutual Funds and securities investments are subject to market risks and there is no assurance or guarantee that the objectives of the Scheme will be achieved.
- As the price/value/interest rates of the securities in which the Scheme invests fluctuates, the value of your investments in the Scheme may go up or down. The Sponsors are not responsible or liable for any loss resulting from the operation of the Scheme beyond the contribution of an amount of Rs. 22.2 lakhs collectively made by them towards setting up the Fund and such other accretions and additions to the corpus set up by the Sponsors.
- The name of the Scheme and does not in any manner indicate either the quality of the Scheme or its future prospects and returns.
- The Scheme is an Exchange Traded Fund (ETF). There can be no assurance that an active secondary market will develop or be maintained.
- The NAV of the Scheme may be affected by changes in the general level of interest rates and trading volumes.
- The NAV of the Scheme may be affected by settlement periods and transfer procedures.
- In the event of receipt of inordinately large number of redemption requests or of a restructuring of the Scheme's portfolios, there may be delays in the redemption of Units.
- The Liquidity of the Scheme's investments is inherently restricted by trading volumes.
- Investors in the Scheme are not being offered any guaranteed returns.
- Mutual funds being vehicles of securities investments are subject to market and other risks and there can be no guarantee against loss resulting from investing in the Scheme. The various factors which impact the value of the Scheme's investments include, but are not limited to, fluctuations in interest rates, prevailing political and economic environment, changes in government policy, factors specific to the issuer of the securities, tax laws, liquidity of the underlying instruments, settlement periods, trading volumes etc.
- The past performance of the mutual funds managed by the Sponsors / Mutual Fund / Asset Management Company and their affiliates/associates does not guarantee future performance of the Scheme.
- Investment decisions made by the AMC may not always be profitable.

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From time to time and subject to the Regulations, the Sponsors, the Mutual Funds and investment companies managed by them, their affiliates, their associate companies, subsidiaries of the Sponsors, and the AMC may invest either directly or indirectly in any or all the Schemes. The funds managed by these affiliates, associates, the Sponsors, subsidiaries of the Sponsors and /or the AMC may acquire a substantial portion of the Scheme's Units and collectively constitute a major investor in the Scheme. Accordingly, redemption of Units held by such funds, affiliates/associates and Sponsors might have an adverse impact on the Units of the Scheme because the timing of such redemption may impact the ability of other Unit holders to redeem their Units.

- Further, as per the Regulation, in case the AMC invests in any of the Schemes managed by it, it shall not be entitled to charge any fees on such investments.
- The Scheme may invest in other schemes managed by the AMC or in the schemes of any other Mutual Funds, provided it is in conformity with the investment objective of the Scheme and in terms of the prevailing Regulations. As per the Regulations, no investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all Schemes of the Fund or in Schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund.

Scheme Specific Risk Factors:

Risks associated with investing in Equities

The value of the Scheme's investments, may be affected generally by factors affecting securities markets, such as trading volumes, settlement periods and transfer procedures, price and volume volatility in the capital markets, interest rates, currency exchange rates, changes in policies of the Governments, taxation laws or any other appropriate authority policies and other political and economic developments which may have an adverse bearing on individual securities, a specific sector or all sectors including equity and debt markets. Consequently, the NAV of the Units of the Scheme may fluctuate and can go up or down.

Market Risk

The Scheme's NAV will react to the stock market movements. The Investors could lose money over short periods due to fluctuation in the Scheme's NAV in response to factors such as economic and political developments, changes in interest rates and perceived trends in stock prices and market movements, and over longer periods during market downturns.

Market Trading Risks

- **Absence of Prior Active Market:** Although units of the Scheme are to be listed on the Exchanges, there can be no assurance that an active secondary market will develop or be maintained.
- **Lack of Market Liquidity:** Trading in units of the respective Scheme on the Exchange may be halted because of market conditions or for reasons that in the view of the Market Authorities or SEBI, trading in units of the Scheme are not advisable. In addition, trading in units of the Scheme is subject to trading halts caused by extraordinary market volatility and pursuant to BSE/NSE and SEBI "circuit filter" rules. There can be no assurance that the requirements of the Market necessary to maintain the listing of units of the Scheme will continue to be met or will remain unchanged.
- **Units of the Scheme may trade at Prices Other than NAV:** Units of the Scheme may trade above or below its NAV. The NAV of the Scheme will fluctuate with changes in the market value of Scheme's holdings. The trading prices of units of the Scheme will fluctuate in accordance with changes in their NAVs as well as market supply and demand of units of the Scheme. However, given that units can be created and redeemed only in Creation Units directly with the Fund, it is expected that large

discounts or premiums to the NAVs of the Scheme will not sustain due to arbitrage possibility available.

- **Regulatory Risk:** Any changes in trading regulations by the Stock Exchange/s or SEBI may affect the ability of market maker to arbitrage resulting into wider premium/discount to NAV. Although, the units are listed on BSE and NSE, the AMC and the Trustees will not be liable for delay in listing of Units of the Scheme on the stock exchanges / or due to connectivity problems with the depositories and/or due to the occurrence of any event beyond their control.
- **Settlement Risk:** In certain cases, settlement periods may be extended significantly by unforeseen circumstances. The inability of the Scheme to make intended securities purchases due to settlement problems could cause the Scheme to miss certain investment opportunities as in certain cases, settlement periods may be extended significantly by unforeseen circumstances. Similarly, the inability to sell securities held in the Scheme portfolio may result, at times, in potential losses to the Scheme, and there can be a subsequent decline in the value of the securities held in the Scheme's portfolio.

Portfolio Concentration Risk

To the extent that the Scheme may concentrate its investments in the Securities of companies of certain sectors, the Scheme will therefore be subject to the risks associated with such concentration. In addition, the Scheme may be exposed to higher levels of volatility and risk than would generally be the case in a more diverse fund portfolio of equity Securities. Such risks may impact the Scheme to the extent that it invests in particular sectors even in cases where the investment objective is more generic.

Volatility Risk

The equity markets and derivative markets are volatile and the value of securities, derivative contracts and other instruments correlated with the equity markets may fluctuate dramatically from day to day. This volatility may cause the value of investment in the Scheme to decrease.

Redemption Risk

Investors should note that even though the Scheme is an open ended Scheme, subscription/redemptions directly with the Fund would be limited to such investors who have the ability to subscribe/redeem the units of the Scheme in the creation unit size. Generally, this lot size is larger as compared to normal funds. However, investors wishing to subscribe/redeem units in other than specific lot size can do so by buying/selling the same on the Stock Exchange. Investors can also approach the Fund directly for redemption in other than Creation Unit Size on occurrence of various events as listed in this document.

Passive Investments

The Scheme is a passively managed scheme and may be affected by a general decline in the Indian markets relating to its Underlying Index. The Scheme invests in the securities included in its Underlying Index regardless of their investment merit. The AMC does not attempt to individually select stocks or to take defensive positions in declining markets.

Tracking Error Risk

The AMC would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. Under normal circumstances, the AMC will endeavour that the tracking error of the Scheme does not exceed 2% per annum. However, this may vary due to various reasons mentioned below or any other reasons that may arise and particularly when the markets are very volatile.

Factors such as the fees and expenses of the Scheme, corporate actions, cash balance, changes to the Underlying Index and regulatory policies may affect the AMC's ability to achieve close correlation with the Underlying Index of the Scheme. The Scheme's returns may therefore deviate from those of their Underlying Index. "Tracking Error" is defined as the standard deviation of the difference between daily returns of the index and the NAV of the Scheme. Tracking Error may arise due to the following reasons: -

- Expenditure incurred by the Scheme.
- Any delay experienced in the purchase or sale of shares due to illiquidity of the market, settlement and realization of sale proceeds and the registration of any securities transferred and any delays in receiving cash and dividends and resulting delays in reinvesting them.
- Securities trading may halt temporarily due to circuit filters.
- The underlying index reflects the prices of securities at close of business hours. However, the Fund may buy or sell the securities at different points of time during the trading session at the then prevailing prices which may not correspond to the closing prices on the exchange.
- Index Service Provider undertakes the periodical review of the scrips that comprise the underlying index and may either drop or include new securities. In such an event, the Fund will endeavor to reallocate its portfolio but the available investment/disinvestment opportunities may not permit precise mirroring of the Index immediately.
- The potential for trades to fail which may result in the Scheme not having acquired shares at a price necessary to track the index.
- The holding of a cash position (0-5% of the Net Assets to meet the redemptions and other liquidity requirements) and accrued income prior to distribution and accrued expenses.
- Disinvestments to meet redemptions, recurring expenses, dividend payouts etc.

Under normal circumstances, such tracking errors are not expected to exceed 2% per annum. However, this may vary due to the reasons mentioned above or any other reasons that may arise and particularly when the markets are very volatile.

Risks associated with Investing in money market instruments

- **Interest Rate risk:** This risk is associated with movements in interest rate, which depend on various factors such as government borrowing, inflation, economic performance etc. The values of investments will appreciate/depreciate if the interest rates fall/rise.
- **Credit risk:** This risk arises due to any uncertainty in counterparty's ability or willingness to meet its contractual obligations. This risk pertains to the risk of default of payment of principal and interest.
- **Liquidity risk:** The liquidity of a security may change depending on market conditions leading to changes in the liquidity premium linked to the price of the security. At the

time of selling the security, the security can become illiquid leading to loss in the value of the portfolio

Risks associated with Investing in CBLOs/ Government Securities:

- CCIL maintains prefunded resources in all the clearing segments to cover potential losses arising from the default member. In the event of a clearing member failing to honour his settlement obligations, the default Fund is utilized to complete the settlement. The sequence in which the above resources are used is known as the "Default Waterfall".
- As per the waterfall mechanism, after the defaulter's margins and the defaulter's contribution to the default fund have been appropriated, CCIL's contribution is used to meet the losses. Post utilization of CCIL's contribution if there is a residual loss, it is appropriated from the default fund contributions of the non-defaulting members.
- Thus the Scheme is subject to risk of the initial margin and default fund contribution being invoked in the event of failure of any settlement obligations. In addition, the Fund contribution is allowed to be used to meet the residual loss in case of default by the other clearing member (the defaulting member).
- However, it may be noted that a member shall have the right to submit resignation from the membership of the CBLO/Security segment if it has taken a loss through replenishment of its contribution to the default fund for the segments and a loss threshold as notified have been reached. The maximum contribution of a member towards replenishment of its contribution to the default fund in the 7 days (30 days in case of securities segment) period immediately after the afore-mentioned loss threshold having been reached shall not exceed 5 times of its contribution to the Default Fund based on the last re-computation of the Default Fund or the specified amount, whichever is lower.

Risks associated with investing in securitized debt:

The Scheme will not invest in securitized debt.

Risks associated with investing in ADR/ GDR/ Foreign securities:

The Scheme will not invest in ADR/GDR/Foreign securities.

Risks associated with Short Selling

The Scheme will not engage in short selling of securities.

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Risks associated with Securities Lending and Borrowing:

The Scheme may engage in Securities Lending activity.

Securities lending is lending of securities through an approved intermediary to a borrower under an agreement for a specified period with the condition that the borrower will return equivalent securities of the same type or class at the end of the specified period along with the corporate benefits accruing on the securities borrowed.

The risks in security lending consist of the failure of intermediary / counterparty, to comply with the terms of agreement entered into between the lender of securities i.e. the Scheme and the intermediary / counterparty. Such failure to comply can result in the possible loss of rights in the collateral put up by the borrower of the securities, the

inability of the approved intermediary to return the securities deposited by the lender and the possible loss of any corporate benefits accruing to the lender from the securities deposited with the approved intermediary. The scheme may not be able to sell lent out securities, which can lead to temporary illiquidity & loss of opportunity.

Investors are requested to refer to section “How will the Scheme allocate its assets?” for maximum permissible exposure to Securities Lending and maximum exposure limit to any single counterparty.

The AMC shall report to the Trustee on a quarterly basis as to the level of lending in terms of value, volume and the names of the intermediaries and the earnings/losses arising out of the transactions, the value of collateral security offered etc. The Trustees shall offer their comments on the above aspect in the report filed with SEBI under sub-regulation 23(a) of Regulation 18.

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Risks associated with investing in Derivatives:

- The Schemes may use various derivative products as permitted by the Regulations. Use of derivatives requires an understanding of not only the underlying instrument but also of the derivative itself. Other risks include the risk of mis-pricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.
- The Scheme may use derivatives instruments like Stock Index Futures or other derivative instruments for the purpose of hedging and portfolio balancing, as permitted under the Regulations and guidelines. Usage of derivatives will expose the Schemes to certain risks inherent to such derivatives.

- Derivative products are leveraged instruments and can provide disproportionate gains as well as disproportionate losses to the investor. Execution of such strategies depends upon the ability of the fund manager to identify such opportunities. Identification and execution of the strategies to be pursued by the fund manager involve uncertainty and decision of fund manager may not always be profitable. No assurance can be given that the fund manager will be able to identify or execute such strategies.

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- Thus, derivatives are highly leveraged instruments. Even a small price movement in the underlying security could have a large impact on their value. Also, the market for derivative instruments is nascent in India.

- The risks associated with the use of derivatives are different from or possibly greater than the risks associated with investing directly in securities and other traditional investments.

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- The specific risk factors arising out of a derivative strategy used by the Fund Manager may be as below:
 - Lack of opportunity available in the market.
 - The risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.

- Execution Risk: The prices which are seen on the screen need not be the same at which execution will take place

The Scheme will not have any exposure to Debt Derivatives.

Please refer section on “**Derivatives**” for further details.

- **Risk management strategies**

The Fund by utilizing a holistic risk management strategy will endeavor to manage risks associated with investing in equity markets. The risk control process involves identifying & measuring the risk through various risk measurement tools.

The Fund has identified following risks of investing in equity and designed risk management strategies, which are embedded in the investment process to manage such risks.

Risk and Description	Risk mitigants / management strategy
Risks associated with Equity investment	
<p>Market Risk The Scheme is vulnerable to movements in the prices of securities invested by the Scheme, which could have a material bearing on the overall returns from the Scheme. The value of the underlying Scheme investments, may be affected generally by factors affecting securities markets, such as price and volume, volatility in the capital markets, interest rates, currency exchange rates, changes in policies of the Government, taxation laws or any other appropriate authority policies and other political and economic developments which may have an adverse bearing on individual securities, a specific sector or all sectors including equity and debt markets.</p>	<p>Market risk is inherent to an equity scheme. Being a passively managed scheme, it will invest in the securities included in its Underlying Index.</p>
<p>Liquidity risk The liquidity of the Scheme’s investments is inherently restricted by trading volumes in the securities in which they invests.</p>	<p>The Scheme will try to maintain a proper asset-liability match to ensure redemption payments are made on time and not affected by illiquidity of the underlying stocks.</p>
<p>Tracking Error risk (Volatility/ Concentration risk): The performance of the Scheme may not commensurate with the performance of the underlying Index viz. S&P BSE Private Banks Index on any given day or over any given period.</p>	<p>Tracking Error risk (Volatility/ Concentration risk): Over a short to medium period, the Scheme may carry the risk of variance between portfolio composition and Benchmark. The objectives of the Scheme are to closely track the performance of the Underlying Index over the same period, subject to tracking error. The Scheme would endeavor to maintain a low tracking error by actively aligning the portfolio</p>

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Risk and Description	Risk mitigants / management strategy
Risks associated with Equity investment	
	in line with the Index.
Derivatives Risk As and when the Scheme trades in the derivatives market there are risk factors and issues concerning the use of derivatives since derivative products are specialized instruments that require investment techniques and risk analyses different from those associated with stocks and bonds.	Derivatives will be used in the form of Index Options, Index Futures and other instruments as may be permitted by SEBI. All derivatives trade will be done only on the exchange with guaranteed settlement. No OTC contracts will be entered into.

Risks associated with Debt investment	
Market Risk/ Interest Rate Risk As with all debt securities, changes in interest rates may affect the Scheme's Net Asset Value as the prices of securities generally increase as interest rates decline and generally decrease as interest rates rise. Prices of long-term securities generally fluctuate more in response to interest rate changes than do short-term securities. Indian debt markets can be volatile leading to the possibility of price movements up or down in fixed income securities and thereby to possible movements in the NAV.	The Scheme may invest only in money market instruments having a residual maturity upto 91 days thereby mitigating the price volatility due to interest rate changes generally associated with long-term securities.
Liquidity or Marketability Risk This refers to the ease with which a security can be sold at or near to its valuation yield-to-maturity (YTM).	The Scheme may invest only in government securities and money market instruments. The liquidity risk for government securities, money market instruments is generally low.
Credit Risk Credit risk or default risk refers to the risk that an issuer of a fixed income security may default (i.e., will be unable to make timely principal and interest payments on the security).	Management analysis will be used for identifying company specific risks. Management's past track record will also be studied. In order to assess financial risk a detailed assessment of the issuer's financial statements will be undertaken to review its ability to undergo stress on cash flows and asset quality. A detailed evaluation of accounting policies, off-balance sheet exposures, notes, auditors' comments and disclosure standards will also be made to assess the overall financial risk of the potential borrower.

B. REQUIREMENT OF MINIMUM INVESTORS IN THE SCHEME

As the Scheme is an exchange traded fund, the provisions of minimum number of Investors and maximum holding of the Investors are not applicable as per the Regulations.

C. SPECIAL CONSIDERATIONS, if any

- Investors in the Scheme are not being offered any guaranteed returns.
- Investors are advised to consult their Legal /Tax and other Professional Advisors in regard to tax/legal implications relating to their investments in the Scheme and before making decision to invest in or redeem the Units.
- The AMC is also engaged in portfolio management services (PMS) since October 2000 under SEBI Registration No. INP000000373. The AMC is also rendering Advisory Services to SEBI registered foreign portfolio investors (FPIs) and their sub-accounts. The AMC is also providing investment management services to Alternative Investment Funds registered under SEBI (Alternative Investment Funds) Regulations, 2012. The AMC has a common research team. These activities are not in conflict with the activities of the Mutual Fund. In the situations of unavoidable conflicts of interest, the AMC undertakes that it shall satisfy itself that adequate disclosures are made of sources of conflict, potential 'material risk or damage' to investor interest and develop parameters for the same.
- The Mutual Fund may disclose details of the investor's account and transactions thereunder to those intermediaries whose stamp appears on the application form. In addition, the Mutual Fund may disclose such details to the bankers / its agents, as may be necessary for the purpose of effecting payments to the investor. Further, the Mutual Fund may disclose details of the investor's account and transactions thereunder to any Regulatory/Statutory entities as per the provisions of law.

D. DEFINITIONS –

In this Scheme Information Document, the following words and expressions shall have the meaning specified herein, unless the context otherwise requires:

Allotment Price during New Fund Offer	The Allotment Price in the NFO will be arrived at as follows: The face value of each unit will be Rs. 10 per unit. On allotment, value of each unit will be approximately equal to 1/100th of the value of the Underlying Index. The units being offered will be issued at a premium approximately equal to the difference between face value and allotment price. Example of issue of units during the NFO:																		
	<table border="1"><thead><tr><th colspan="3">Example of Units allotted to the Investor</th></tr></thead><tbody><tr><td>Suppose an investor invests</td><td>A</td><td>5,000</td></tr><tr><td>Allotment Price</td><td>B</td><td>99.05</td></tr><tr><td>Units allotted rounded off to nearest lowest whole number</td><td>$C=A/B$</td><td>50</td></tr><tr><td>Value of units allotted</td><td>$D=B*C$</td><td>4952.45</td></tr><tr><td>Balance Amount for fractional units refunded to investor</td><td>$E=A-D$</td><td>47.56</td></tr></tbody></table>	Example of Units allotted to the Investor			Suppose an investor invests	A	5,000	Allotment Price	B	99.05	Units allotted rounded off to nearest lowest whole number	$C=A/B$	50	Value of units allotted	$D=B*C$	4952.45	Balance Amount for fractional units refunded to investor	$E=A-D$	47.56
Example of Units allotted to the Investor																			
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Value of units allotted	$D=B*C$	4952.45																	
Balance Amount for fractional units refunded to investor	$E=A-D$	47.56																	

	<p>After investment, the Scheme will determine the allotment price as follows:</p> <p>Allotment Price =</p> $\frac{\text{Amount collected in the NFO} - \text{Refund on account of application rejections, if any}}{\text{Net Assets in the Scheme on the date of allotment} / \text{one hundredth of the benchmark index on the date of allotment}}$
Applicable NAV for transactions directly with the Fund	<p>Investors / Unit holders to note that the below mentioned Cut-off time are not applicable to transactions undertaken on a recognised Stock Exchange and are only applicable to transactions undertaken at the Official Points of Acceptance.</p> <p>As the Scheme is an Exchange Traded Fund (ETF) and the units of the Scheme will be listed on the stock exchanges, in the interest of the investors/ unitholders, the operational processes of the Schemes with respect to all the provisions of "Uniform cut-off timings for applicability of Net Asset Value (NAV)" issued by SEBI from time to time shall stand modified.</p> <p>Unless otherwise stated in this document, Applicable NAV is the Net Asset Value per Unit of the Scheme as declared by the Fund and applicable for valid Purchase/ Redemption of Units of the Scheme, based on the Business Day and Cutoff time at which the application is received and accepted and also subject to compliance with other conditions as mentioned in this document.</p>
"Applications Supported by Blocked Amount" or "ASBA"	<p>An application containing an authorization given by the Investor to block the Amount" or "ASBA" application money in his specified bank account towards the subscription of Units offered during the NFO of the Scheme. If an investor is applying through ASBA facility, the application money towards the subscription of Units shall be debited from his specified bank account only if his/her application is selected for allotment of Units.</p>
Asset Management Company or AMC or Investment Manager	<p>ICICI Prudential Asset Management Company Ltd., the Asset Management Company incorporated under the Companies Act, 1956, and registered with SEBI to act as an Investment Manager for the schemes of ICICI Prudential Mutual Fund.</p>
Authorised Participant	<p>'Authorised Participant' means the Member of National Stock Exchange / BSE Limited or any other recognized stock exchange and their nominated entities/ person or any other person(s) who is/ would be appointed by the AMC/Fund to act as Authorised Participant.</p>
Working Day/Business Day	<p>A day other than (1) Saturday and Sunday or (2) a day on which the Banks in Mumbai or RBI or BSE or National Stock Exchange are closed; or (3) a day on which there is no Bank clearing/ settlement of securities; or (4) a day on which the Sale and Redemption of Units is suspended by the Trustee;</p>

	However, AMC reserves the right to declare any day as a non-business day at any of its locations at its sole discretion.
Purchases/ Redemption amount	Amount received through Real Time Gross Settlement (RTGS), National Electronics Funds Transfer System (NEFT), Cheques and Demand Drafts.
Cash Component for Creation Unit	The Cash Component represents the difference between the applicable net asset value of a Creation Unit and the market value of the Portfolio Deposit. This difference may include accrued dividends, accrued annual charges including management fees and residual cash in the Scheme. In addition, the Cash Component may include transaction cost as charged by the Custodian/Depository Participant, equalization of dividend, effect of rounding-off of number of shares in portfolio Deposit and other incidental expenses for Creating Units. The Cash Component will vary from time to time and will be computed and announced by the AMC on its website every Business Day.
Creation Unit	Creation Unit is fixed number of units of the Scheme, which is exchanged for a basket of securities underlying the index called the Portfolio Deposit and a Cash Component or equivalent value in terms of cash. Creation Unit for the Scheme is 15,000 units. The Portfolio Deposit and Cash Component will change from time to time. The Creation Unit Size may be changed by the AMC at its discretion and the notice of the same shall be published on AMC's website.
Custodian	SBI SG Global Securities Services Private Limited acting as Custodian of the Scheme, or any other custodian who is approved by the Trustee. For details about the custodian, refer Statement of Additional Information.
Investor Service Centre	The Investor Service Centres as may be designated by the AMC.
Cut-off time for subscriptions / redemptions	Investors / Unit holders to note that the below mentioned Cut-off time are not applicable to transactions undertaken on a recognised Stock Exchange and are only applicable to transactions undertaken at the Official Points of Acceptance. As the Scheme is an Exchange Traded Fund (ETFs) and the units of the Scheme will be listed on the stock exchanges, in the interest of the investors/ unitholders, the operational processes of the Scheme with respect to all the provisions of "Uniform cut-off timings for applicability of Net Asset Value (NAV)" issued by SEBI from time to time shall stand modified. The Fund may allow subscription/ redemption in 'Creation Unit' Size and in multiples thereof by investor(s)/ authorised participant(s) based on the Portfolio Deposit/ equivalent amount of cash and Cash Component as defined by the Fund for that respective Business Day.

	The Cut-off time for receipt of valid application for subscriptions/ redemptions is 3.00 p.m. on any business day.
Depository	Depository as defined in the Depositories Act, 1996.
Exchange Traded Fund/ETF	<p>'Exchange Traded Fund'/'ETF' means a fund whose units are listed/ traded on an exchange and can be bought/sold at prices, which may be close to the NAV of the Scheme.</p> <p>ETFs (Exchange Traded Funds) predominantly invests in stocks constituting an underlying index. They just trade like stocks so they are essentially index stocks that combine the benefits of a mutual fund with a listed stock. They are passively managed funds providing exposure to the performance of that index.</p>
Exit Load / Redemption Load	Load on Redemption/Repurchase of Units.
Foreign Portfolio Investor	"Foreign portfolio investor" means a person who satisfies the eligibility criteria prescribed under regulation 4 of the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014. Any foreign institutional investor or qualified foreign investor who holds a valid certificate of registration shall be deemed to be a foreign portfolio investor till the expiry of the block of three years for which fees have been paid as per the Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995.
ICICI Bank	ICICI Bank Limited
ICICI Prudential Private Banks ETF	ICICI Prudential Private Banks ETF, an Exchange Traded Fund investing in S&P BSE Private Banks Index, listed on BSE and NSE.
Investment Management Agreement	The Agreement dated September 3, 1993 entered into between ICICI Prudential Trust Limited and ICICI Prudential Asset Management Company Limited as amended from time to time.
NAV	Net Asset Value of the Units of Scheme, calculated on every Business Day in the manner provided in this Scheme Information Document or as may be prescribed by Regulations from time to time.
INAV	A measure of the intraday net asset value (NAV) of an investment, which gives an updated measure of the value of the investment based on its assets less its liabilities. An investment's NAV is usually calculated at the end of the trading day, but the indicative NAV measure gives a more real-time view of this value.
NRI	Non-Resident Indian.
NSE/ NSE Ltd/ National Stock Exchange	National Stock Exchange of India Limited
Offer Price for on-going subscriptions/redemptions	The Authorized Participant(s)/ Investor(s) can subscribe/redeem the units of the Scheme directly with the Fund only in creation unit size and in multiples thereof. The subscription & redemption of units would be based on the portfolio deposit & cash component as defined by the Fund

	<p>for the respective business day. The Fund may allow cash purchases/cash redemption of the units of the Scheme in Creation Unit Size by Investor(s)/Authorized Participant(s). Purchase/redemption request shall be made by such investors to the Fund whereupon the Fund shall arrange to buy/sell the underlying portfolio of securities on behalf of the investor. In case of shares bought and sold by the AMC on behalf of the investor, entire proceeds of portfolio deposit and other cost and charges related to the purchase and sale of basket of underlying securities for servicing the subscription or redemption transaction would be borne by the investor.</p> <p>The units would be initially listed on the BSE & NSE to provide liquidity through secondary market. It may also list on any other exchanges subsequently. All categories of Investors may purchase the units through secondary market on any trading day. The AMC will appoint Authorized Participant(s) to provide liquidity in secondary market on an ongoing basis. The Authorized Participant(s) envisage to offer daily two-way quote on exchange.</p> <p>For Redemption -</p> <p>There is no exit load currently. However transaction charges payable to Custodian/ Depository Participants, and other incidental charges relating to conversion of units into basket of securities may be deducted from redemption proceeds. The charges will be notified on www.icicipruamc.com from time to time. Investors other than Authorized Participant investor(s) may redeem units at the market price plus transaction handling charges on stock exchange.</p>
Portfolio Deposit of ICICI Prudential Private Banks ETF	This is a pre-defined basket of securities that constitute S&P BSE Private Banks Index.
Prudential	Prudential plc, of the U.K. and includes, wherever the context so requires, its wholly owned subsidiary Prudential Corporation Holdings Limited.
RBI	Reserve Bank of India, established under the Reserve Bank of India Act, 1934, as amended from time to time.
Retail Investors	In line with SEBI circular SEBI/HO/IMD/DF2/CIR/P/2018/137 dated October 22, 2018, retail investors would mean individual investors or any other category as may be defined from time to time in this regard.
Underlying Index	S&P BSE Private Banks Index
Self Certified Syndicate Bank/SCSB	Self Certified Syndicate Bank means a Bank registered with SEBI to offer the facility of applying through the ASBA process. ASBAs can be accepted only by SCSB's whose names appear in the list of SCSBs as displayed by SEBI on its website www.sebi.gov.in .
Scheme Information Document	This document issued by ICICI Prudential Mutual Fund, offering Units of ICICI Prudential Private Banks ETF.
Money Market	Commercial papers, commercial bills, treasury bills,

Instruments	Government securities having an unexpired maturity upto one year, call or notice money, certificate of deposit, usance bill and any other like instruments as specified by the Reserve Bank of India from time to time.
SEBI	Securities and Exchange Board of India established under Securities and Exchange Board of India Act, 1992, as amended from time to time.
The Fund or Mutual Fund	ICICI Prudential Mutual Fund, a trust set up under the provisions of the Indian Trusts Act, 1882. The Fund is registered with SEBI vide Registration No.MF/003/93/6 dated October 12, 1993 as ICICI Mutual Fund and has obtained approval from SEBI for change in name to Prudential ICICI Mutual Fund vide SEBI's letter dated April 16, 1998. The change of name of the Fund to ICICI Prudential Mutual Fund was approved by SEBI vide Letter No. IMD/PM/90170/07 dated April 02, 2007.
The Regulations	Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 as amended from time to time.
The Trustee	ICICI Prudential Trust Limited, a company set up under the Companies Act, 1956, and approved by SEBI to act as the Trustee for the schemes of ICICI Prudential Mutual Fund
Tracking Error	"Tracking Error" is defined as the standard deviation of the difference between daily returns of the index and the NAV of the Scheme.
Trading Day	A day on which BSE/NSE is open for trading of securities.
Transaction handling charges	Transaction handling charges include brokerage, Securities transaction tax, regulatory charges if any, depository participant charges, uploading charges and such other charges that the Fund may have to incur in the course of cash subscription/redemption or accepting the portfolio deposit or for giving a portfolio of securities as consideration for a redemption request. Such transaction handling charges shall be recoverable from the transacting Authorised Participant or Investor.
Trust Deed	The Trust Deed dated August 25, 1993 establishing ICICI Mutual Fund (subsequently renamed ICICI Prudential Mutual Fund), as amended from time to time.
Trust Fund	Amounts settled/contributed by the Sponsors towards the corpus of ICICI Prudential Mutual Fund and additions/accretions thereto.
Unit	The interest of an investor, which consists of, one undivided share in the Net Assets of the respective Scheme.
Unitholder(s)	A holder of Units in the Scheme of ICICI Prudential Private Banks ETF as contained in this Scheme Information Document.
Words and Expressions used in this Scheme Information Document and not defined	Same meaning as in the Regulations.

E. DUE DILIGENCE BY THE ASSET MANAGEMENT COMPANY

It is confirmed that:

- (i) the draft Scheme Information Document (SID) forwarded to SEBI is in accordance with the SEBI (Mutual Funds) Regulations, 1996 and the guidelines and directives issued by SEBI from time to time.
- (ii) all legal requirements connected with the launching of the Scheme as also the guidelines, instructions, etc., issued by the Government and any other competent authority in this behalf, have been duly complied with.
- (iii) the disclosures made in the Scheme Information Document are true, fair and adequate to enable the investors to make a well informed decision regarding investment in the proposed Scheme.
- (iv) the intermediaries named in the Scheme Information Document and Statement of Additional Information are registered with SEBI and their registration is valid, as on date.

Place : Mumbai

Date : October 29, 2018

Sd/-
Supriya Sapre
Head – Compliance and Legal

Note: The Due Diligence Certificate dated October 29, 2018 as stated above was submitted to SEBI.

F. HOW IS THE SCHEME DIFFERENT FROM OTHER SCHEMES

In the category of ETFs, ICICI Prudential Mutual Fund (the Fund) offers eleven (11) schemes, out of which ten (10) schemes are Index ETFs and one is Gold Exchange Traded Fund (a commodity ETF). Index ETFs tracks specific Index of the exchange. In the nature of open ended Index ETFs, the Fund offers the below schemes which track different Index as given below:

Name of Index ETF	Index which is tracked
ICICI Prudential Nifty ETF	Nifty 50 Index
ICICI Prudential Nifty 100 ETF	Nifty 100 Index
ICICI Prudential Sensex ETF	S&P BSE Sensex Index
ICICI Prudential NV20 ETF	Nifty50 Value 20 Index
ICICI Prudential Midcap Select ETF	S&P BSE Midcap Select Index
ICICI Prudential Nifty Low Vol 30 ETF	Nifty 100 Low Volatility 30 Index
BHARAT 22 ETF	S&P BSE Bharat 22 Index
ICICI Prudential S&P BSE 500 ETF	S&P BSE 500 Index
ICICI Prudential Nifty Next 50 ETF	Nifty Next 50 Index
ICICI Prudential Liquid ETF	S&P BSE Liquid Rate Index

The details of other existing Exchange Traded Funds of the Fund are provided below.

Features of the Scheme	ICICI Prudential Sensex ETF		ICICI Prudential Gold ETF		ICICI Prudential Midcap Select ETF	
Type of Scheme	An open ended exchange traded fund tracking S&P BSE Sensex Index		An open ended exchange traded fund replicating domestic prices of gold		An open ended exchange traded fund tracking S&P BSE Midcap Select Index	
Asset Allocation as per SID (in %)	Securities comprising the S&P BSE SENSEX.	Money Market Instruments having residual maturity upto 91 days	Gold bullion and instruments with Gold as underlying that may be specified by SEBI	Debt & Money Market Instruments (including cash & cash equivalent)*	Securities of companies constituting the Underlying Index (S&P BSE Midcap Select Index)	Debt and Money Market Instruments with maturity of upto 91 days only
	95- 100	0 – 5	95 - 100	0 – 5	95-100	0-5
			*Investments in Securitised debt shall be limited to the maximum exposure allowed to the debt instruments as per above asset allocation.		The Scheme can take exposure upto 20% of its net assets in stock lending. The Scheme shall also not lend more than 5% of its net assets to any counter party.	
Investment Objective	The investment objective of the Scheme is to provide investment returns that, before		The objective of the Scheme is to seek to provide investment returns that, before		The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the	

Features of the Scheme	ICICI Prudential Sensex ETF	ICICI Prudential Gold ETF	ICICI Prudential Midcap Select ETF
	<p>expenses, closely correspond to the total returns of the securities as represented by the S&P BSE SENSEX.</p> <p>However, the performance of Scheme may differ from that of the underlying index due to tracking error. There can be no assurance or guarantee that the investment objective of the Scheme will be achieved.</p>	<p>track the performance of domestic prices of Gold derived from the LBMA AM fixing prices. However, the performance of the Scheme may differ from that of the underlying gold due to tracking error. There can be no assurance or guarantee that the investment objective of the Scheme will be achieved.</p> <p>The fund is not actively managed. It does not engage in any activities designed to obtain a profit from, or to ameliorate losses caused by, changes in the price of gold.</p>	<p>Underlying Index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.</p>
Assets under Management (as on September 30, 2018)	Rs. 3.45 Crores	Rs. 92.80 Crores	Rs. 7.31 Crores
No. of folios as on September 30, 2018	440	13513	1555

Features of the Scheme	ICICI Prudential Nifty ETF		ICICI Prudential Nifty 100 ETF		ICICI Prudential NV20 ETF	
Type of Scheme	An open ended exchange traded fund tracking Nifty 50 Index		An open ended exchange traded fund tracking Nifty 100 Index		An open ended exchange traded fund tracking Nifty 50 Value 20 Index	
Asset Allocation as per SID (in %)	Securities of companies constituting Nifty 50 Index (the	Money Market Instruments having residual maturity upto 91	Securities of companies constituting Nifty 100 Index (the	Money Market Instruments having residual maturity upto 91 days	Securities of companies constituting the Underlying Index (Nifty50 Value 20	Debt and Money Market Instruments with maturity of upto 91 days only.

Features of the Scheme	ICICI Prudential Nifty ETF		ICICI Prudential Nifty 100 ETF		ICICI Prudential NV20 ETF	
	Underlying Index)	days	Underlying Index)		Index)	
	95- 100	0-5	95 - 100	0 – 5	95 -100	0 - 5
Investment Objective	The investment objective of the Scheme is to provide returns before expenses that closely correspond to the total return of the Underlying Index, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.		The investment objective of the Scheme is to provide returns before expenses that closely correspond to the total return of the Underlying Index, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.		The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the Underlying Index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	
Assets under Management (as on September 30, 2018)	Rs. 972.42 Crores		Rs. 4.20 Crores		Rs. 2.16 Crores	
No. of folios as on September 30, 2018	89816		1149		649	

Features of the Scheme	ICICI Prudential Nifty Low Vol 30 ETF		BHARAT 22 ETF		ICICI Prudential Nifty Next 50 ETF	
Type of Scheme	An open ended exchange traded fund tracking Nifty 100 Low Volatility 30 Index		An open ended exchange traded fund investing in S&P BSE Bharat 22 Index		An open ended exchange traded fund replicating / tracking Nifty Next 50 Index	
Asset Allocation as per SID (in %)	Securities of companies constituting the underlying index (Nifty 100 Low	Debt & Money Market Instruments with maturity of upto 91 days only.	Securities of companies constituting the underlying index (S&P BSE Bharat 22	Units of Liquid/Money Market Mutual Fund schemes, Money Market Instrumen	Securities of companies constituting the NIFTY Next 50 Index	Units of Liquid schemes, Money Market Instruments (with maturity not exceeding 91 days), including CBLO, cash & cash equivalents.

Features of the Scheme	ICICI Prudential Nifty Low Vol 30 ETF		BHARAT 22 ETF		ICICI Prudential Nifty Next 50 ETF	
	Volatility 30 Index)		Index)	ts (with maturity of upto 91 days), including CBLO, Cash & Cash equivalents		
	95-100	0-5	95-100	0-5	95-100	0-5
Investment Objective	<p>The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index, subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.</p>		<p>The investment objective of the Scheme is to invest in constituents of the underlying Index in the same proportion as in the underlying Index, and endeavor to provide returns before expenses, which closely correspond to the total returns of the underlying Index.</p> <p>However, the performance of the Scheme may differ from that of underlying index due to tracking error.</p> <p>There can be no assurance or guarantee that the investment objective of the Scheme would be achieved.</p>		<p>The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.</p>	
Assets under Management (as on September 30, 2018)	Rs. 2.91 Crores		Rs. 5301.18 Crores		Rs. 1.96 Crores	
No. of folios as on September 30, 2018	329		184089		192	

Features of the Scheme	ICICI Prudential S&P BSE 500 ETF		ICICI Prudential Liquid ETF	
Type of Scheme	An open ended exchange traded fund tracking / replicating S&P BSE 500 Index		An open ended exchange traded fund tracking S&P BSE Liquid Rate Index	
Asset Allocation as per SID (in %)	Securities of companies constituting the underlying Index (S&P BSE 500 Index)	Units of Liquid Scheme, Money Market Instruments (with maturity not exceeding 91 days), including CBLO, cash & cash equivalents	CBLOs	Units of Liquid schemes, Money Market Instruments (with maturity not exceeding 91 days), cash & cash equivalents.
	95 - 100	0 - 5	95 – 100%	0 – 5%
	<p>The Scheme may also take exposure to:</p> <ul style="list-style-type: none"> Derivative instruments up to 5% of the Net Assets. Investment in derivatives shall be made in accordance with the SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010 and such other guidelines on derivatives as issued by SEBI from time to time. Stock lending up to 20% of its Net Assets. The Scheme shall also not lend more than 5% of its net assets to any single counter party. 		<p>Note – In terms of SEBI circular dated January 19, 2009, the Scheme shall make investments in / purchase debt and money market securities with maturity of up to 91 days only.</p> <p>The Cumulative Gross Exposure will not exceed 100% of the Net Assets of the Scheme.</p>	
Investment Objective	The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.		<p>The investment objective of the Scheme is to invest in CBLOs. The Scheme aims to provide returns before expenses that closely correspond to the returns of S&P BSE Liquid Rate Index, subject to tracking errors.</p> <p>However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.</p>	
Assets under Management (as on September 30, 2018)	Rs. 3.97 Crores		Rs. 8.16 Crores	
No. of folios as on September 30, 2018	230		161	

Features of the Scheme	ICICI Prudential Private Banks ETF (proposed scheme)	
Type of Scheme	An Open-ended Exchange Traded Fund replicating/tracking S&P BSE Private Banks Index.	
Asset Allocation as per SID (in %)	Equity and Equity related securities of companies constituting the underlying index (S&P BSE Private Banks Index)	Units of Liquid schemes, Money Market Instruments (with maturity not exceeding 91 days), including CBLO [#] , cash & cash equivalents.
	95 – 100%	0 – 5%
	<p>[#]Or similar instruments as may be permitted by SEBI/RBI from time to time.</p> <p>The Scheme may also take exposure to:</p> <ul style="list-style-type: none"> • Derivative instruments on underlying index (stock/index futures) up to 5% of the Net Assets. Investment in derivatives shall be made in accordance with the SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010 and such other guidelines on derivatives as issued by SEBI from time to time. • Stock lending up to 20% of its Net Assets. <p>The cumulative gross exposure through equity and debt should not exceed 100% of the net assets of the scheme.</p>	
Investment Objective	The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.	
Assets under Management (as on September 30, 2018)	Since the Scheme is a new scheme, this information is not available.	
No. of folios as on September 30, 2018	Since the Scheme is a new scheme, this information is not available.	

II. INFORMATION ABOUT THE SCHEME

A. TYPE OF THE SCHEME

An Open-ended Exchange Traded Fund replicating/ tracking S&P BSE Private Banks Index.

B. WHAT IS THE INVESTMENT OBJECTIVE OF THE SCHEME?

The investment objective of the scheme is to provide returns before expenses that closely correspond to the total return of the underlying index subject to tracking errors. However, there can be no assurance or guarantee that the investment objective of the Scheme would be achieved.

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C. HOW WILL THE SCHEME ALLOCATE ITS ASSETS?

Under normal circumstances, the asset allocation under the Scheme will be as follows:

Instruments	Indicative allocations (% of total assets)		Risk Profile
	Maximum	Minimum	
Equity and Equity related securities of companies constituting the underlying index (S&P BSE Private Banks Index)	100	95	Medium to High
Units of Liquid schemes, Money Market Instruments (with maturity not exceeding 91 days), including CBLO [#] , cash & cash equivalents.	5	0	Low to Medium

[#]Or similar instruments as may be permitted by SEBI/RBI from time to time.

The Scheme may also take exposure to:

- Derivative instruments on underlying index (stock/ index futures) up to 5% of the Net Assets. Investment in derivatives shall be made in accordance with the SEBI Circular No. Cir/ IMD/ DF/ 11/ 2010 dated August 18, 2010 and such other guidelines on derivatives as issued by SEBI from time to time.
- Stock lending up to 20% of its Net Assets.

The cumulative gross exposure across various asset classes should not exceed 100% of the net assets of the scheme.

In case of any variation of the portfolio from the above asset allocation, the portfolio shall be rebalanced within 7 Days to ensure adherence to the above norms. In the event of involuntary corporate action, the Fund shall dispose the security not forming part of the Underlying index within 7 business days from the date of allotment/ listing.

The AMC would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. Under normal circumstances, the AMC will endeavour that the tracking error of the Scheme does not exceed 2% per annum. However, this may vary due to various reasons mentioned

below or any other reasons that may arise and particularly when the markets are very volatile.

For more details on Tracking Error, kindly refer 'Tracking Error Risk' under 'Scheme Specific Risk Factors'.

The Scheme does not intend to undertake/ invest/ engage in:

- Repos in corporate debt securities;
- Short selling of securities;
- Unrated instruments (except CBLOs/ Government Securities/ T- Bills / Repo and Reverse Repo in Government Securities);
- Foreign securities/ADR/GDR; and
- Securitised debts.

Change in Investment Pattern

As an index linked ETF, the scheme is passively managed. However, as elsewhere stated in this scheme information document, the investment pattern and the percentages stated are indicative, and may change for short duration and defensive considerations with the intention to protect the interests of the Unit holders. In the event the underlying index is dissolved or is withdrawn by index service provider or is not published due to any reason whatsoever, the Trustees reserve the right to modify the Scheme so as to track a different and suitable index or to suspend tracking the underlying index and appropriate intimation will be sent to the Unit holders of the Scheme. In such a case, the investment pattern will be modified suitably to match the composition of the securities that are included in the new index to be tracked and the Scheme will be subject to tracking errors during the intervening period.

Provided further and subject to the above, any change in the asset allocation affecting the investment profile of the Scheme shall be effected only in accordance with the provisions of sub regulation (15A) of Regulation 18 of the Regulations

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D. WHERE WILL THE SCHEME INVEST?

The Scheme invests in the securities included in the Underlying Index regardless of their investment merit.

Subject to the Regulations and the disclosures as made under the Section "How the Scheme will allocate its Assets", the corpus of the Scheme can be invested in any (but not exclusive) of the following securities/ instruments:

- 1) Equity and equity related securities forming part of underlying index, including warrants carrying the right to obtain equity shares.
- 2) Money market instruments as defined under SEBI (Mutual Funds) Regulations, 1996, having maturities of up to 91 Days, or in alternative investment for the call money market or any other instruments/securities as permitted by SEBI/RBI from time to time.
- 3) Derivative instruments like, Stock / Index Futures, Stock / Index Options and such other derivative instruments permitted by SEBI.
- 4) Units of Liquid schemes of the Fund, subject to applicable regulations.

5) CBLOs[#], Cash & Cash equivalents.

[#]Or similar instruments as may be permitted by SEBI/RBI from time to time.

Subject to the Regulations, the securities mentioned above could be listed, privately placed, secured, unsecured, rated or unrated and of varying maturity.

The Scheme may invest in other schemes managed by the AMC or in the schemes of any other Mutual Funds, provided it is in conformity with the investment objective of the Scheme and in terms of the prevailing Regulations. As per the Regulations, no investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all Schemes of the Fund or in Schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund.

DERIVATIVE

The Scheme may use derivatives instruments like Stock/ Index Futures or such other derivative instruments as may be introduced from time to time, within the limit specified under 'HOW WILL THE SCHEME ALLOCATE ITS ASSETS' which may be increased as permitted under the Regulations from time to time.

The following information provides a basic idea as to the nature of the derivative instruments proposed to be used by the Scheme and the risks attached there with.

Equity Derivatives

The Scheme intends to use derivatives for purposes that may be permitted by the Regulations from time to time. Derivatives instruments may take the form of Futures, Options, Swaps or any other instrument, as may be permitted from time to time.

Position limits for investment in Derivative instruments:

SEBI has vide its Circular DNP/Cir-29/2005 dated September 14, 2005 and DNP/Cir-29/2005 dated January 20, 2006 and CIR/IMD/DF/11/2010 dated August 18, 2010 specified the guidelines pertaining to trading by Mutual Fund in Exchange traded derivatives. All Derivative positions taken in the portfolio would be guided by the following principles:

- *Position limit for the Fund in index options contracts*
 - The Fund position limit in all index options contracts on a particular underlying index shall be Rs. 500 crore or 15% of the total open interest of the market in index options, whichever is higher per Stock Exchange.
 - This limit would be applicable on open positions in all options contracts on a particular underlying index.
- *Position limit for the Fund in index futures contract*
 - The Fund position limit in all index futures contracts on a particular underlying index shall be Rs. 500 crore or 15% of the total open interest of the market in index futures, whichever is higher, per Stock Exchange.
 - This limit would be applicable on open positions in all futures contracts on a

particular underlying index.

- *Additional position limit for hedging*

In addition to the position limits mentioned above, Fund may take exposure in equity index derivatives subject to the following limits:

- Short positions in index derivatives (short futures, short calls and long puts) shall not exceed (in notional value) the Fund's holding of stocks.
- Long positions in index derivatives (long futures, long calls and short puts) shall not exceed (in notional value) the Fund's holding of cash, government securities, T-Bills and similar instruments.

- *Position limit for the Fund for stock based derivative contracts*

The Fund position limit in a derivative contract on a particular underlying stock, i.e. stock option contracts and stock futures contracts, :-

- a. The combined futures and options position limit shall be 20% of the applicable Market Wide Position Limit (MWPL).
- b. The MWPL and client level position limits however would remain the same as prescribed

- *Position limit for the Scheme*

- The position limits for the Scheme and disclosure requirements are as follow. For stock option and stock futures contracts, the gross open position across all derivative contracts on a particular underlying stock of a scheme of a Fund shall not exceed the higher of:

1% of the free float market capitalisation (in terms of number of shares).

Or

5% of the open interest in the derivative contracts on a particular underlying stock (in terms of number of contracts).

- This position limit shall be applicable on the combined position in all derivative contracts on an underlying stock at a Stock Exchange.
- For index based contracts, the Fund shall disclose the total open interest held by its scheme or all schemes put together in a particular underlying index, if such open interest equals to or exceeds 15% of the open interest of all derivative contracts on that underlying index."

Exposure limits for derivative transactions

The Scheme will comply with the provisions specified in Circular dated August 18, 2010 related to overall exposure limits applicable for derivative transactions as stated below:

1. The cumulative gross exposure through equity, debt and derivative positions should not exceed 100% of the net assets of the scheme.
2. Mutual Funds shall not write options or purchase instruments with embedded written options.
3. The total exposure related to option premium paid must not exceed 20% of the net assets of the scheme.
4. Cash or cash equivalents with residual maturity of less than 91 days may be treated as not creating any exposure.

5. Exposure due to hedging positions may not be included in the above mentioned limits subject to the following
 - a. Hedging positions are the derivative positions that reduce possible losses on an existing position in securities and till the existing position remains.
 - b. Hedging positions cannot be taken for existing derivative positions. Exposure due to such positions shall have to be added and treated under limits mentioned in Point 1.
 - c. Any derivative instrument used to hedge has the same underlying security as the existing position being hedged.
 - d. The quantity of underlying associated with the derivative position taken for hedging purposes does not exceed the quantity of the existing position against which hedge has been taken.
6. Exposure due to derivative positions taken for hedging purposes in excess of the underlying position against which the hedging position has been taken, shall be treated under the limits mentioned in point 1.
7. Definition of Exposure in case of Derivative Positions - Each position taken in derivatives shall have an associated exposure as defined under. Exposure is the maximum possible loss that may occur on a position. However, certain derivative positions may theoretically have unlimited possible loss. Exposure in derivative positions shall be computed as follows:

Position	Exposure
Long Future	Futures Price * Lot Size * Number of Contracts
Short Future	Futures Price * Lot Size * Number of Contracts
Option Bought	Option Premium Paid * Lot Size * Number of Contracts

Various Derivatives Strategies:

If and where Derivative strategies are used under the Scheme, the Fund Manager will employ a combination of the following strategies:

1. Index Arbitrage:

As the Index derives its value from the underlying stocks, the underlying stocks can be used to create a synthetic index matching the Index levels. Also, theoretically, the fair value of a stock/ index futures is equal to the spot price plus the cost of carry i.e. the interest rate prevailing for an equivalent credit risk, in this case is the Clearing Corporation of the NSE/BSE.

Theoretically, therefore, the pricing of Index futures should be equal to the pricing of the synthetic index created by futures on the underlying stocks. However, due to market imperfections, the index futures may not exactly correspond to the synthetic index futures.

The Index futures normally trades at a discount to the synthetic Index due to large volumes of stock hedging being done using the Index futures giving rise to arbitrage opportunities.

The fund manager shall aim to capture such arbitrage opportunities by taking long positions in the Index futures and short positions in the synthetic index. The strategy is attractive if this price differential (post all costs) is higher than the investor's cost-of-capital.

Objective of the Strategy

The objective of the strategy is to lock-in the arbitrage gains.

Risks Associated with this Strategy

- Lack of opportunity available in the market
- The risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices
- **Execution Risk:** The prices which are seen on the screen need not be the same at which execution will take place.

2. **Cash Futures Arbitrage:** (Only one way as the schemes are not allowed to short in the cash market).

The Scheme would look for market opportunities between the spot and the futures market. The cash futures arbitrage strategy can be employed when the price of the futures exceeds the price of the underlying stock.

The Scheme will first buy the stocks in cash market and then sell in the futures market to lock the spread known as arbitrage return.

Buying the stock in cash market and selling the futures results into a hedge where the Scheme has locked in a spread and is not affected by the price movement of cash market and futures market. The arbitrage position can be continued till expiry of the future contracts. The future contracts are settled based on the last half an hour's weighted average trade of the cash market. Thus, there is a convergence between the cash market and the futures market on expiry. This convergence helps the Scheme to generate the arbitrage return locked in earlier. However, the position could even be closed earlier in case the price differential is realized before expiry or better opportunities are available in other stocks. The strategy is attractive if this price differential (post all costs) is higher than the investor's cost-of-capital.

Objective of the Strategy

The objective of the strategy is to lock-in the arbitrage gains.

Risk Associated with this Strategy

- Lack of opportunity available in the market.
- The risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.
- **Execution Risk:** The prices which are seen on the screen need not be the same at which execution will take place

3. **Hedging and alpha strategy:** The Scheme will use exchange-traded derivatives to hedge the equity portfolio. The hedging could be either partial or complete depending upon the fund managers' perception of the markets. The fund manager shall either use index futures and options or stock futures and options to hedge the stocks in the portfolio. The Scheme will seek to generate alpha by superior stock selection and removing market risks by selling appropriate index. For example, one can seek to generate positive alpha by buying an IT stock and selling Nifty IT Index future or a bank stock and selling Bank Index futures or buying a stock and selling the Nifty Index.

Objective of the Strategy

The objective of the strategy is to generate alpha by superior stock selection and removing market risks by hedging with appropriate index.

Risk Associated with this Strategy

1. The stock selection under this strategy may under-perform the market and generate a negative alpha.
2. The risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices.
3. Execution Risk: The prices which are seen on the screen need not be the same at which execution will take place.
4. **Other Derivative Strategies:** As allowed under the Regulations on derivatives, the fund manager will employ various other stock and index derivative strategies by buying or selling stock/index futures and/or options.

Objective of the Strategy

The objective of the strategy is to earn low volatility consistent returns.

Risk Associated with this Strategy

- The risk of mispricing or improper valuation and the inability of derivatives to correlate perfectly with underlying assets, rates and indices
- Execution Risk: The prices which are seen on the screen need not be the same at which execution will take place.

Illustrations of some derivative transactions

i) Index Futures:

Benefits

a) Investment in Stock Index Futures can give exposure to the index without directly buying the individual stocks. Appreciation in Index stocks can be effectively captured through investment in Stock Index Futures.

b) The Scheme can sell futures to hedge against market movements effectively without actually selling the stocks it holds.

The Stock Index futures are instruments designed to give exposure to the equity market indices. BSE Limited and National Stock Exchange of India Limited have started trading in index futures of 1, 2 and 3-month maturities. The pricing of an index future is the function of the underlying index and interest rates.

Illustration

Spot Index: 1070

1 month Nifty Future Price on day 1: 1075

Fund buys 100 lots

Each lot has a nominal value equivalent to 200 units of the underlying index

Let us say that on the date of settlement, the future price = Closing spot price = 1085

Profits for the Scheme = $(1085-1075) * 100 \text{ lots} * 200 = \text{Rs } 200,000$

Please note that the above example is given for illustration purposes only.

The net impact for the Scheme will be in terms of the difference between the closing price of the index and cost price (ignoring margins for the sake of simplicity). Thus, it is clear from the example that the profit or loss for the Fund will be the difference of the closing price (which can be higher or lower than the purchase price) and the purchase price. The risks associated with index futures are similar to the one with equity investments. Additional risks could be on account of illiquidity and hence mispricing of the future at the time of purchase.

ii) Buying Options:

Benefits of buying a call option:

Buying a call option on a stock or index gives the owner the right, but not the obligation, to buy the underlying stock / index at the designated strike price. Here the downside risks are limited to the premium paid to purchase the option.

Illustration

For example, if the scheme buys a one month call option on ABC Limited at a strike of Rs. 150, the current market price being say Rs.151. The scheme will have to pay a premium of say Rs. 15 to buy this call. If the stock price goes below Rs. 150 during the tenure of the call, the scheme avoids the loss it would have incurred had it straightaway bought the stock instead of the call option. The scheme gives up the premium of Rs. 15 that has to be paid in order to protect the scheme from this probable downside. If the stock goes above Rs. 150, it can exercise its right and own ABC Limited at a cost price of Rs. 150, thereby participating in the upside of the stock.

Benefits of buying a put option

Buying a put option on a stock originally held by the buyer gives him/her the right, but not the obligation, to sell the underlying stock at the designated strike price. Here the downside risks are limited to the premium paid to purchase the option.

Illustration

For example, if the scheme owns ABC Limited and also buys a three month put option on ABC Limited at a strike of Rs. 150, the current market price being say Rs.151. The scheme will have to pay a premium of say Rs. 12 to buy this put. If the stock price goes below Rs. 150 during the tenure of the put, the scheme can still exercise the put and sell the stock at Rs. 150, avoiding therefore any downside on the stock below Rs. 150. The scheme gives up the fixed premium of Rs. 12 that has to be paid in order to protect the scheme from this probable downside. If the stock goes above Rs. 150, say to Rs. 170, it will not exercise its option. The scheme will participate in the upside of the stock, since it can now sell the stock at the prevailing market price of Rs. 170.

The Scheme will not have any exposure to Debt Derivatives.

Valuation of Derivative Products:

- i. The traded derivatives shall be valued at market price in conformity with the valuation policy of the Mutual Fund.
- ii The valuation of untraded derivatives shall be done in accordance with the valuation method for untraded investments prescribed in sub clauses (i) and (ii) of clause 2 of the Eighth Schedule to the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996 as amended from time to time.

E. WHAT ARE THE INVESTMENT STRATEGIES?

The corpus of the Scheme will be invested predominantly in stocks constituting the underlying index in the same proportion as in the Index and endeavor to track the benchmark index. A very small portion (0-5% of the Net Assets) of the fund may be kept liquid to meet the liquidity and expense requirements.

The performance of the Scheme may not be commensurate with the performance of the underlying index on any given day or over any given period. Such variations are commonly referred to as the tracking error. The Scheme intends to maintain a low tracking error by closely aligning the portfolio in line with the index. The stocks comprising the underlying index are periodically reviewed by Index Service Provider. A particular stock may be dropped or new securities may be included as a constituent of the index. In such an event, the Fund will endeavor to reallocate its portfolio but the available investment/ disinvestment opportunities may not permit precise mirroring of the underlying index immediately. Similarly, in the event of a constituent stock being demerged / merged / delisted from the exchange or due to a major corporate action in a constituent stock, the fund may have to reallocate the portfolio and seek to minimize the variation from the index.

Equities and equity related instruments:

The Scheme would invest in stocks comprising the underlying index and endeavor to track the benchmark index.

Fixed Income Securities:

The Scheme may also invest in units of liquid schemes, money market instrument (with maturity not exceeding 91 days), including CBLO, cash & cash equivalents , in compliance with Regulations to meet liquidity requirements. The scheme may also invest in liquid schemes of ICICI Prudential Mutual Fund or other schemes which has objective to invest in debt and money market instruments. Money Market Instruments include commercial papers, commercial bills, treasury bills, and Government securities having an unexpired maturity up to one year, call or notice money, certificate of deposit, usance bills, CBLOs and any other like instruments as specified by the Reserve Bank of India from time to time.

Investment in Derivatives:

The Scheme may take an exposure to equity derivatives of constituents of the underlying Basket when securities of the Basket are unavailable, insufficient or for rebalancing at the time of change in Basket or in case of corporate actions, for a short period of time. The Scheme may use derivative instruments such as stock futures and options contracts, warrants, convertible securities, swap agreements or any other derivative instruments that are permissible or may be permissible in future under applicable regulations and such investments shall be in accordance with the investment objective of the Scheme.

Implementation of Policies

The Scheme, in general, will hold all of the securities that comprise the Underlying Index in the same proportion as the index. Expectation is that, over time, the tracking error of the Scheme relative to the performance of the Underlying Index will be relatively low.

The Investment Manager would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. There

can be no assurance or guarantee that the Scheme will achieve any particular level of tracking error relative to performance of the Underlying Index.

Investment Process

The Scheme will track the Underlying Index and is a passively managed scheme. The investment Decisions will be determined as per the Underlying Index. In case of any change in the index due to corporate actions or change in the constituents of the Underlying Index (as communicated by the Index Service Provider), relevant investment decisions will be determined considering the composition of the Underlying Index.

The Investment decision of the Scheme will be carried out by the designated Fund Manager.

The Scheme may invest in other schemes managed by the AMC or in the schemes of any other Mutual Funds, provided it is in conformity with the investment objective of the Scheme and in terms of the prevailing Regulations. As per the Regulations, no investment management fees will be charged for such investments and the aggregate inter-scheme investment made by all Schemes of the Fund or in Schemes under the management of other asset management companies shall not exceed 5% of the Net Asset Value of the Mutual Fund.

Portfolio Turnover

Portfolio turnover is defined as the lower of purchases and sales divided by the average assets under management of the respective Scheme during a specified period of time.

Generally, portfolio turnover of the Scheme will be confined to rebalancing of portfolio on account of change in the composition and corporate actions of the Underlying Index.

INFORMATION ON S&P BSE PRIVATE BANKS INDEX

S&P Asia Index has developed S&P BSE Private Banks Index that aims to measure the performance of private Indian Banks within the S&P BSE Finance that meet certain investability requirements. The index universe is drawn from the constituents of the S&P BSE Finance. Only common stocks classified as Banks in the BSE Industry Sub-Groups, and are not classified under the BSE Scrip category as a Public Sector Undertaking (PSU), are eligible. Constituents are weighted by float-adjusted market capitalization.

Constituent weightings

Constituents of S&P BSE Private Banks Index as on October 25, 2018

Securities	Weights	Closing Price (Rs.)
HDFC Bank Ltd	23.7%	1969.55
ICICI Bank Ltd	24.1%	319.70
Kotak Mahindra Bank Ltd	14.3%	1188.55
Axis Bank Ltd	10.1%	560.00
IndusInd Bank Ltd	7.7%	1491.90
Federal Bank Ltd	5.0%	80.45
RBL Bank Ltd	4.0%	493.60
City Union Bank Ltd.	3.9%	171.85

Yes Bank Ltd	3.7%	198.35
IDFC Bank Ltd	1.4%	34.05
DCB Bank Ltd	1.3%	160.75
South Indian Bank Ltd	0.8%	13.33

Tracking Error

The AMC would monitor the tracking error of the Scheme on an ongoing basis and would seek to minimize tracking error to the maximum extent possible. Under normal circumstances, the AMC will endeavour that the tracking error of the Scheme does not exceed 2% per annum. However, this may vary due to various reasons mentioned below or any other reasons that may arise and particularly when the markets are very volatile.

For more details on Tracking Error, kindly refer 'Tracking Error Risk' under Scheme Specific Risk Factors.

PROCEDURE FOR CREATION OF UNITS

Issue of Units

1. Each unit of the Scheme will be approximately equal to 1/100th of the Underlying Index closing on the date of allotment. The units being offered will be issued at a premium approximately equal to the difference between face value and allotment price.
2. As the Scheme will be listed on BSE/NSE, subsequent buying or selling by investors can be made from the secondary market on BSE/NSE. The minimum number of units that can be bought or sold is 1 (one) unit.
3. Authorised Participant(s)/ Investor(s) can directly buy / sell in blocks from the Fund in 'Creation Unit' Size.

Creation of Units:

'Creation Unit' is a fixed number of Units of the Scheme, which is exchanged for a predefined basket of shares underlying the index called the "Portfolio Deposit" and a "Cash Component". The facility of creating / redeeming units in Creation Unit size is available to the Authorised Participant and Investors.

The number of units, that investors can create / redeem in exchange of the Portfolio Deposit and Cash Component, is 15,000 Units and in multiples thereof. The Portfolio Deposit and Cash Component are defined as follows:-

- a. **Portfolio Deposit:** This is a pre-defined basket of securities that represent the Underlying Index. Portfolio Deposit can change from time to time.
- b. **Cash Component for subscription/ redemption in Creation Unit:** The Cash Component represents the difference between the applicable net asset value of a Creation Unit and the market value of the Portfolio Deposit. This difference may include accrued dividends, accrued annual charges including management fees and residual cash in the Scheme. In addition, the Cash Component may include transaction cost as charged by the Custodian/Depository Participant, equalization of dividend, effect of rounding-off of number of shares in Portfolio Deposit and other

incidental expenses for Creating Units. The Cash Component will vary from time to time and will be computed and announced by the AMC on its website every Business Day.

Example of Creation and Redemption of Units of ICICI Prudential Private Banks ETF

The Creation Unit is made up of 2 components i.e. the Portfolio Deposit and the Cash Component. The Portfolio Deposit will be determined by the Fund as per the weightages of each security in the Underlying Index. The value of this portfolio deposit will change due to change in prices during the day. The number of shares of each security that constitute the portfolio deposit will remain constant unless there is any corporate action in the Underlying Index/ change in the constituents of the Underlying Index.

Example of Creation of Units as on October 25, 2018:

A	Closing Price of S&P BSE Private Banks Index October 25, 2018	9,904.89
B	Hypothetical NAV (1/100th of Index)	99.05
C	Unit Creation size	15,000
D	Portfolio Value (B*C)	1,485,733.50
E	Closing Value of Portfolio (As calculated below)	1,483,540.87
F	Cash Component per unit creation size (D-E)	2,192.63

(figures are for illustrative purposes only)

#Value of Portfolio Deposit is arrived as follows:

Securities	Closing Price as on October 25, 2018	Weights	No of Shares	Investment Value
HDFC Bank Ltd	1969.55	23.7%	179	352,549.5
ICICI Bank Ltd	319.70	24.1%	1118	357,424.6
Kotak Mahindra Bank Ltd	1188.55	14.3%	179	212,750.5
Axis Bank Ltd	560.00	10.1%	268	150,080.0
IndusInd Bank Ltd	1491.90	7.7%	76	113,384.4
Federal Bank Ltd	80.45	5.0%	915	73,611.8
RBL Bank Ltd	493.60	4.0%	120	59,232.0
City Union Bank Ltd.	171.85	3.9%	340	58,429.0
Yes Bank Ltd	198.35	3.7%	278	55,141.3
IDFC Bank Ltd	34.05	1.4%	601	20,464.1
DCB Bank Ltd	160.75	1.3%	120	19,290.0
South Indian Bank Ltd	13.33	0.8%	839	11,183.9
Total				1,483,540.9

In addition, Investors shall also pay charges payable to depositories / exchanges for creation / redemption of units as part of Cash Component.

The above is just an example to illustrate the calculation of Cash Component. Cash Component will vary depending upon the actual charges incurred like Custodial Charges and other incidental charges for creating units.

The Scheme complies with the portfolio concentration norms, the details pertaining to same are as given below:

1. The free float market cap of index under consideration should be at least 15% of free float market cap of Nifty or Sensex – Free float market cap of all the constituents of S&P BSE Private Banks Index is around ~ 29.97% as on October 26, 2018
2. The index basket should have a minimum of 10 stocks as its constituents – 12 Stocks
3. The constituents of index which individually has less than 5% weight in index should cumulatively have atleast 15% of total weight of index – The cumulative weightage of such stocks in the index is 20.05%
4. No single security in the index should have more than 25% weight in index. – None.

Procedure followed for Investment decisions

- The AMC has laid down policies for investment in equity and debt securities. These policies have been instituted with an objective to have an uniform and prudent framework/process for investment(s) by the schemes of the Fund. These policies lay down a framework for investment by various schemes in different category of securities/various types of issuers. These policies clearly mandate various parameters and procedures to be followed by the AMC in its investment processes.
- The Fund Manager of each scheme is responsible for making buy/sell decisions in respect of the securities in the respective schemes's portfolios. The investment decisions taken by the fund manager are made on daily basis keeping in view the market conditions, stock/sector research and all other relevant aspects.
- The AMC has been recording investment decisions since the receipt of instructions from SEBI, in terms of SEBI's circular no. MFD/CIR/6/73/2000 dated July 27, 2000.
- The Managing Director and CEO is member of Executive Equity Committee and Debt investment Committee. These committees meet periodically in order to review the overall fund management related activities.
- Periodic presentations/reports are provided to the Board of Directors of the AMC and the Trustee Company to review the performance of the Schemes. They may also compare the performance of the schemes against the benchmark indices.
- The AMC shall ensure that the Fund complies with all the provisions of SEBI (Mutual Fund) Regulations, 1996, as amended from time to time, including all guidelines, circulars issued in relation thereto from time to time and that the investments made by the fund managers are in the interest of the unit holders.

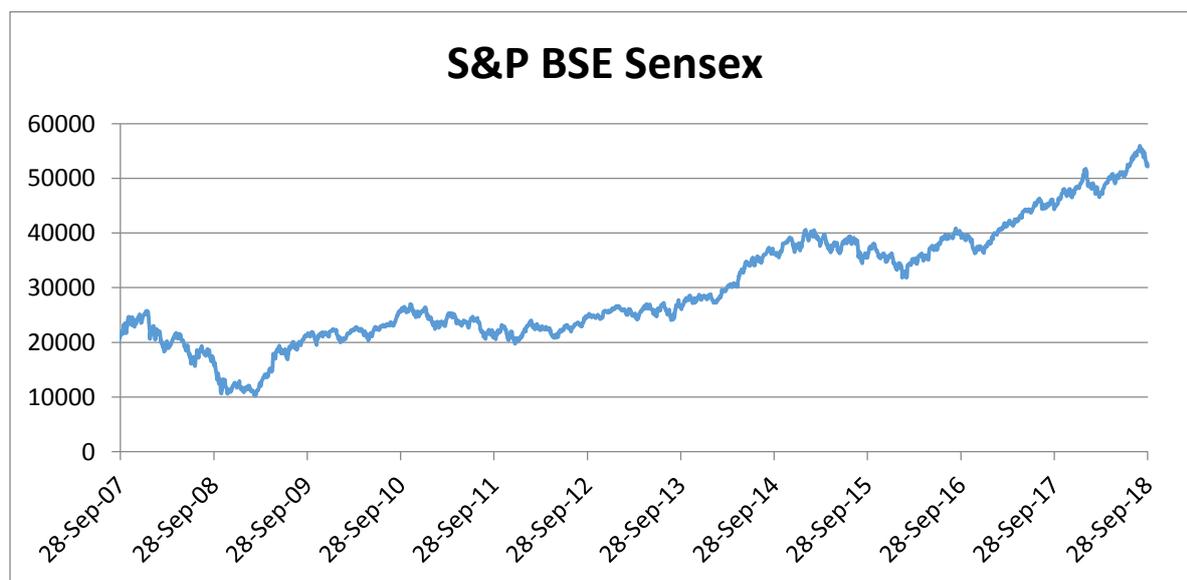
POSITION OF EQUITY MARKET IN INDIA

The Indian stock market is one of the world's largest stock markets on the basis of investor base and has a collective pool of about 27 million investor accounts.

There are two leading stock exchanges in India, i.e. BSE Limited (BSE) and National Stock Exchange of India Limited (NSE). BSE was established in 1875 and is the oldest stock exchange in Asia. NSE, a more recent establishment which came into existence in 1992, is the largest and most advanced stock market in India and is also one of the biggest stock exchanges in Asia in terms of transactions. NSE's flagship index, NIFTY 50, is used extensively by investors in India and around the world to take exposure to the Indian equities market.

BSE has a large number of scrips which are listed. The Indian stock market scene really picked up after the opening up of the economy in the early nineties. NSE changed the way the Indian markets function, in the early nineties, by replacing floor based trading with nationwide screen based electronic trading, which took trading to the doorstep of the investor. NSE was mainly set up to bring in transparency in the markets. Instead of trading membership being confined to a group of brokers, NSE ensured that anyone who was qualified, experienced and met minimum financial requirements was allowed to trade. The price information which could earlier be accessed only by a handful of people could now be seen by a client in a remote location with the same ease. The paper based settlement was replaced by electronic depository based accounts and settlement of trades was always done on time. One of the most critical changes was that a robust risk management system was set in place, so that settlement guarantees could protect investors against broker defaults. The corporate governance rules were gradually put in place which initiated the process of bringing the listed companies at a uniform level.

Movement of S&P BSE Sensex since inception:*



*Source for the chart is <https://www.bseindia.com/> and the data is as on September 28, 2018. Data is of the Total Return Variant of the Index.

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POSITION OF DEBT MARKET IN INDIA

Indian debt markets, in the early nineties, were characterised by controls on pricing of assets, segmentation of markets and barriers to entry, low levels of liquidity, limited number of players, near lack of transparency, and high transactions cost. Financial reforms have significantly changed the Indian debt markets for the better. Most debt instruments are now priced freely on the markets; trading mechanisms have been

altered to provide for higher levels of transparency, higher liquidity, and lower transactions costs; new participants have entered the markets, broad basing the types of players in the markets; methods of security issuance, and innovation in the structure of instruments have taken place; and there has been a significant improvement in the dissemination of market information. There are three main segments in the debt markets in India, viz., Government Securities, Public Sector Units (PSU) bonds, and corporate securities. A bulk of the debt market consists of Government Securities. Other instruments available currently include Corporate Debentures, Bonds issued by Financial Institutions, Commercial Paper, Certificates of Deposits and Securitized Debt. Securities in the Debt market typically vary based on their tenure and rating. Government Securities have tenures from one year to thirty years whereas the maturity period of the Corporate Debt now goes upto sixty years and more (perpetual). Perpetual bonds are now issued by banks as well. Securities may be both listed and unlisted and there is increasing trend of securities of maturities of over one year being listed by issuers. While in the corporate bond market, deals are conducted over telephone and are entered on principal-to-principal basis, due to the introduction of the Reserve Bank of India's NDS-Order Matching system a significant proportion of the government securities market is trading on the new system.

The yields and liquidity on various securities as on September 28, 2018 are as under:

Issuer	Instrument	Maturity	Yields (%)	Liquidity
GOI	Treasury Bill	91 days	6.11%	High
GOI	Treasury Bill	364 days	6.42%	High
GOI	Short Dated	1-3 Yrs	7.55%-7.96%	High
GOI	Medium Dated	3-5 Yrs	7.96%-8.07%	High
GOI	Long Dated	5-10 Yrs	8.07%-8.02%	High
Corporates	Taxable Bonds (AAA)	1-3 Yrs	8.70%-8.74%	Medium
Corporates	Taxable Bonds (AAA)	3-5 Yrs	8.74%- 8.86%	Low to medium
Corporates	CDs (A1+)	3 months	7.25%	Medium to High
Corporates	CPs (A1+)	3 months	7.44%	Medium to High

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F: FUNDAMENTAL ATTRIBUTES

Following are the Fundamental Attributes of the Scheme, in terms of Regulation 18 (15A) of the SEBI (MF) Regulations:

(A) Type of a Scheme

Kindly refer 'INFORMATION ABOUT THE SCHEME' para.

(B) (i) Investment Objective: Kindly refer 'INFORMATION ABOUT THE SCHEME' para.

(ii) Investment Pattern: Kindly refer to section on "HOW WILL THE SCHEME ALLOCATE ITS ASSETS?"

(iii) Terms of Issue

- **Liquidity**
Kindly refer 'HIGHLIGHTS/SUMMARY OF THE SCHEME' para.
- **Listing**

The Scheme is proposed to be listed and traded on BSE and NSE. However the Trustee reserves the right to list the units of Scheme on any other Stock Exchange without any change in the Fundamental Attribute.

- **Aggregate fees and expenses charged to the Scheme:** Kindly refer section on “Fees and Expenses”.
- **Any safety net or guarantee provided:** The present Scheme is not guaranteed or assured return scheme.

Changes in Fundamental Attributes

In accordance with Regulation 18(15A) of the SEBI (MF) Regulations, the Trustees shall ensure that no change in the fundamental attributes of the Scheme(s) or the trust or fee and expenses payable or any other change which would modify the Scheme(s) and affect the interests of Unitholders is carried out unless:

- A written communication about the proposed change is sent to each Unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the AMC is situated; and
- The Unitholders are given an option for a period of 30 days to exit at the prevailing Net Asset Value without any exit load.

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G. HOW WILL THE SCHEME BENCHMARK THEIR PERFORMANCE?

The performance of the Scheme will be benchmarked against S&P BSE Private Banks Index.

For more details on the benchmark, kindly refer ‘Information on S&P BSE Private Banks Index’.

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H. WHO MANAGES THE SCHEME?

The investments under the Scheme will be managed by Mr. Kayzad Eghlim. His qualifications and experience are as under:

Name of the Fund Manager	Age	Qualification	Experience	Other schemes managed
Kayzad Eghlim	52 Years	B.Com, M.Com, MBA	He is associated with ICICI Prudential Asset Management Company Limited from June 2008 till date. Past Experience:	<ul style="list-style-type: none"> • ICICI Prudential Nifty Index Fund • ICICI Prudential Nifty Next 50 Index Fund • ICICI Prudential Sensex ETF • ICICI Prudential Equity–Arbitrage Fund • ICICI Prudential Nifty ETF • ICICI Prudential Nifty 100 ETF • ICICI Prudential NV20

Name of the Fund Manager	Age	Qualification	Experience	Other schemes managed
			<p>~ IDFC Investment Advisors Ltd - Dealer Equities - September 2006 to June 2008.</p> <p>~ Prime Securities - Manager - December 2003 to August 2006.</p> <p>~ Canbank Mutual Fund (IS Himalayan Fund) - Fund Manager - June 2003 to October 2003.</p> <p>~ Canbank Mutual Fund - Equity Dealer - June 2000 to June 2003.</p> <p>~ Canbank Mutual Fund - Assisting the Fund Manager - 1994 to 1997.</p>	<p>ETF</p> <ul style="list-style-type: none"> • ICICI Prudential Midcap Select ETF • ICICI Prudential Equity Income Fund • ICICI Prudential Nifty Low Vol 30 ETF • BHARAT 22 ETF • ICICI Prudential Sensex Index Fund • ICICI Prudential S&P BSE 500 ETF • ICICI Prudential Nifty Next 50 ETF

Note: Since the scheme is a new scheme, the tenure of the fund manager is not applicable.

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I. WHAT ARE THE INVESTMENT RESTRICTIONS?

Pursuant to the Regulations and amendments thereto and subject to the investment pattern of the Scheme, following investment restrictions are presently applicable to the Scheme:

- 1) The Fund under all its schemes shall not own more than 10% of any company's paid up capital carrying voting rights.
- 2) No sponsor of a mutual fund, its associate or group company including the asset management company of the fund, through the schemes of the mutual fund or otherwise, individually or collectively, directly or indirectly, have -

- (a) 10% or more of the share-holding or voting rights in the asset management company or the trustee company of any other mutual fund; or
- (b) representation on the board of the asset management company or the trustee company of any other mutual fund.

- 3) Transfer of investments from one scheme to another scheme in the same Mutual Fund is permitted provided:
- a) Such transfers are done at the prevailing market price for quoted instruments on spot basis (spot basis shall have the same meaning as specified by a Stock Exchange for spot transactions); and
 - b) The securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.
Further the inter scheme transfer of investments shall be in accordance with the provisions contained in clause Inter-Scheme transfer of investments, contained in Statement of Additional Information.

Further the inter scheme transfer of investments shall be in accordance with the provisions contained in clause Inter-Scheme transfer of investments, contained in Statement of Additional Information.

- 4) The Fund shall get the securities purchased transferred in the name of the Fund on account of the concerned scheme, wherever investments are intended to be of a long-term nature.
- 5) The Fund shall buy and sell securities on the basis of deliveries and shall in all cases of purchases, take delivery of relative securities and in all cases of sale, deliver the securities and will not make any short sales or engage in carry forward transaction or badla finance. Provided that mutual funds shall enter into derivatives transactions in a recognised stock exchange for the purpose of hedging and portfolio balancing, in accordance with the Regulations.
- 6) No loans for any purpose can be advanced by the Scheme.
- 7) The Fund shall not borrow except to meet temporary liquidity needs of the Fund for the purpose of repurchase/ redemption of units or payment of interest and dividend to the Unitholders. Such borrowings shall not exceed more than 20% of the net assets of the individual scheme and the duration of the borrowing shall not exceed a period of 6 months.
- 8) The Fund having an aggregate of securities which are worth Rs.10 crores or more, as on the latest balance sheet date, shall subject to such instructions as may be issued from time to time by the Board, settle their transactions entered on or after January 15, 1998 only through dematerialised securities. Further, all transactions in government securities shall be in dematerialised form.
- 9) The Scheme will comply with any other Regulation applicable to the investments of mutual funds from time to time.
- 10) The Scheme may invest in other Schemes under the same AMC or any other Mutual Fund without charging any fees, provided the aggregate inter-Scheme investment made by all the Schemes under the same management or in Schemes under management of any other asset management company shall not exceed 5% of the Net Asset Value of the Fund. No investment management fees

shall be charged for investing in other Schemes of the Fund or in the Schemes of any other mutual fund.

- 11) The Fund/AMC shall make investment out of the NFO proceeds only on or after the closure of the NFO period. The Fund/ AMC can however deploy the NFO proceeds in CBLO before the closure of NFO period. However, AMCs shall not charge any investment management and advisory fees on funds deployed in CBLOs during the NFO period. The appreciation received from investment in CBLO shall be passed on to investors.

Further, in case the minimum subscription amount is not garnered by the scheme during the NFO period, the interest earned upon investment of NFO proceeds in CBLO shall be returned to investors, in proportion of their investments, along with the refund of the subscription amount.

All investment restrictions shall be applicable at the time of making investment.

The Trustee may alter the above restrictions from time to time to the extent of changes in the Regulations.

J. HOW HAS THE SCHEME PERFORMED?

This Scheme is a new scheme and does not have any performance track record.

K. ADDITIONAL DISCLOSURES

i. SCHEME PORTFOLIO HOLDINGS

- a) **Top 10 holdings:** Not Available
- b) **Sector wise holdings:** Not Available

Since the Scheme is a new Scheme, Portfolio Holdings and Sector wise holdings are not available.

ii. PORTFOLIO TURNOVER RATIO

Since the Scheme is a new Scheme, Portfolio Turnover ratio is not available.

- iii. **INVESTMENT DETAILS:** The aggregate investment in the Scheme under the following categories:

- a) AMC's Board of Directors
- b) Scheme's Fund Manager(s) and
- c) Other key managerial personnel

Since the Scheme is a new Scheme, the above Investment Details are not available.

III. UNITS AND OFFER

This section provides details you need to know for investing in the Scheme.

A. NEW FUND OFFER DETAILS

<p>New Fund Offer Period</p>	<p>NFO Period Opens on : ____,2018 NFO Period Closes on : ____,2018</p> <p>The Trustee/AMC, reserves the right to extend the closing date of NFO Period, subject to the condition that the New Fund Offer shall not be kept open for more than 15 days as allowed by SEBI.</p> <ul style="list-style-type: none">• MICR cheques will be accepted till the end of business hours upto _____.• Transfer cheques and Real Time Gross Settlement (RTGS) request will be accepted till the end of business hours upto _____.• Investors can also subscribe to the New Fund Offer (NFO) through ASBA facility. <p>Switch-in requests from ICICI Prudential US Bluechip Equity Fund and ICICI Prudential Global Stable Equity Fund will not be accepted.</p>
<p>New Fund Offer Price:</p> <p>This is the price per unit that the investors have to pay to invest during the NFO.</p>	<p>The units being offered will have a face value of Rs10/- each and will be issued at a premium approximately equal to the difference between face value and allotment price during the New Fund Offer.</p>
<p>Minimum Amount for Application/Subscription in the NFO</p>	<p>The minimum application for issue of units shall be made for a minimum of Rs 5000/- plus in multiples of Re. 1 during the NFO.</p>
<p>Minimum Target amount</p> <p>This is the minimum amount required to operate the scheme and if this is not collected during the NFO period, then all the investors would be refunded the amount invested without any return. However, if AMC fails to refund the amount within 5 working days, interest as specified by SEBI (currently 15% p.a.) will be paid to the investors from the expiry of 5 working days from the date of closure of the subscription period.</p>	<p>Pursuant to SEBI circular dated June 20, 2014, during the New Fund Offer period, the Scheme shall raise a minimum subscription of Rs. 10 crores.</p>

Maximum Amount to be raised (if any) This is the maximum amount, which can be collected during the NFO period, as decided by the AMC.	There is no Maximum Amount.
Investment by Sponsors/ AMC	The sponsors or AMC will invest not less than one percent of the amount which would be raised in the new fund offer or fifty lakh rupees, whichever is less, in the Scheme and such investment will not be redeemed unless the Scheme is wound up.
Plans/ Options	Currently, there are no plans/ options under the Scheme.
Dematerialization	<ol style="list-style-type: none"> 1. Units of the Scheme will be available only in the Dematerialized form. 2. The applicant under the Scheme will be required to have a beneficiary account with a Depository Participant of NSDL/CDSL and will be required to indicate in the application the DP's name, DP ID Number and its beneficiary account number with DP. 3. The units of the Scheme are to be held, issued/ repurchased and traded compulsorily in dematerialized form. 4. Application forms without relevant details of their depository account or with inactive depository accounts are liable to be rejected.
Dividend Policy	<p>Unit holders to note that the Trustee may declare Dividend from time to time in accordance with the Dividend Policy set out below.</p> <p>Dividend Policy: The Trustee may declare Dividend to the Unit holders under the Scheme subject to the availability of distributable surplus and the actual distribution of Dividends and the frequency of distribution will be entirely at the discretion of the Trustee. Such Dividend will be payable to the Unit holders whose names appear on the register of Unit holders on the record date as fixed for the respective Schemes. The Dividend declared will be paid net of tax deducted at source, wherever applicable, to the Unit holders within 30 days from the declaration of the Dividend. There is no assurance or guarantee to the Unit holders as to the rate of Dividend distribution nor that will the Dividend be paid regularly. If the Fund declares Dividend, the NAV of the respective Schemes will stand reduced by the amount of Dividend and Dividend distribution tax (if applicable) paid. All the Dividend payments shall be in accordance and compliance with SEBI Regulations, as applicable from time to time.</p>

Allotment	<p>Subject to receipt of minimum subscription amount, full allotment will be made to all valid applications received during the New Fund Offer Period. Allotment of units will be completed not later than 5 Business Days after the close of the New Fund Offer Period or within such period as allowed by SEBI.</p> <p>Account Statement: Upon allotment, each Unit holder shall be sent an account statement / allotment advice by ordinary post / courier / e-mail / SMS on the Unit holders's registered email address and/or mobile number, confirming the number of Units allotted to the Unit holder, not later than five business days from date of allotment. In case the Investor provides an email address in the Application Form, the account statement / allotment advice will be provided only through email. Such email address will be considered as the registered email address of the Investor for all purposes by the AMC/ Mutual Fund. Provided that the Fund reserves the right to reverse the transaction of crediting Units in the Unit holder's account, in the event of non-realisation of any cheque or other instrument remitted by the Investor. Unit holders may verify the contents of allotment advice and revert to the Fund immediately in case of any discrepancy. In the event the Unit holder fails to inform the Fund within 5 days from the date of allotment advice, it shall be deemed to be correct.</p> <p>The Units will be credited to the DP account of the applicant as per the details provided in the Application Form. Any excess amount would be refunded to the Investor.</p> <p>The AMC will only issue the initial account statement / allotment advice to the Unit holder. Thereafter, the Depository Participant with whom the Unit holder has a Depository account will send a holding statement in accordance with the byelaws of the Depository. As the Units of the Scheme are in demat form, the holding statement issued by the Depository Participant would be deemed to be adequate compliance with requirements of SEBI regarding provision of account statements. Investors to also note that the AMC will not issue any monthly or half yearly consolidated account statement to Unit holders of this Scheme.</p>
Refund	<p>If application is rejected, full amount will be refunded within five Business Days of the closure of New Fund Offer Period or within such period as allowed by SEBI. If refunded after the time period stipulated under the Regulations, interest @ 15% p.a. for delay period will be paid and charged to the AMC.</p>

<p>Who can invest</p> <p>This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile.</p>	<p>The following persons are eligible and may apply for subscription to the Units of the Scheme (subject, wherever relevant, to purchase of units of Mutual Funds being permitted under respective constitutions and relevant statutory regulations):</p> <ul style="list-style-type: none"> • Resident adult individual either singly or jointly(not exceeding Four) • Minor through parent/lawful guardian • Companies, Bodies Corporate, Public Sector Undertakings, association of persons or bodies of individuals and societies registered under the Societies Registration Act, 1860 (so long as the purchase of units is permitted under the respective constitutions) • Religious and Charitable Trusts under the provisions of 11(5)(xii) of Income-tax Act, 1961 read with Rule 17C of Income-Tax Rules, 1962 subject to the provisions of the respective constitutions under which they are established permits to invest. • Partnership Firms • Karta of Hindu Undivided Family (HUF) • Banks & Financial Institutions • Non-resident Indians/Persons of Indian origin residing abroad (NRIs) on full repatriation basis or on non-repatriation basis • Army, Air Force, Navy and other para-military funds • Scientific and Industrial Research Organizations • Mutual fund schemes, as may be permitted by SEBI from time to time. • Foreign Portfolio Investor (FPI) subject to the applicable regulations • Any other category of investor who may be notified by Trustees from time to time by display on the website of the AMC. <p>The following persons are not eligible to invest in the Scheme and apply for subscription to the units of the Scheme:</p> <ul style="list-style-type: none"> • A person who falls within the definition of the term “U.S. Person” under Regulation S promulgated under the Securities Act of 1933 of the United States, as amended, and corporations or other entities organised under the laws of the U.S. are not eligible to invest in the schemes and apply for subscription to the units of the schemes, except for lump sum subscription, Systematic transactions and switch transactions requests received from Non-resident Indians/Persons of Indian origin who at the time of such investment, are present in India and submit a physical transaction request along with such documents as may be prescribed by ICICI Prudential Asset Management Company Limited (the AMC)/ICICI Prudential Trust Limited (the
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	<p>Trustee) from time to time.</p> <p>The AMC shall accept such investments subject to the applicable laws and such other terms and conditions as may be notified by the AMC/the Trustee. The investor shall be responsible for complying with all the applicable laws for such investments.</p> <p>The AMC reserves the right to put the transaction requests on hold/reject the transaction request/reverse allotted units, as the case may be, as and when identified by the AMC, which are not in compliance with the terms and conditions notified in this regard.</p> <ul style="list-style-type: none"> • A person who is resident of Canada • Such other individuals/institutions/body corporate etc., as may be decided by the AMC from time to time.
Where can you submit the filled up applications.	<p>Computer Age Management Services Private Limited (CAMS), New No 10. Old No. 178, Opp. to Hotel Palm Grove, MGR Salai (K.H.Road) Chennai - 600 034 has been appointed as Registrar for the Scheme. The Registrar is registered with SEBI under registration No: INR000002813. As Registrar to the Scheme, CAMS will handle communications with investors, perform data entry services and dispatch account statements/allotment advice. The AMC and the Trustee have satisfied themselves that the Registrar can provide the services required and have adequate facilities and the system capabilities.</p> <p>Investors can submit the application forms at the official points of acceptance of CAMS and Branches of AMC which are provided on back cover page.</p> <p>Investors can also subscribe and redeem units from the official website of AMC i.e. www.icicipruamc.com. Pursuant to SEBI Circular dated SEBI/IMD/CIR No 18/198647/2010 March 15, 2010, an investor can also subscribe to the New Fund Offer (NFO) launched on or after October 01, 2010 through ASBA facility.</p> <p>ASBAs can be accepted only by SCSB's whose names appear in the list of SCSBs as displayed by SEBI on its website www.sebi.gov.in.</p>
How to Apply	Please refer to the SAI and Application form for the instructions.
Listing	The units of the Scheme are proposed to be listed on the BSE and NSE within 5 Business Days from the date of allotment. Units of the Scheme may also be listed on such other stock exchange(s) as may be decided from time to time. The trading will be as per the normal settlement cycle.

ASBA facility	Investors can subscribe to the units of the Scheme by using ASBA facility only during NFO period. Investor applying through the ASBA facility should carefully read the applicable provisions before making their application. For further details on ASBA facility, investors are requested to refer to Statement of Additional Information (SAI).
Special Products / facilities available during the NFO	Not Available
Restrictions, if any, on the right to freely retain or dispose of Units being offered.	<p>The Units of the Scheme are transferable in demat form.</p> <p>In view of the same, additions/ deletion of names will not be allowed under any folio of the Scheme.</p> <p>The above provisions in respect of deletion of names will not be applicable in case of death of unit holder (in respect of joint holdings) as this is treated as transmission of units and not transfer.</p> <p>A person who falls within the definition of the term "U.S. Person" under regulation S promulgated under the Securities Act of 1933 of the United States, as amended, and corporations or other entities organised under the laws of the U.S. are not eligible to invest in the schemes and apply for subscription to the units of the schemes, except for lump sum subscription, systematic transactions and switch transactions requests received from Non-resident Indians/Persons of Indian origin who at the time of such investment, are present in India and submit a physical transaction request along with such documents as may be prescribed by ICICI Prudential Asset Management Company Limited (the AMC)/ICICI Prudential Trust Limited (the Trustee) from time to time.</p> <p>The AMC shall accept such investments subject to the applicable laws and such other terms and conditions as may be notified by the AMC/the Trustee. The investor shall be responsible for complying with all the applicable laws for such investments.</p> <p>The AMC reserves the right to put the transaction requests on hold/reject the transaction request/reverse allotted units, as the case may be, as and when identified by the AMC, which are not in compliance with the terms and conditions notified in this regard.</p>
Switch into the Scheme	Not applicable
Other requirements/processes	<p>Transactions without Scheme Name</p> <p>In case of fresh/additional purchases, if the name of a particular Scheme on the application form/transaction slip differs from the name on the Cheque/Demand Draft, then ICICI Prudential Asset Management Company Limited (the AMC) will process the application and allot units at the applicable Net Asset Value, under the</p>

	<p>Scheme which is mentioned on the application form/transaction slip duly signed by the investor(s). The AMC reserves the right to call for other additional documents as may be required, for processing such transactions. The AMC also reserves the right to reject such transactions.</p> <p>The AMC thereafter shall not be responsible for any loss suffered by the investor due to the discrepancy of a Scheme name mentioned in the application form/transaction slip and Cheque/Demand Draft.</p>
The policy regarding reissue of repurchased units, including the maximum extent, the manner of reissue, the entity (the scheme or the AMC) involved in the same.	Not applicable.
Cash Investments	Currently, the AMC is not accepting cash investments. Notice shall be provided in this regard as and when the facility is made available.a
Transaction Charges	<p>Pursuant to SEBI Circular No. Cir/ IMD/ DF/13/ 2011 dated August 22, 2011 the transaction charge per subscription of Rs.10,000/- and above may be charged in the following manner:</p> <p>i. The existing investors may be charged Rs. 100/- as transaction charge per subscription of Rs.10,000/- and above;</p> <p>ii. A first time investor may be charged Rs.150/- as transaction charge per subscription of Rs.10,000/- and above.</p> <p>There shall be no transaction charge on subscription below Rs. 10,000/- and on transactions other than purchases/ subscriptions relating to new inflows.</p> <p>However, the option to charge “transaction charges” is at the discretion of the distributors. Investors may note that distributors can opt to receive transaction charges based on ‘type of the Scheme’. Accordingly, the transaction charges would be deducted from the subscription amounts, as applicable.</p> <p>Transaction charges shall also be deducted on purchases/subscriptions received through non-demat mode from the investors investing through a valid ARN holder i.e. AMFI Registered Distributor (provided the distributor has opted-in to receive the transaction charges) in respect of transactions routed through Stock Exchange(s) platform viz. NSE Mutual Fund Platform (“NMF-II”) and BSE Mutual Fund Platform</p>

	<p>(“BSE STAR MF”).</p> <p>The aforesaid transaction charge shall be deducted by the Asset Management Company from the subscription amount and paid to the distributor, as the case may be and the balance amount shall be invested subject to deduction of Goods and Services Tax.</p> <p>However, upfront commission to distributors will be paid by the investor directly to the distributor, based on his assessment of various factors including the service rendered by such distributor.</p> <p>Transaction Charges shall not be deducted if:</p> <ul style="list-style-type: none"> • Purchase/Subscription made directly with the fund through any mode (i.e. not through any distributor/agent). • Purchase/ subscription made in demat mode through stock Exchanges, irrespective of investment amount <p>CAS/ Statement of account shall state the net investment (i.e. gross subscription less transaction charge) and the number of units allotted against the net investment.</p>
<p>Seeding of Aadhaar number</p>	<p>Investors are advised to refer to Statement of Additional Information (SAI) available on website of the AMC i.e. www.icicipruamc.com.</p>

B. ONGOING OFFER DETAILS

<p>Ongoing Offer Period <i>(This is the date from which the scheme will reopen for Subscription / Redemption after the closure of the NFO Period)</i></p>	<p>The Scheme will re-open for continuous Sale and Repurchase within 5 business days from the date of allotment.</p> <p>The units of the Scheme are proposed to be listed on the BSE and NSE. All investors, including Authorised Participant(s) may sell their units in the stock exchange(s) on which these units are listed on all the Trading Days of the stock exchanges. The Fund will repurchase units from Authorised Participant(s) and Investors on any Business Day provided the value of units offered for repurchase is not less than Creation Unit Size. The redemption consideration shall normally be the basket of securities represented by the Underlying Index in the same weightage as in the Index or the equivalent value of basket in cash and the Cash Component.</p> <p>Investors, other than Authorised Participants, can sell units in less than Creation Unit Size of the Scheme directly to the Fund, without any exit load in the following cases:</p> <ul style="list-style-type: none"> • if the traded price of the ETF units is at a discount of more than 3% to the NAV for continuous 30 days; • if discount of bid price to applicable NAV is more than 3% over a period of 7 consecutive trading days; • if no quotes are available on exchange(s) for 3 consecutive trading days; • when the total bid size on the exchange(s) is less than half creation unit size daily, averaged over a period of 7 consecutive trading days. <p>Under these circumstances, investors, as specified above and can redeem units of the Scheme directly with the Fund without any exit load. The aforesaid criteria for the direct redemption with the the Fund are also available at the website of the AMC. The Fund will track the aforesaid liquidity criteria and display it on its website viz., www.icicipruamc.com if the same is triggered, no exit load would be applicable in such cases.</p> <p>The AMC will not extend credit facility to the Authorized Participants/ investors. Authorized participants or investors will get the NAV as and when they bring the Portfolio Deposit/ equivalent amount of cash and Cash Component.</p>
<p>Ongoing price for subscription/redemption by</p>	<p>The Authorized Participant(s)/ Investor(s) can subscribe/redeem the units of the Scheme directly</p>

investors.

This is the price you need to pay for purchase /
This is the price you will receive for redemptions

with the Fund only in creation unit size and in multiples thereof. The subscription & redemption of units would be based on the portfolio deposit & cash component as defined by the Fund for the respective business day. The Fund may allow cash purchases/cash redemption of the units of the Scheme in Creation Unit Size by Investor(s)/Authorized Participant(s).

Purchase/redemption request shall be made by such investors to the Fund whereupon the Fund shall arrange to buy/sell the underlying portfolio of securities on behalf of the investor. In case of shares bought and sold by the AMC on behalf of the investor, entire proceeds of portfolio deposit and other cost and charges related to the purchase and sale of basket of underlying securities for servicing the subscription or redemption transaction would be borne by the investor.

The units would be initially listed on the BSE & NSE to provide liquidity through secondary market. It may also list on any other exchanges subsequently. All categories of Investors may purchase the units through secondary market on any trading day. The AMC will appoint Authorized Participant(s) to provide liquidity in secondary market on an ongoing basis. The Authorized Participant(s) envisage to offer daily two-way quote on exchange.

The AMC will not extend credit facility to the Authorized Participants/ investors. Authorized participants or investors will get the NAV as and when they bring the Portfolio Deposit/ equivalent amount of cash and Cash Component.

There is no exit load currently. However transaction charges payable to Custodian/ Depository Participants, and other incidental charges relating to conversion of units into basket of securities may be deducted from redemption proceeds. The charges will be notified on www.icicipruamc.com from time to time. Investors other than Authorized Participant may redeem units at the market price plus transaction handling charges on stock exchange.

For more details on Loads refer section on 'Load Structure'.

17(b)

The Fund shall ensure that the Redemption Price is not lower than 93% of the NAV and the Purchase Price is not higher than 107% of the NAV, provided that the difference between the Redemption Price and Purchase Price of the Units shall not exceed the permissible limit of 7% of the Purchase Price, as provided for under the Regulations.

	<p>Payment of Proceeds</p> <p>All redemption requests received prior to the cut-off time on any Business Day at the Official Points of Acceptance of Transactions will be considered accepted on that Business Day, subject to the redemption requests being complete in all respects, and will be priced on the basis of Redemption Price for that day. Requests received after the cut-off time will be treated as though they were accepted on the next Business Day.</p> <p>As per the Regulations, the Fund shall dispatch redemption proceeds within 10 Business Days (working days) of receiving the redemption request.</p> <p>Trustees reserve the right to alter or modify the number of days taken for redemption of Units under the Fund after taking into consideration the actual settlement cycle, when announced, as also the changes in the settlement cycles that may be announced by the Principal Stock Exchanges from time to time.</p> <p>As per the Regulations, in the event of failure to dispatch the redemption or repurchase proceeds within 10 working days, the AMC is liable to pay interest to the Unit holders @ 15% p.a. SEBI has further advised the Funds that in the event of payment of interest to the Unit holders, such Unit holders should be informed about the rate and the amount of interest paid to them.</p> <p>The mode of payment may be direct credit/ECS/cheque or any other mode as may be decided by AMC in the interest of investors.</p>
<p>Cut off timing for subscriptions/ redemptions/</p> <p>This is the time before which your application (complete in all respects) should reach the official points of acceptance.</p>	<p>Investors / Unit holders to note that the below mentioned Cut-off time are not applicable to transactions undertaken on a recognised Stock Exchange and are only applicable to transactions undertaken at the Official Points of Acceptance.</p> <p>As the Scheme is an Exchange Traded Fund (ETFs) and the units of the Scheme will be listed on the stock exchanges, in the interest of the investors/ unitholders, the operational processes of the Schemes with respect to all the provisions of "Uniform cut-off timings for applicability of Net Asset Value (NAV)" issued by SEBI from time to time shall stand modified.</p> <p>The Fund may allow subscription/ redemption in 'Creation Unit' Size and in multiples thereof by investor(s)/ authorised participant(s) based on the Portfolio Deposit/ equivalent amount of cash and Cash</p>

	<p>Component as defined by the Fund for that respective Business Day.</p> <p>The Cut-off time for receipt of valid application for subscriptions/ redemptions/ is 3.00 p.m. on any business day.</p>
Switch into the Scheme	Not Applicable
Where can the applications for purchase/redemption be submitted?	<p>Duly completed Application Form(s) / Transaction Form(s) (along with the instrument for payment, as applicable) for the Purchase / Redemption of Units of the Scheme in Creation Unit Size during the Ongoing Offer Period may be submitted to any of the Official Points of Acceptance as notified by the AMC. For details, please refer back cover of this SID.</p> <p>The AMC has the right to designate additional centers as the Official Points of Acceptance during the Ongoing Offer Period and change such centers, if it deems fit.</p> <p>An investor can buy/ sell units on a continuous basis in the normal market segment of BSE/National Stock Exchange of India Limited, or any other stock exchange where the Scheme will be listed, during the trading hours like any other publicly traded stock at prices which are quoted on the stock exchanges. These prices may be close to the actual NAV of the Scheme. There is no minimum investment, although units are to be purchased in lots of 1 (one) unit.</p>
Minimum Amount for Purchase/Redemption	<p>On Stock Exchange(s): Investor can buy / sell units of the Scheme in round lot of 1 unit and in multiples thereof.</p> <p>Directly with the Fund: Authorised Participant(s)/Investor(s) can buy/sell units of the Scheme in Creation Unit Size viz. 15,000 units and in multiples thereof.</p> <p>An investor can buy/ sell units on a continuous basis in the normal market segment of BSE Limited/National Stock Exchange of India Limited (NSE) or any other stock exchange where the Scheme will be listed, during the trading hours like any other publicly traded stock at prices which are quoted on the stock exchanges. These prices may be close to the actual NAV of the Scheme. There is no minimum investment, although units are to be purchased in lots of 1 (one) unit.</p>
Account Statement	As the units of the Scheme will be issued, traded and settled in dematerialized (electronic) form, the statement of holding of the beneficiary account holder will be sent by the respective Depository Participant periodically.

Dividend	<p>The dividend warrants shall be dispatched to the unitholders within 30 days of the date of declaration of the dividend.</p> <p>In the event of failure to dispatch dividend within 30 days, the AMC shall be liable to pay interest at 15% per annum to the unit holders.</p> <p>The treatment of unclaimed redemption & dividend amount will be as per SEBI circular dated Feb 25, 2016.</p>
Plans/options under the Scheme	Currently, there are no plans/ options under the Scheme.
Listing	Units of the Scheme may also be listed on such other stock exchange(s) as may be decided from time to time. The trading will be as per the normal settlement cycle.
Redemption	The Redemption or repurchase proceeds shall be dispatched to the Unit holders within 10 Working Days from the date of Redemption or repurchase.
Settlement of Purchase / Sale on stock exchange(s)	<p>Buying / Selling units of the Scheme on the stock exchange is similar to buying / selling of any other listed securities. If an investor has bought units, the investor has to pay the purchase amount to the broker / sub-broker such that the amount paid is realized before funds pay-in day of the settlement cycle on the exchange. If an investor has sold units, the investor has to deliver the units to the broker/ sub-broker before the securities pay-in day of the settlement cycle on the exchange. The units (in case of units bought) and the funds (in the case of units sold) are paid out to the broker on the payout day of the settlement cycle on the exchange. The trading member would pay the money or units to the investor in accordance with the time prescribed by the stock exchange regulation. If an investor has bought units, he/she should give standing instructions for 'Delivery-In' to his/her DP for accepting units in his/her beneficiary account. An investor should give the details of his/her beneficiary account and the DP-ID of his/her DP to his/her trading member. The trading member will transfer the units directly to his/her beneficiary account on receipt of the same from exchange's clearing corporation.</p> <p>An investor who has sold units should instruct his/her Depository Participant (DP) to give 'Delivery Out' instructions to transfer the units from his/her beneficiary account to the Pool Account of his/her trading member through whom he/she has sold the units. The details of the Pool Account of investor's trading member to which the units are to be transferred, unit quantity, etc. should be mentioned in the delivery out instructions given by him/her to the DP. The instructions should be given well before the prescribed securities pay-in day. The exchange regulations stipulate that the trading member should</p>

	<p>pay the money or units to the investor within 24 hours of the payout.</p> <p>All investors including Authorized Participants, may sell their units in the stock exchange(s) on which these units are listed on all the Trading Days of the stock exchange. The Fund will repurchase units from Authorised Participant(s)/Investor(s) on any Business Day provided the units offered for repurchase is not less than the Creation Unit Size and multiples thereafter.</p>												
<p>Rolling Settlement</p>	<p>The Fund intends to follow the settlement pattern and practices of BSE and NSE as per the trade/s executed on the respective exchange.</p> <p>Rolling Settlement As per the SEBI's circular dated March 4, 2003, the rolling settlement on T+2 basis for all trades has commenced from April 1, 2003 onwards. The Pay-in and Pay-out of funds and the units will take place 2 working days after the trading date.</p> <p>The pay-in and pay-out days for funds and securities are prescribed as per the Settlement Cycle. A typical Settlement Cycle of Rolling Settlement is given below:</p> <p>Day Activity</p> <table border="1" data-bbox="612 1081 1347 1406"> <thead> <tr> <th>Day</th> <th>Activity</th> </tr> </thead> <tbody> <tr> <td>T</td> <td>The day on which the transaction is executed by a trading member.</td> </tr> <tr> <td>T+1</td> <td>Confirmation of all trades including custodial trades by 11.00 a.m.</td> </tr> <tr> <td>T+1</td> <td>Processing and downloading of obligation files to brokers /custodians by 1.30 p.m.</td> </tr> <tr> <td>T+2</td> <td>Pay-in of funds and securities by 11.00 a.m.</td> </tr> <tr> <td>T+2</td> <td>Pay out of funds and securities by 1.30 p.m.</td> </tr> </tbody> </table> <p>While calculating the days from the Trading Day (Day T), weekend days (i.e. Saturday and Sundays) and Bank holidays are not taken into consideration.</p> <p>All investors including Authorized Participants, may sell their units, in the stock exchange(s) on which these units are listed on all the trading days of the stock exchange. Mutual fund will repurchase units from Authorized Participants on any business day provided the units offered for repurchase is not less than the creation unit size and multiples thereafter.</p>	Day	Activity	T	The day on which the transaction is executed by a trading member.	T+1	Confirmation of all trades including custodial trades by 11.00 a.m.	T+1	Processing and downloading of obligation files to brokers /custodians by 1.30 p.m.	T+2	Pay-in of funds and securities by 11.00 a.m.	T+2	Pay out of funds and securities by 1.30 p.m.
Day	Activity												
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T+2	Pay-in of funds and securities by 11.00 a.m.												
T+2	Pay out of funds and securities by 1.30 p.m.												
<p>Creation/Redemption of Units directly from the Fund</p>	<p>The Authorised Participant(s)/Investor(s) can directly buy/sell with the Fund in Creation Unit Size as follows:-</p> <p>The Fund creates/ redeems units of the Scheme in large blocks known as "Creation Unit". The value of the</p>												

	<p>“Creation Unit” is the basket of the Underlying Index securities called as the “Portfolio Deposit” and a “Cash Component” which will be exchanged for a fixed number of units of the Scheme. The Portfolio Deposit and the Cash Component, which defines the Creation Unit are defined separately. The Portfolio Deposit and Cash Component may change from time to time and will be announced by AMC/Fund through its website and other data providers.</p> <p>Note: Units of the Scheme if less than Creation Unit cannot be purchased/ redeemed directly with the Fund except for certain circumstances as listed in this document. In case of redemptions by NRIs, requisite TDS will be deducted from the respective redemption proceeds</p>
<p>Procedure for Purchasing in Creation Unit Size</p>	<p><u>Creation of Units</u></p> <p>The requisite securities constituting the Portfolio Deposit have to be transferred to the DP account of the respective Scheme on the day of receipt of the application, while the Cash Component, as applicable on that business day; has to be paid to the Fund. On confirmation of the receipt of Portfolio Deposit/ equivalent amount of cash by the Custodian/ AMC, the AMC will credit the equivalent number of units of the Scheme into the investor’s DP account.</p> <p>In case of cash subscription of units of the Schemes in ‘Creation Unit’ Size, the purchase request for creation of units shall be made by such investor to the Fund/AMC where upon the Fund/AMC will arrange to buy the underlying portfolio of securities on behalf of the investor. In case of shares bought by the AMC on behalf of the investor, entire proceeds of portfolio deposit and other cost and charges related to the purchase of basket of underlying securities for servicing the subscription transaction would be borne by the investor.</p> <p>The Portfolio Deposit and Cash Component for units of the Scheme may change from time to time due to changes in the Underlying Index on account of corporate actions and changes to the index constituents.</p> <p>The creation request can be made to the AMC/ Fund in a duly filled application form. Application Forms for Creation of units can be obtained from any of the Official Points of Acceptance as notified by the AMC. For details, refer back cover of the SID.</p> <p>The AMC will not extend credit facility to the Authorized Participants/ investors. Authorized participants or investors will get the NAV as and when</p>

	they bring the Portfolio Deposit/ equivalent amount of cash and Cash Component.
Procedure for Redeeming in Creation Unit Size	<p><u>Redemption of Units :</u></p> <p>The requisite number of units of the Scheme equivalent to the Creation Unit lot size has to be transferred to the DP account of the respective Scheme, while the Cash Component, as applicable on that business day to be paid to the Scheme. On confirmation of the receipt of unit of the Schemes by the Custodian/ AMC, the AMC shall extinguish the units and credit the Portfolio Deposit to the investor's DP account and pay the Cash Component, as applicable.</p> <p>The Fund may allow cash redemption of the units of the Scheme in Creation Unit Size. Redemption request shall be made by such investor to the Fund before the stipulated cut-off time whereupon the Fund shall arrange to sell the underlying portfolio of securities on behalf of the investor. In case of shares sold by the AMC on behalf of the investor, entire proceeds of portfolio deposit and other cost and charges related to the sale of basket of underlying securities for servicing the redemption transaction would be borne by the investor. Payment will then be made to the Investor net of all the above mentioned charges.</p> <p>The Portfolio Deposit and Cash Component for the units of the Scheme may change from time to time due to changes in the Underlying Index on account of corporate actions and changes to the index constituents.</p>
Dividend Policy	<p>Unit holders to note that the Trustee may declare Dividend from time to time in accordance with the Dividend Policy set out below.</p> <p>Dividend Policy: The Trustee may declare Dividend to the Unit holders under the Scheme subject to the availability of distributable surplus and the actual distribution of Dividends and the frequency of distribution will be entirely at the discretion of the Trustee. Such Dividend will be payable to the Unit holders whose names appear on the register of Unit holders on the record date as fixed for the respective Schemes. The Dividend declared will be paid net of tax deducted at source, wherever applicable, to the Unit holders within 30 days from the declaration of the Dividend. There is no assurance or guarantee to the Unit holders as to the rate of Dividend distribution nor that will the Dividend be paid regularly. If the Fund declares Dividend, the NAV of the respective Schemes will stand reduced by the amount of</p>

	Dividend and Dividend distribution tax (if applicable) paid. All the Dividend payments shall be in accordance and compliance with SEBI Regulations, as applicable from time to time.
Dematerialization	<ol style="list-style-type: none"> 1. Units of the Scheme will be available only in the Dematerialized form. 2. The applicant under the Scheme will be required to have a beneficiary account with a Depository Participant of NSDL/CDSL and will be required to indicate in the application the DP's name, DP ID Number and its beneficiary account number with DP. 3. The units of the Scheme are to be held, issued/repurchased and traded compulsorily in dematerialized form. 4. Application forms without relevant depository details or inactive status of their depository account are liable to be rejected.
Transaction Charges	<p>Pursuant to SEBI Circular No. Cir/ IMD/ DF/13/ 2011 dated August 22, 2011 the transaction charge per subscription of Rs.10,000/- and above may be charged in the following manner:</p> <ol style="list-style-type: none"> i. The existing investors may be charged Rs. 100/- as transaction charge per subscription of Rs.10,000/- and above; ii. A first time investor may be charged Rs.150/- as transaction charge per subscription of Rs.10,000/- and above. <p>There shall be no transaction charge on subscription below Rs. 10,000/- and on transactions other than purchases/ subscriptions relating to new inflows.</p> <p>However, the option to charge "transaction charges" is at the discretion of the distributors. Investors may note that distributors can opt to receive transaction charges based on 'type of the Scheme'. Accordingly, the transaction charges would be deducted from the subscription amounts, as applicable.</p> <p>Transaction charges shall also be deducted on purchases/subscriptions received through non-demat mode from the investors investing through a valid ARN holder i.e. AMFI Registered Distributor (provided the distributor has opted-in to receive the transaction charges) in respect of transactions routed through Stock Exchange(s) platform viz. NSE Mutual Fund Platform ("NMF-II") and BSE Mutual Fund Platform ("BSE STAR MF").</p> <p>The aforesaid transaction charge shall be deducted by</p>

	<p>the Asset Management Company from the subscription amount and paid to the distributor, as the case may be and the balance amount shall be invested subject to deduction of Goods and Services Tax.</p> <p>However, upfront commission to distributors will be paid by the investor directly to the distributor, based on his assessment of various factors including the service rendered by such distributor.</p> <p>Transaction Charges shall not be deducted if:</p> <ul style="list-style-type: none"> • Purchase/Subscription made directly with the fund through any mode (i.e. not through any distributor/agent). • Purchase/ subscription made in demat mode through stock Exchanges, irrespective of investment amount <p>CAS/ Statement of account shall state the net investment (i.e. gross subscription less transaction charge) and the number of units allotted against the net investment.</p>
<p>Transfer</p>	<p>Transfer of units is permissible as per following provisions:</p> <ol style="list-style-type: none"> 1. Units of the Scheme are transferable. 2. Transfer would be only in favor of transferees who are capable of holding units. The Fund shall not be bound to recognize any other transfer. 3. The Fund will affect transfer only in electronic form provided the intended transferee is otherwise eligible to hold the units under the Scheme. 4. The delivery instructions for transfer of units will have to be lodged with the DP in the requisite form as may be required from time to time and transfer will be effected in accordance with such rules/regulations as may be in force governing transfer of securities in dematerialized mode.
<p>Pledge of Units for loans</p>	<p>The Units can be pledged by the Unitholders as security for raising loans subject to the conditions of the lending institution and the terms and conditions laid down by the Depositories. The Registrar will take note of such pledge / charge in its records on intimation.</p>
<p>Bank Account Details</p> <div style="border: 1px solid black; width: 40px; height: 30px; margin: 10px auto; text-align: center; line-height: 30px;">19</div>	<p>As per the directives issued by SEBI, it is mandatory for applicants to mention their bank account numbers in their applications for purchase or redemption of Units. If the Unit-holder fails to provide the Bank mandate, the request for redemption would be considered as not valid and the Scheme retains the right to withhold the redemption until a proper bank mandate is furnished by the Unit-holder and the provision with respect of penal interest in such cases will not be applicable/ entertained.</p>

	<p>For provisions related to Bank Account Details, investors are requested to refer Statement of Additional Information.</p>
<p>Who can invest</p> <p>This is an indicative list and you are requested to consult your financial advisor to ascertain whether the scheme is suitable to your risk profile.</p>	<p>The following persons are eligible and may apply for subscription to the Units of the Scheme (subject, wherever relevant, to purchase of units of Mutual Funds being permitted under respective constitutions and relevant statutory regulations):</p> <ul style="list-style-type: none"> • Resident adult individual either singly or jointly(not exceeding Four) • Minor through parent/lawful guardian • Companies, Bodies Corporate, Public Sector Undertakings, association of persons or bodies of individuals and societies registered under the Societies Registration Act, 1860 (so long as the purchase of units is permitted under the respective constitutions) • Religious and Charitable Trusts under the provisions of 11(5)(xii) of Income-tax Act, 1961 read with Rule 17C of Income-Tax Rules, 1962 subject to the provisions of the respective constitutions under which they are established permits to invest. • Partnership Firms • Karta of Hindu Undivided Family (HUF) • Banks & Financial Institutions • Non-resident Indians/Persons of Indian origin residing abroad (NRIs) on full repatriation basis or on non-repatriation basis • Army, Air Force, Navy and other para-military funds • Scientific and Industrial Research Organizations • Mutual fund schemes, as may be permitted by SEBI from time to time. • Foreign Portfolio Investor (FPI) subject to the applicable regulations • Any other category of investor who may be notified by Trustees from time to time by display on the website of the AMC. <p>The following persons are not eligible to invest in the Scheme and apply for subscription to the units of the Scheme:</p> <ul style="list-style-type: none"> • A person who falls within the definition of the term “U.S. Person” under Regulation S promulgated under the Securities Act of 1933 of the United States, as amended, and corporations or other entities organised under the laws of the U.S. are not eligible to invest in the schemes and apply for subscription to the units of the schemes, except for lump sum subscription, systematic transactions and switch transactions requests received from Non-resident Indians/Persons of Indian origin who at the time of such investment, are present in India

	<p>and submit a physical transaction request along with such documents as may be prescribed by ICICI Prudential Asset Management Company Limited (the AMC)/ICICI Prudential Trust Limited (the Trustee) from time to time.</p> <p>The AMC shall accept such investments subject to the applicable laws and such other terms and conditions as may be notified by the AMC/the Trustee. The investor shall be responsible for complying with all the applicable laws for such investments.</p> <p>The AMC reserves the right to put the transaction requests on hold/reject the transaction request/reverse allotted units, as the case may be, as and when identified by the AMC, which are not in compliance with the terms and conditions notified in this regard.</p> <ul style="list-style-type: none"> • A person who is resident of Canada • Such other individuals/institutions/body corporate etc., as may be decided by the AMC from time to time.
<p>Restriction on fresh purchases/ additional purchases/ switches in any Schemes of ICICI Prudential Mutual Fund</p>	<p>A person who falls within the definition of the term "U.S. Person" as defined in 'Regulation S' promulgated under the Securities Act of 1933, as amended, and corporations or other entities organised under the laws of the U.S. are not eligible to invest in the schemes and apply for subscription to the units of the schemes, except for lump sum subscription, systematic transactions and switch transactions requests received from Non-resident Indians/Persons of Indian origin who at the time of such investment, are present in India and submit a physical transaction request along with such documents as may be prescribed by ICICI Prudential Asset Management Company Limited (the AMC)/ICICI Prudential Trust Limited (the Trustee) from time to time.</p> <p>The AMC shall accept such investments subject to the applicable laws and such other terms and conditions as may be notified by the AMC/the Trustee. The investor shall be responsible for complying with all the applicable laws for such investments.</p> <p>The AMC reserves the right to put the transaction requests on hold/reject the transaction request/reverse allotted units, as the case may be, as and when identified by the AMC, which are not in compliance with the terms and conditions notified in this regard.</p>
<p>Third party Cheques</p>	<p>Investment/subscription made through third party cheque(s) will not be accepted for investments in the units of ICICI Prudential Mutual Fund.</p> <p>Third party cheque(s) for this purpose are defined as:</p>

- i) Investment made through instruments issued from an account other than that of the beneficiary investor,
- ii) in case the investment is made from a joint bank account, the first holder of the mutual fund folio is not one of the joint holders of the bank account from which payment is made. Third party cheque(s) for investment/subscription shall be accepted, only in exceptional circumstances, as detailed below:
 1. Payment by Parents/Grand-Parents/related persons on behalf of a minor in consideration of natural love and affection or as gift. However, this restriction will not be applicable for payment made by a guardian whose name is registered in the records of Mutual Fund in that folio.
 2. Payment by Employer on behalf of employee under Systematic Investment Plans or lump sum/one-time subscription through Payroll deductions or deductions out of expense reimbursements.
 3. Custodian on behalf of a Foreign Institutional Investor (FII) or a client.
 4. Payment made by the AMC to a Distributor empanelled with it on account of commission, incentive, etc. in the form of the Mutual Fund units of the Schemes managed by such AMC through SIP or lump sum/one time subscription, subject to compliance with SEBI Regulations and Guidelines issued by AMFI, from time to time.
 5. Payment made by a Corporate to its Agent/Distributor/Dealer (similar arrangement with Principal-agent relationship) account of commission or incentive payable for sale of its goods/services, in the form of Mutual Fund units of the Schemes managed by such AMC through SIP or lump sum/one time subscription, subject to compliance with SEBI Regulations and Guidelines issued by AMFI, from time to time.
 6. Payment by registered Stock brokers of recognized stock exchanges for their clients having demat accounts.

The above mentioned exception cases will be processed after carrying out necessary checks and verification of documents attached along with the purchase transaction slip/application form, as stated below:

1. Determining the identity of the Investor and the person making payment i.e. mandatory now Your Client (KYC) for Investor and the person making the payment.
2. Obtaining necessary declaration from the Investor/unitholder and the person making the payment. Declaration by the person making the

	<p>payment should give details of the bank account from which the payment is made and the relationship with the beneficiary.</p> <p>3. Verifying the source of funds to ensure that funds have come from the drawer's account only.</p> <p>Please visit www.icicipruamc.com for further details.</p>
Multiple Bank accounts	<p>The unit holder/ investor can register multiple bank account details under its existing folio by submitting separate form available on the website of the AMC at www.icicipruamc.com.</p> <p>Individuals/HuF can register upto 5 different bank accounts for a folio, whereas non-individuals can register upto 10 different bank accounts for a folio.</p>
Know Your Client (KYC) Norms	<p>KYC (Know Your Customer) norms are mandatory for all investors for making investments in Mutual Funds, for more information refer SAI.</p>
Delay in payment of redemption / repurchase proceeds/Refund	<p>The Asset Management Company shall be liable to pay interest to the unitholders at such rate as may be specified by SEBI for the period of such delay (presently @ 15% per annum).</p>

C. PERIODIC DISCLOSURES

<p>Net Asset Value</p> <p>This is the value per unit of the scheme on a particular day. You can ascertain the value of your investments by multiplying the NAV with your unit balance.</p> <div style="border: 1px solid black; width: 50px; height: 20px; margin: 10px auto; text-align: center;">17(a)</div>	<p>The AMC will calculate and disclose the first NAV within 5 business days from the date of allotment. Subsequently, the NAV will be calculated and disclosed at the close of every Business Day. The AMC shall prominently disclose the NAV of all schemes under a separate head on the AMC's website and on the website of AMFI. NAV will be determined on every Business Day except in special circumstances. NAV of the Scheme shall be made available at all Customer Service Centers of the AMC.</p> <p>AMC shall update the NAVs on the website of Association of Mutual Funds in India - AMFI (www.amfiindia.com) and on the mutual fund website - (www.icicipruamc.com) by 9:00 p.m. every Business Day. In case of any delay, the reasons for such delay would be explained to AMFI and SEBI by the next day. If the NAVs are not available before commencement of business hours on the following day due to any reason, the Fund shall issue a press release providing reasons and explaining when the Fund would be able to publish the NAVs.</p> <p>In addition to above, the indicative NAV will be updated on AMC's website during market hours, on regular 1 minute interval basis.</p>
<p>Monthly and Half yearly Portfolio</p>	<p>The AMC shall disclose portfolio of the scheme (along with ISIN) as on the last day of the month / half-year on AMC's website i.e. www.icicipruamc.com and on the website of AMFI within 10 days from the close of each month / half-year respectively. Since the Scheme is a new Scheme, Top 10 Holdings and Sector wise holdings are not available.</p> <p>The AMC shall publish an advertisement in all India edition of at least two daily newspapers, one each in English and Hindi, every half year disclosing the hosting of the half-yearly statement of the scheme's portfolio on the AMC's website and on the website of AMFI.</p> <p>The AMC shall send via email both the monthly and half-yearly statement of scheme portfolio within 10 days from the close of each month / half-year respectively. The unitholders whose e-mail addresses are not registered with the Fund are requested to update / provide their email address to the Fund for updating the database.</p> <p>The AMC shall provide a physical copy of the statement of scheme portfolio, without charging any cost, on specific request received from a unit holder.</p>

Half Yearly Financial Results	<p>In terms of Regulations 59 and SEBI circular no. CIR/IMD/DF/21/2012 dated September 13, 2012, the AMC shall within one month from the close of each half year, that is on 31st March and on 30th September, host a soft copy of its unaudited financial results on their website. The half-yearly unaudited report shall contain details as specified in Twelfth Schedule and such other details as are necessary for the purpose of providing a true and fair view of the operations of the Fund. Further, the AMC shall publish an advertisement disclosing the hosting of such financial results on their website, in atleast one English daily newspaper having nationwide circulation and in a newspaper having wide circulation published in the language of the region where the Head Office of the Fund is situated.</p>
Annual Report	<p>The scheme wise annual report shall be hosted on the website of the AMC and on the website of the AMFI soon as may be possible but not later than four months from the date of closure of the relevant accounts year. The AMC shall publish an advertisement every year in all India edition of at least two daily newspapers, one each in English and Hindi, disclosing the hosting of the scheme wise annual report on the website of the AMC.</p> <p>The AMC shall display prominently on the AMC's website link of the scheme wise annual report and physical copy of the same shall be made available to the unitholders at the registered / corporate office of the AMC at all times.</p> <p>The AMC shall email the annual report or an abridged summary thereof to the unitholders whose email addresses are registered with the Fund. The unitholders whose e-mail addresses are not registered with the Fund are requested to update / provide their email address to the Fund for updating the database. Physical copy of scheme wise annual report or abridged summary shall be provided to investors who have opted to receive the same.</p> <p>The AMC shall also provide a physical copy of the abridged summary of the Annual Report, without charging any cost, on specific request received from unitholder.</p> <p>As per regulation 56(3A) of the Regulations, copy of Schemewise Annual Report shall be also made available to unitholder on payment of nominal fees.</p>
Associate Transactions	<p>Please refer to Statement of Additional Information (SAI).</p>

Taxation

The information is provided for general information only. This information does not purport to be a complete analysis of all relevant tax considerations; nor does it purport to be a complete description of all potential tax costs, tax incidence and risks for the investors. In view of the individual nature of the implications, each investor is advised to consult his or her own tax advisors/authorised dealers with respect to the specific amount of tax and other implications arising out of his or her participation in the schemes. It is assumed that units of mutual fund are held as capital asset by the investors

As per the Finance Act, 2018

	Resident Investors	Mutual Fund
Tax on Dividend	Nil	a) For dividend from investments – NIL b) Additional tax at 12.942% on income distributed*
Capital Gains: Long Term (held for more than 12 months)**	10 [#] % without Indexation in case of redemption of units where STT is payable on redemption [u/s 112A]	NIL
Short Term (held for not more than 12 months)	15% [#] on redemption of units where STT is payable on redemption (u/s 111A)	NIL

Equity Scheme(s) will also attract Securities Transaction Tax (STT) at applicable rates.

Notes:

1. Income of the Mutual Fund is exempt from income tax in accordance with the provisions of Section 10(23D) of the Income-tax Act, 1961 (the Act).
2. Under the terms of the Scheme Information Document, this Scheme is classified as "equity oriented fund".
As per clause (a) of the explanation to section 112A, an "Equity oriented fund" has been defined to mean a fund set up under a scheme of a mutual fund specified under clause (23D) of section 10 and,—
 - (i) in a case where the fund invests in the units of another fund which is traded on a recognised stock exchange,—
 - (A) a minimum of ninety per cent of the total proceeds of such fund is invested in the units

of such other fund; and

(B) such other fund also invests a minimum of ninety per cent of its total proceeds in the equity shares of domestic companies listed on a recognised stock exchange; and

(ii) in any other case, a minimum of sixty-five per cent of the total proceeds of such fund is invested in the equity shares of domestic companies listed on a recognised stock exchange

Further it is stated that the percentage of equity shareholding or unit held in respect of the fund, as the case may be, shall be computed with reference to the annual average of the monthly averages of the opening and closing figures

3. If the total income of a resident investor (being individual or HUF) [without considering such Long-term capital Gains / short term capital gains] is less than the basic exemption limit, then such Long-term capital gains/short-term capital gains should be first adjusted towards basic exemption limit and only excess should be chargeable to tax.

4. Non-resident investors may be subject to a separate of tax regime / eligible to benefits under Tax Treaties, depending upon the facts of the case. The same has not been captured above.

5. A rebate of up to Rs. 2,500 is available for resident individuals whose total income does not exceed Rs. 3,50,000.

* For the purposes of determining the additional income-tax payable in accordance with section 115R, the amount of distributed income referred therein shall be increased to such amount as would, after reduction of the additional income-tax on such increased amount at the rate specified in section 115R, be equal to the amount of income distributed by the mutual fund. The rate provided is after grossing up.

**Aggregate long term capital gains exceeding one lakh rupees in a financial year, arising from the transfer of units of an 'equity oriented fund', equity shares and units of business trust are chargeable to tax at 10 per cent (plus the applicable surcharge, health and education cess).

	<p>#excluding applicable surcharge and cess.</p> <p>For further details on taxation please refer to the Section on 'Tax Benefits of investing in the Mutual Fund' provided in 'Statement of Additional Information ('SAI')'.</p>
Investor services	<p>The Fund will follow-up with Investor Service Centres and Registrar on complaints and enquiries received from investors for resolving them promptly.</p> <p>For this purpose, Mr. Yatin Suvarna has been appointed the Investor Relations Officer. He can be contacted at the Central Service Office of the AMC. The address and phone numbers are: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon (East), Mumbai – 400 063, Tel No.: 022 26852000, Fax No.: 022-2686 8313 e-mail - enquiry@ICICIpruamc.com</p>

D. COMPUTATION OF NAV:

The NAV of the Units of the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding on the valuation date. The Fund shall value its investments according to the valuation norms, as specified in Schedule VIII of the Regulations, or such norms as may be prescribed by SEBI from time to time and as stipulated in the Valuation Policy and Procedures of the Fund, provided in SAI.

The NAV of the Scheme shall be rounded off upto two decimals.

NAV of units under the Scheme shall be calculated as shown below:

$$\text{NAV (Rs.)} = \frac{\text{Market or Fair Value of Scheme's investments} + \text{Current Assets} - \text{Current Liabilities and Provision}}{\text{No. of Units outstanding under Scheme}}$$

IV. FEES AND EXPENSES

This section outlines the expenses that will be charged to the scheme.

A. NEW FUND OFFER (NFO) EXPENSES

These expenses are incurred for the purpose of various activities related to the NFO like marketing and advertising, registrar expenses, printing and stationary, bank charges etc.

In accordance with the provisions of SEBI Circular no. SEBI/IMD/CIR No. 1/64057/06 dated April 04, 2006, no New Fund Offer Expenses will be charged to the Scheme. New Fund Offer Expenses incurred for the Scheme would be borne by the AMC.

B. ANNUAL SCHEME RECURRING EXPENSES

These are the fees and expenses for operating the scheme. These expenses include Investment Management and Advisory Fee charged by the AMC, Registrar and Transfer Agents' fee, marketing and selling costs etc. as given in the table below:

The AMC has estimated that following percentage of the daily net assets of the scheme will be charged to the scheme as expenses. For the actual current expenses being charged, the investor should refer to the website of the Fund. The Fund would update the current expense ratios on the website at least three working days prior to the effective date of change. Investors can refer <https://www.icicipruamc.com/Downloads/total-expense-ratio.aspx> for Total Expense Ratio (TER) details.

Estimated Annual Recurring Expenses

Particulars	% p.a. of daily net assets
Investment Management and Advisory Fees	Upto 1.50
Trustee fee	
Audit fees	
Custodian fees	
Registrar & Transfer Agent's Fees	
Marketing & Selling expense (including Costs of statutory Advertisements)#	
Cost related to investor communications	
Cost of fund transfer from location to location	
Cost of providing account statements and dividend redemption cheques and warrants	
Cost towards investor education & awareness (at least 2 bps)	
Brokerage & transaction cost over and above 12 bps and 5 bps for cash and derivative market trades respectively.	
Goods and Services tax on expenses other than investment and advisory fees	
Goods and Services tax on brokerage and transaction cost	
Other Expenses\$*	
Total Recurring Expenses	Upto 1.50
Additional expenses for gross new inflows from specified cities* (more specifically elaborated below)	Upto 0.30

The aforesaid does not include Goods and Services tax on investment management and advisory fees. The same is more specifically elaborated below.

*As permitted under the Regulation 52 of SEBI (MF) Regulations, 1996 and pursuant to SEBI circulars no. CIR/IMD/DF/21/2012 dated September 13, 2012, SEBI/HO/IMD/DF2/CIR/P/2018/16 dated February 02, 2018, SEBI/HO/IMD/DF2/CIR/P/2018/137 dated October 22, 2018 and SEBI (Mutual Funds) Second Amendment Regulations, 2012.

\$ Including exchange listing fee

#The Scheme shall not incur any distribution expenses/ commission.

The purpose of the above table is to assist the investor in understanding the various costs and expenses that an investor in the Scheme will bear. The above expenses may increase/decrease as per actual and/or any change in the Regulations.

These estimates have been made in good faith as per information available to the Investment Manager based on past experience. Types of expenses charged shall be as per the SEBI (MF) Regulations.

The aforesaid expenses are fungible within the overall maximum limit prescribed under SEBI (Mutual Funds) Regulations. This means that mutual fund can charge expenses within overall limits, without any internal cap on the aforesaid expenses head.

As per the Regulations, the maximum recurring expenses that can be charged to the Scheme shall not exceed one and one half percent (1.5%) of daily net assets.

Pursuant to SEBI circulars no. CIR/IMD/DF/21/2012 dated September 13, 2012, SEBI/HO/IMD/DF2/CIR/P/2018/16 dated February 02, 2018, SEBI/HO/IMD/DF2/CIR/P/2018/137 dated October 22, 2018 and SEBI (Mutual Funds) Second Amendment Regulations, 2012, following additional costs or expenses may be charged to the scheme, namely:

- (i) The AMC may charge Goods and Services tax on investment and advisory fees to the scheme of the Fund in addition to the maximum limit of total expenses ratio as prescribed in Regulation 52 of the Regulations, whereas Goods and Services tax on other than investment and advisory fees, if any, shall be borne by the scheme within the maximum limit as per regulation 52 of the Regulations.
- (ii) expenses not exceeding of 0.30 per cent of daily net assets, if the new inflows from retail investors from B30 cities or as may be specified by the Securities and Exchange Board of India, from time to time are at least –
 - 30 per cent of the gross new inflows from retail investors into the scheme, or;
 - 15 per cent of the average assets under management (year to date) of the scheme,

whichever is higher;

Provided that if inflows from retail investors from B30 cities are less than the higher of the above, such expenses on daily net assets of the scheme shall be charged on proportionate basis;

Provided further that expenses charged under this clause shall be utilised for distribution expenses incurred for bringing inflows from retail investors from B30 cities;

Provided further that amount incurred as expense on account of inflows from retail investors from B30 cities shall be credited back to the scheme in case the said inflows are redeemed within a period of one year from the date of investment.

For above purposes, 'B30 cities' shall be beyond Top 30 cities as at the end of the previous financial year as communicated by AMFI.

Additionally, at least 2 basis points on daily net assets shall be annually set apart for investor education and awareness initiatives.

Further, the brokerage and transaction cost incurred for the purpose of execution of trade may be capitalized to the extent of 12bps and 5bps for cash market transactions and derivatives transactions respectively. Any payment towards brokerage and transaction cost, over and above the said 12 bps and 5bps for cash market transactions and derivatives transactions respectively may be charged to the scheme within the maximum limit of Total Expense Ratio as prescribed under regulation 52 of the SEBI (Mutual Funds) Regulations, 1996. Goods and Services tax on brokerage and transaction cost paid for execution of trade, if any, shall be within the limit prescribed under regulation 52 of the Regulations.

Subject to Regulations, expenses over and above the prescribed limit shall be borne by the Asset Management Company.

Illustration impact of expense ratio on scheme's return (to be revised once the percentage of total expenses is finalized)

	Particulars	Year 1	Year 2
(A)	Net Assets Before expenses	500,000,000.00	594,600,000.00
	NAV per Unit Before Expense	10.00	11.89
	Return Before Expense	-	20.00%
(B)	Total Expenses (0.9% of Net Assets Before expenses)	4,500,000.00	5,500,000.00
(A-B)	Net Assets After expenses	495,500,000.00	589,100,000.00
	Units	50,000,000.00	50,000,000.00
	NAV per Unit	9.91	11.78
	Return After Expense	-	18.89%

C. LOAD STRUCTURE

Load is an amount, which is paid by the investor to redeem the units from the scheme. This amount is used by the AMC to pay trail commissions to the distributor and to take care of other marketing and selling expenses. Load amounts are variable and are subject to change from time to time. For the current applicable structure, please refer to the website of the AMC (www.icicipruamc.com) or may call your distributor.

Entry Load:

Not Applicable. In terms of SEBI circular no. SEBI/IMD/CIR No. 4/168230/09 dated June 30, 2009 has notified that, w.e.f. August 01, 2009, there will be no entry load charged to the schemes of the Fund and the upfront commission to distributors will be paid by the investor directly to the distributor, based on his assessment of various factors including the service rendered by the distributor.

Exit Load:

There will be no exit load for units sold through the secondary market on the BSE/NSE. Investors shall note that the brokerage on sales of the units of the scheme on the stock exchanges shall be borne by the investors.

The Authorised Participant(s)/Investor(s) can redeem units directly with the Fund/the AMC in creation unit size. Currently there is no exit load applicable for the said transactions.

However, during the process of creation/redemption there may be transaction costs and/or other incidental expenses (forming part of the Cash Component), which are liable to be borne by the investors/Authorized Participants.

Investors, other than Authorised Participants, can sell units in less than Creation Unit Size of the Scheme directly to the Fund/the AMC, without any exit load in the following cases:

- if the traded price of the ETF units is at a discount of more than 3% to the NAV for continuous 30 days;
- if discount of bid price to applicable NAV is more than 3% over a period of 7 consecutive trading days;
- if no quotes are available on exchange(s) for 3 consecutive trading days;
- when the total bid size on the exchange(s) is less than half creation unit size daily, averaged over a period of 7 consecutive trading days.

Under these circumstances, investors, as specified above and can redeem units of the Scheme directly with the the Fund/the AMC without any exit load. The aforesaid criteria for the direct redemption with the the Fund/the AMC are also available at the website of the AMC. The Fund/the AMC will track the aforesaid liquidity criteria and display it on its website viz., www.icicipruamc.com if the same is triggered, no exit load would be applicable in such cases.

Any imposition or enhancement in the load shall be applicable on prospective investments only. However, AMC shall not charge any load on issue of units allotted on reinvestment of dividend for existing as well as prospective investors. Units issued on reinvestment of dividends shall not be subject to entry and exit load.

The investor is requested to check the prevailing load structure of the scheme before investing. For any change in load structure AMC will issue an addendum and display it on the website/Investor Service Centres. An advertisement to this effect will be given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the AMC is situated.

Subject to the Regulations, the Trustee reserves the right to modify/alter the load structure for redemption by Authorised Participants/ Investors directly with the Fund. Such changes will be applicable for prospective investments. The Trustee shall arrange to display a notice in the Investor Service Centers of the AMC before the change of the then prevalent load structure. The SIDs will be updated in respect of changes in the load

structure as per the addendum issued. The addendum detailing the changes in the load structure will be published by AMC in 2 daily newspapers- one in regional language and the other in English language newspaper. Changes in the fundamental attributes may be stamped in the acknowledgement slip issued by the Fund after the changes in load structure.

D. WAIVER OF LOAD FOR DIRECT APPLICATIONS

Not applicable

V. RIGHTS OF UNITHOLDERS

Please refer to SAI for details.

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VI. PENALTIES, PENDING LITIGATION OR PROCEEDINGS, FINDINGS OF INSPECTIONS OR INVESTIGATIONS FOR WHICH ACTION MAY HAVE BEEN TAKEN OR IS IN THE PROCESS OF BEING TAKEN BY ANY REGULATORY AUTHORITY

1. All disclosures regarding penalties and action(s) taken against foreign Sponsor(s) may be limited to the jurisdiction of the country where the principal activities (in terms of income / revenue) of the Sponsor(s) are carried out or where the headquarters of the Sponsor(s) is situated. Further, only top 10 monetary penalties during the last three years shall be disclosed.

Nil

2. In case of Indian Sponsor(s), details of all monetary penalties imposed and/ or action taken during the last three years or pending with any financial regulatory body or governmental authority, against Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company; for irregularities or for violations in the financial services sector, or for defaults with respect to share holders or debenture holders and depositors, or for economic offences, or for violation of securities law. Details of settlement, if any, arrived at with the aforesaid authorities during the last three years shall also be disclosed.

Cases pertaining to ICICI Bank Ltd. (the Bank):

2.1. In November 2017, an overseas regulator imposed a composition sum of approximately USD 0.59 mn for non-adherence of rules under AML regulations at one of ICICI Bank's overseas branches, resulting from regulatory inspection conducted in 2013 and pursuant to consultant's review of records, relating to the period of May 2012 to April 2014. There were no dealings with sanctioned entities and the remediation primarily required improvement to the branch's AML/CFT controls, which has since been undertaken. The local regulator in that jurisdiction has also acknowledged the efforts undertaken by the branch in addressing the issues identified in these reports.

2.2. The Bank had received three notices from Unique Identification Authority of India (UIDAI) in December 2017 under Regulation 25 of Aadhaar (Authentication) Regulations, 2016. The Bank has since responded to the notices and is awaiting further communication in this regard.

2.3. As mentioned by RBI in its press release dated March 29, 2018, RBI has through an order dated March 26, 2018, imposed a monetary penalty of ₹ 589.0 million on ICICI Bank for non-compliance with directions/guidelines issued by RBI. This

penalty has been imposed in exercise of powers vested in RBI under the provisions of Section 47A(1) (c) read with Section 46(4)(i) of the Banking Regulation Act, 1949. The Bank has paid the penalty to RBI on April 9, 2018.

- 2.4. The Bank & ex-Compliance Officer had received a Notice from SEBI on July 31, 2018 under Rule 4(1) of SCR (Procedure for Holding Inquiry and imposing penalties by Adjudicating Officer) Rules 2005 requiring responses on matters relating to alleged non-compliance with certain provisions of the erstwhile Listing Agreement with respect to delayed disclosure of an agreement relating to merger of the erstwhile Bank of Rajasthan with the Bank. The Bank is in the process of taking suitable action.
 - 2.5. The Bank & it's Managing Director & CEO had received a Notice from SEBI on May 24, 2018 under Rule 4(1) of SCR (Procedure for Holding Inquiry and imposing penalties by Adjudicating Officer) Rules 2005 requiring responses on matters relating to alleged non-compliance with certain provisions of the erstwhile Listing Agreement and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. The Bank has since responded to the notices.
- 3. Details of all enforcement actions taken by SEBI in the last three years and/ or pending with SEBI for the violation of SEBI Act, 1992 and Rules and Regulations framed there under including debarment and/ or suspension and/ or cancellation and/ or imposition of monetary penalty/adjudication/enquiry proceedings, if any, to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees /Trustee Company and/ or any of the directors and/ or key personnel (especially the fund managers) of the AMC and Trustee Company were/ are a party. The details of the violation shall also be disclosed.**
- 3.1 In connection with certain investments made by few schemes of ICICI Prudential Mutual Fund, the AMC has ensured compliance with the directions issued by SEBI. Further, in the same matter, quasi-judicial proceedings have been initiated by SEBI. The AMC has filed an application with SEBI for settling the adjudication proceedings.
 - 3.2 Basis certain alleged violations observed during the inspection of ICICI Prudential Mutual Fund under SEBI (Mutual Funds) Regulations, 1996, for the period from April 01, 2014 to March 31, 2016, quasi-judicial proceedings have been initiated by SEBI, with respect to following matters:
 - a. Investment by schemes as per the investment objective;
 - b. Rebalancing of scheme portfolio in case of downgrade of securities; and
 - c. Determination of quantum of dividend and fixing of record date for declaration of dividend.

In reference to the above, the AMC and ICICI Prudential Trust Limited (the Trustee Company) have received a show cause notice on August 28, 2018. The AMC and the Trustee Company are in the process of taking suitable action.
 - 3.3 Further, details as specified in para 2.4 and 2.5 above shall also form part of disclosure under this para
- 4. Any pending material civil or criminal litigation incidental to the business of the Mutual Fund to which the Sponsor(s) and/ or the AMC and/ or the Board of Trustees**

/Trustee Company and/ or any of the directors and/ or key personnel are a party should also be disclosed separately.

4.1 As per the SEBI (Mutual Funds) Regulations, 1996, mutual fund schemes are permitted to invest in securitised debt. Accordingly, few schemes of ICICI Prudential Mutual Fund ("the Fund") had made investment in Pass Through Certificates (PTCs) of certain special purpose vehicles / securitisation trusts ("the Trusts"). The returns filed by few of these securitisation Trusts whose PTCs were held by the Fund were taken up for scrutiny by the Income Tax Authorities for Assessment Years 2007-08, 2008-09, 2009-10 and 2010-11. Arising out of this, the Income Tax Authorities had raised a demand on such Trusts. On failure to recover the same from the Trusts, Income Tax Authorities sent demand notices to the Fund along with other Mutual Funds as beneficiaries / contributors to such Trusts. The Fund in consultation with its tax & legal advisors has contested the applicability of such demand and got the attachment order vacated by Hon'ble High Court of Bombay. The Trusts on their part had contested the matter and the Income Tax Appellate Tribunal upheld their appeal and dismissed the contentions and all the cross-appeals filed by the Tax Authorities. The Tax Authorities have now filed an appeal with Hon'ble High Court on the matter.

5. Any deficiency in the systems and operations of the Sponsor(s) and/ or the AMC and/ or the Board of Trustees/Trustee Company which SEBI has specifically advised to be disclosed in the SID, or which has been notified by any other regulatory agency, shall be disclosed. –

Nil

GENERAL INFORMATION

1. Power to make Rules

Subject to the Regulations, the Trustee may, from time to time, prescribe such terms and make such rules for the purpose of giving effect to the Scheme with power to the AMC to add to, alter or amend all or any of the terms and rules that may be framed from time to time.

2. Power to remove Difficulties

If any difficulties arise in giving effect to the provisions of the Scheme, the Trustee may, subject to the Regulations, do anything not inconsistent with such provisions, which appears to it to be necessary, desirable or expedient, for the purpose of removing such difficulty.

3. Scheme to be binding on the Unitholders:

Subject to the Regulations, the Trustee may, from time to time, add or otherwise vary or alter all or any of the features of investment plans and terms of the Scheme after obtaining the prior permission of SEBI and Unitholders (where necessary), and the same shall be binding on all the Unitholders of the Scheme and any person or persons claiming through or under them as if each Unitholder or such person expressly had agreed that such features and terms shall be so binding.

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Notwithstanding anything contained in this Scheme Information Document, the provisions of the SEBI (Mutual Funds) Regulations, 1996 and the guidelines there under shall be applicable.

Note: The Scheme under this Scheme Information Document (SID) was approved by the Directors of ICICI Prudential Trust Limited vide resolution dated October 24, 2018. The Trustees have ensured that ICICI Prudential Private Banks ETF approved by them is a new product offered by ICICI Prudential Mutual Fund and is not a minor modification of the exiting Scheme/fund/product.

For and on behalf of the Board of Directors of
ICICI Prudential Asset Management Company Limited

Sd/-
Nimesh Shah
Managing Director

Place : Mumbai
Date : October 30, 2018

ICICI Prudential Mutual Fund Official Points of Acceptance

•Ahmedabad: 307, 3rd Floor, Zodiac Plaza, Beside Nabard Vihar, Near St. Xavier's College Corner, H.L. Collage Road, Off C. G. Road, Ahmedabad 380009, Gujarat • Amritsar: Eminent Mall, 2nd amar Floor, Kennedy Avenue, 10 The Mall, Amritsar - 143001, Punjab • Anand: 109-110, Maruti Sharnam Complex, Opp. Nandbhumi Party Plot, Anand Vallabh Vidyanagar Road, Anand - 388001, Gujarat • Aurangabad: Unit B-5, 1st Floor, Aurangabad Business Centre, Adalat Road, Aurangabad - 431001, Maharashtra • Allahabad – Shop No. FF-1, FF-2, Vashishtha Vinayak Tower, 38/1, Tashkant Marg, Civil Lines, Allahabad 211 001 • Bangalore (M G Road): Phoenix Pinnacle, First Floor, Unit 101 -104, No 46, Ulsoor Road, Bangalore 560042, Karnataka • Bangalore: Yoshitha Hitech International, No. 120B, EPIP Industrial area, Opp Mariott Hotel, Whitefield, Bangalore – 560066 • New Delhi: Unit No. 6, First Floor, Shankar Vihar, Vikas Marg, Opposite Metro Pillar No. 75, Delhi-110092 • Bangalore: No. 311/7, Ground Floor 9th Main, 5th Block, Jayanagar, Bangalore – 560 041 • Baroda: 2nd Floor, Offc No 202, Goldcroft, Jetalpur Road, Alkapuri, Vadodara 390007, Gujarat •Bharuch: 129/130, First Floor, Aditya Complex, B/H railway station, Near Kasak Fountain, Gujarat, Bharuch, 392002 • Bhavnagar: 1st Floor, Unit No F1, Gangotri Plaza, Opp. Daxinamurti School, Waghawadi Road, Bhavnagar, Gujarat 364002 • Bhopal: Kay Kay Business Center, Ram Gopal Maheshwari Marg, Zone 1, Maharana Pratap Nagar, Bhopal-462023, Madhya Pradesh • Bhubhaneshwar: Plot No. 381, Khata 84, MZ Kharvel Nagar, (Near Ram Mandir), Dist –Khurda, Bhbaneshwar, 751001 Orissa • Pune: Ground Floor, Office no. 6, Chetna CHS Ltd, General Thimayya Marg, Camp Pune, 411 011 • Chandigarh: SCO 137-138, F.F, Sec-9C, Chandigarh 160017, Chandigarh •105, Amar Chamber, Opp. Lal School, Near HDFC Bank, Station Road, Gujarat, Valsad, 396001 • Third Floor, Unit no. 301, Bhula Laxmi Business Centre, Vapi – Silvassa Road, Opp. DCB Bank, Vapi – 396191, Gujarat • Shop A & B, Block A, Apurba Complex, Senraleigh Road, Upcar Garden, Ground Floor, Near AXIS Bank, Asansol, West Bengal 713 304 • Chennai- Lloyds Road: Abithil Square,189, Lloyds Road,Royapettah, Chennai 600014, Tamil Nadu • Chennai- N R Dave Complex, 1st Floor, No: 201/C34, 2nd Avenue Anna Nagar west, Chennai - 600 040 • Chennai-Door No 24, Ground Floor, GST Road, Tambaram Sanitorium, Chennai 600 047 • Chennai No. 66, Door No. 11A, Ill Floor, B R Complex, Ramakrishna Iyer Street, Opp. National Cinema Theatre, West Tambaram, Chennai – 600045 • Chennai Unit No.2E, New Door Nos. 43 & 44 / Old Nos. 96 & 97, 11th Avenue, Ashok Nagar, Chennai – 600083. • Chennai :Kailash OMR, Ground Floor, Door No. 292, Old Mahabalipuram Road, Sholinganallur, Chennai - 600 119, • Cochin: #956/3 & 956/4 2nd Floor, Teepeyam Towers, Kurushupally Road, Off MG Road, Ravipuram , Kochi 682015, Kerala • Cochin: Ground and First Floor, Parambil Plaza, Kaloor Kadavanthara Road, Kathrikadavu, Ernakulam, Cochin – 682017, Kerala • Coimbatore: No. 1334, Thirumoorthy Layout, Thadagam Road, R.S. Puram, Behind Venkateswara Bakery, Coimbatore – 641002 • Dehradun: 1st Floor, Opp. St. Joseph school back gate, 33, Subhash road, Dehradun 248001, Uttaranchal • Durgapur : Mezzanine Floor, Lokenath Mansion, Sahid Khudiram Sarani, CityCentre, Durgapur 713216, West Bengal • Gujarat: Ground Floor, Unit No. 2 & 3, Bhayani Mansion, Gurudwara Road, Jamnagar - 361001, Gujarat • Gujarat Office No. 23-24 , Pooja-B, Near ICICI Bank, Station Road,Bhuj-Kutch 370001, Gujarat • Patiala: SCO-64, Near Income Tax Office, New Leela Bhawan, Patiala 147001, Punjab • Gujarat: Ground Floor, Unit no. A6, Goyal Palladium, Prahladnagar Corporate Road, Ahmedabad, Gujarat – 380015 •Gurgaon: M.G. Road, Vipul Agora Bulding, Unit no 109, 1st Floor, Opp. JMD Regedt Sq, Gurgaon - 122001 • Guwahati : Jadavbora Complex, M.Dewanpath, Ullubari, Guwahati 781007, Assam • Gwalior : First Floor, Unit no. F04, THE EMPIRE, 33 Commercial Scheme, City Centre, Gwalior – 474009, Madhya Pradesh • Haryana Shop No. S.C.O No. 8, Sector 16, Basement, HUDA Shopping Centre,(Below Axis Bank). Faridabad 121002, Haryana •,Hyderabad-Begumpet: Gowra Plaza, 1st Floor, No: 1-8-304-307/381/444,S.P. Road, Begumpet,

Secunderabad, Hyderabad 500003, Andhra Pradesh • Shimla: Attic, Bell Villa, Above IndusInd Bank, The Mall Shimla,, Shimla 171001, Himachal Pradesh • Hyderabad: Door No. 1-98/2/11/3, Shrishti Tower, 1st floor, Shop no. 3, Arunodaya Colony, Hi Tech City Road, Madhapur, Ranga Reddy District, Hyderabad - 500081 • Indore: Unit no. G3 on Ground Floor and unit no. 104 on First Floor, Panama Tower, Manorama Ganj Extension, Near Crown Palace Hotel, Indore 452001, Madhya Pradesh • Jabalpur : Shop no. 8 & 9, Khanuja Complex, Jabalpur Hospital Road, Napier Town, Jabalpur – 482001, Madhya Pradesh • Jaipur: Building No 1, Opp Amrapura Sthaan, M.I. Road, Jaipur 302001, Rajasthan • Jalandhar: Unit No. 22, Ground Floor, City Square Building, EH197, Civil Lines, Jalandhar - 144001, Punjab • Jamshedpur : Padmalaya, 18 Ram Mandir Area, Ground Floor, Bistapur, Jamshedpur – 831001, Jharkhand., Jamshedpur 831001, Jharkhand • Jodhpur: 1st Floor, Plot No 3, Sindhi Colony, Shastri Nagar Jodhpur Rajasthan • Kalyan: Ground Floor, Unit No. 7, Vikas Heights, Ram Baugh, Santoshi Mata Road, Kalyan – 421301 • Kanpur: Unit no. 317, Kan Chamber, 14/113, Civil Lines, Kanpur 208001 • Kalyani: B- 9/14 (C.A), 1st Floor, Central Park, Dist- Nadia, Kalyani 741235, West Bengal • Moradabad Plot No. 409, 1st Floor, Gram Chawani, Near Mahila Thana, Civil Lines, Moradabad – 244001 Uttar Pradesh • Kanpur: Unit No. G-5, Sai Square 16-116, (45), Bhargava Estate Civil Lines, Kanpur 208 001, Uttar Pradesh • Ambala : 6274/15, 1st Floor, Nicholson Road, Adjoining Nigar Cinema, Ambala Cantt - 133001, Haryana • Kolhapur: 1089, E Ward, Anand Plaza, Rajaram Road, Kolhapur 416001, Maharashtra • Bengaluru 1st Floor, AARYAA Centre, No. 1, MIG, KHB Colony, 1A Cross, 5th Block, Koramangala, Bengaluru – 560095 Karnataka • Kolkata : 1st Floor, 1/393 Garihat Road (South) Opp. Jadavpur Police station Prince Anwar Shah Road Kolkata - 700068 • Kolkata - Dalhousie: Room No. 409, 4th Floor, Oswal Chambers, 2, Church Lane Kolkata - 700001, West Bengal • Kolkata - Lords : 227, AJC Bose Road, Anandalok, 1st Floor, Room No. 103/103 A, Block - B, Kolkata 700020, West Bengal • Lucknow: 1st Floor Modern Business Center, 19 Vidhan Sabha Marg, Lucknow 226001, Uttar Pradesh • Lucknow: Unit no. 8 & 9, Saran Chambers II, 5 Park Road (Opposite Civil Hospital), Lucknow – 226001, Uttar Pradesh • Ludhiana: SCO 121, Ground Floor, Feroze Gandhi Market, Ludhiana 141001, Punjab • Margao: UG-20, Vasant Arcade, Behind Police Station, Comba, Margao, Goa - 403601 • Mumbai – Andheri: Vivekanand Villa, Opp. HDFC Bank, Swami Vivekanand Road, Andheri (West), Mumbai – 400058 • Mumbai-Borivli: ICICI Prudential Mutual Fund, Ground Floor, Suchitra Enclave Maharashtra Lane, Borivali (West), Mumbai 400092, Maharashtra • Mumbai - Fort: ICICI Prudential Asset Management Co Ltd, 2nd Floor, Brady House, 12/14 Veer Nariman Road Fort, Mumbai 400001, Maharashtra • Mumbai - Ghatkopar: Ground Floor, Unit No 4 & 5, Platinum Mall, Opposite Ghatkopar Railway Station, Jawahar Road, Ghatkopar East, Mumbai 400077 • Mumbai - Ghatkopar: Office No. 307, 3rd Floor, Platinum Mall, Jawahar Road, Ghatkopar East, Mumbai - 400077 • Mumbai - Goregaon: 2nd Floor, Block B-2, Nirlon Knowledge Park, Western Express Highway, Goregaon, Mumbai 400013, Maharashtra • Mumbai: ICICI Prudential Mutual Fund, Ground Unit No. 3, First Floor, Unit No – 13 Esperanza, Linking Road, Bandra (West), Mumbai - 400050, Maharashtra • Mumbai – Powai : ICICI Prudential Mutual Fund, Ground Floor, Unit no. 16-17, Heera Panna Center, Powai, Mumbai – 400076 • Mumbai-Thane: ICICI Prudential Mutual Fund, Dev Corpora, 1st Floor, Office no. 102, Cadbury Junction, Eastern Express Highway, Thane (West) - 400 601, Maharashtra • Sri Kamakshi Sadan No. 44/1, 1st Floor, 4th cross, Malleswaram, Bangalore 560 003 • Mumbai-Vashi: ICICI Prudential AMC Ltd, Devavrata Co-op Premises, Plot No 83, Office No 26, Gr Floor, Sector 17, Vashi, Navi Mumbai 400703, Maharashtra • Palghar: Shop No. A1, Ground Floor, Dhaiwat Viva Swarganga, Next to ICICI Bank, Aghashi Road, Virar (West), Palghar - 401303, Maharashtra • Nagpur: 1st Floor, Mona Enclave, WHC Road, Near Coffee House Square, Above Titan Eye Showroom, Dharampeth, Nagpur 440010, • New Delhi: 12th Floor Narain Manzil, 23 Barakhamba Road, New Delhi 110501, New Delhi • Navsari: 1st Floor, Unit No. 106, Prabhakunj Heights, Sayaji Station Road, Opposite ICICI Bank,, Gujarat, Navsari 396445 •

Noida: K-20, First Floor, Sector 18, Noida, Uttar Pradesh, Pincode 201301 • New Delhi: Ground Floor, Block F, Unit No. 17-24, S-1 level, American Plaza International Trade Tower, Nehru Place, New Delhi – 110019 • New Delhi: Plot No. C-1, 2, 3 Shop No. 112, Above ICICI Bank, First Floor, P.P Towers, Netaji Subhash Place, Pitampura, New Delhi – 110034 • New Delhi: 108, Mahatta Tower, B Block, Janak Puri, New Delhi 110558 • Panaji: 1st Floor, Unit no. F3, Lawande Sarmalkar Bhavan, Goa Street, Opp Mahalakshmi Temple, Panaji – 403001, Goa • Panipat: 510-513, Ward No. 8, 1st Floor, Above Federal Bank, Opp. Bhatk Chowk, G.T. Road, Panipat - 132103, Haryana • Patna : 1st Floor, Kashi Place, Dak Bungalow Road, Patna 800001, Bihar • Pune: Ground Floor, Empire Estate – 4510, Premiser City Building, Unit A-20, Pimpri, Pune – 411019 • Pune: 1101 /4/6 Shivaji Nagar, Chimbalkar House, Opp Sambhaji Park, J M Road, Pune 411054, Maharashtra • Raipur: Shop No. 10, 11 & 12, Ground Floor, Raheja Towers, Jail Road, Raipur, PIN 492001, Chattisgarh • Siliguri : Ganapati Plaza, 2nd Floor, Sevoke Road, Siliguri 734001, West Bengal • Ground Floor, 107/1,, A. C. Road, Baharampur,, Murshidabad,, West Bengal 742 103 • Surat: HG 30, B Block, International Trade Center, Majura Gate, Surat 395002, Gujarat • Udaipur: Shop No. 2, Ratnam, Plot No. 14, Bhatt Ji Ki Badi,Udaipur 313001, Rajasthan •Uttar Pradesh: Unit No. C-65, Ground Floor, Raj Nagar, District Centre, Ghaziabad 201002, Uttar Pradesh • Vadodara: First Floor, Unit no. 108, 109 & 110, Midtown Heights, Opp. Bank of Baroda, Jetalpur, Vadodara – 390007 • Varanasi: D-58/2, Unit No.52 & 53,1st Floor, Kuber Complex,Rath Yatra Crossing, Varanasi 221010, Uttar Pradesh • Jaipur: Shop No. NFS/3&4, Nehru Place, Tonk Road, Jaipur, Rajasthan 302018

• Email IDs: trxn@icicipruamc.com, TrxnBangalore@icicipruamc.com,
TrxnChennai@icicipruamc.com, TrxnKolkatta@icicipruamc.com,
TrxnHyderabad@icicipruamc.com, TrxnAhmedabad@icicipruamc.com,
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TrxnDelhi@icicipruamc.com, TrxnNRI@icicipruamc.com

Toll Free Numbers: (MTNL/BSNL) 1800222999; (Others) 18002006666 • Website: www.icicipruamc.com

**Other Cities: Additional official transaction acceptance points
(CAMS Transaction Points)**

• Agartala: Advisor Chowmuhani (Ground Floor) Krishnanagar, Agartala 799001, Tripura
• Agra: No. 8, II Floor Maruti Tower Sanjay Place, Agra 282002, Uttar Pradesh •
Ahmedabad: 111-113,1st Floor, Devpath Building, off : C G Road, Behind Ial Bungalow, Ellis Bridge , Ahmedabad, Ahmedabad 380006, Gujarat • Nadiad: F -134, First Floor, Ghantakarna Complex, Gunj Bazar, Nadiad – 387001, Gujarat •Bijapur: Shop No - 06, 2nd Floor, Shree Krishna Complex, Near Kanhayya Sweets, M G Road Vijayapur (Bijapur) - 586101 • Ajmer: Shop No.S-5, Second Floor Swami Complex, Ajmer 305001, Rajasthan
• Akola : Opp. RLT Science College Civil Lines, Akola 444001, Maharashtra • Aligarh: City Enclave, Opp. Kumar Nursing Home Ramghat Road, Aligarh 202001, Uttar Pradesh • Allahabad: 30/2, A&B, Civil Lines Station, Besides Vishal Mega Mart, Strachey Road, Allahabad 211051, Uttar Pradesh •Assam: Kanak Tower 1st Floor, Opp. IDBI Bank/ICICI Bank, C.K.Das Road, Tezpur Sonitpur, Assam - 784 001• Alleppey: Doctor’s Tower Building, Door No. 14/2562, 1st floor, North of Iorn Bridge, Near Hotel Arcadia Regency, Alleppey 688011, Kerala • Alwar: 256A, Scheme No:1, Arya Nagar, Alwar 301001, Rajasthan • • Sikar: Pawan Travels Street, Opposite City Centre Mall, Sikar 332001, Rajasthan • Amaravati : 81, Gulsham Tower, 2nd Floor Near Panchsheel Talkies, Amaravati 444601, Maharashtra • Ambala : Opposite PEER, Bal Bhawan Road, Ambala 134003, Haryana • Jalpaiguri: Babu Para, Beside Meenaar Apartment, Ward No VIII, Kotwali Police Station, PO & Dist Jalpaiguri, Pincode: 735101, West Bengal • Amritsar:

SCO - 18J, 'C' Block, Ranjit Avenue, Amritsar 140001, Punjab • Anand: 101, A.P. Tower, B/H, Sardhar Gunj Next to Nathwani Chambers , Anand 388001, Gujarat • Anantapur: 15-570-33, I Floor Pallavi Towers, Anantapur 515001, Andhra Pradesh • Andhra Pradesh : 22b-3-9, Karl Marx Street, Powerpet, Eluru – 534002 • Andheri (parent: Mumbai ISC): CTS No 411, Citipoint, Gundivali, Teli Gali, Above C.T. Chatwani Hall, Andheri 400069, Maharashtra • Angul : Near Siddhi Binayak +2 Science College, Similipada, Angul – 759122, Orissa • Ankleshwar: Shop # F -56,1st Floor, Omkar Complex,Opp Old Colony, Near Valia Char Rasta, G.I.D.C., Ankleshwar 393002, Gujarat • Asansol: Block – G 1st Floor P C Chatterjee Market Complex Rambandhu Talab P O Ushagram, Asansol 713303, West Bengal • N. N. Road, Power House Choupathi, Coochbehar – 736101, West Bengal • Shop No. 6, Sriram Commercial Complex, In front of Hotel Blue Diamon, Ground Floor, T. P. Nagar, Korba 495677 • Ward No. 5, Basantapur More, PO Arambag, Hoogly, Arambagh 712 601, West Bengal • Usha Complex, Ground Floor, Punjab Bank Building, Hospital Road, Silchar - 788005 • Assam : Amba Complex, Ground Floor, H S Road, Dibrugarh – 786001 • Aurangabad:2nd Floor, Block D-21-D-22, Motiwala Trade Centre, Nirala Bazar, New Samarth Nagar, Opp. HDFC Bank, Aurangabad 431001, Maharashtra • Balasore: B C Sen Road, Balasore 756001, Orissa • Bangalore: Trade Centre, 1st Floor 45, Dikensen Road (Next to Manipal Centre), Bangalore 560042, Karnataka • Karnataka :Shop No. 2, 1st Floor, Shreyas Complex, Near Old Bus Stand, Bagalkot - 587 101, Karnataka • Bangalore: 1st Floor, 17/1, 272, 12th Cross Road, Wilson Garden, Bangalore – 560027 • Bankura: CAMS Service Center, Cinema Road, Nutunganj, Beside Mondal Bakery, P. O. & Dist. Bankura 722101 • Bareilly: F-62, 63, Second Floor,, Butler Plaza Civil Lines, Bareilly 243001, Uttar Pradesh • Belgaum: Classic Complex, Block no. 104, 1st Floor, Saraf Colony Khanapur Road, Tilakwadi, Belgaum - 590 006, Karnataka • Bellary: CAMS Service centre, 18/47/A, Govind Nilaya, Ward No. 20, Sangankal Moka Road, Gandhinagar, Ballari - 583102, Karnataka • Berhampur: First Floor, Upstairs of Aaroon Printers Gandhi Nagar Main Road, Berhampur 760001, Orissa • Bhagalpur: Dr R P Road Khalifabag Chowk, Bhagalpur 812002, Bihar • Bharuch (parent: Ankleshwar TP): F-108, Rangoli Complex Station Road , Bharuch 392001, Gujarat • Bhatinda: 2907 GH,GT Road Near Zila Parishad, Bhatinda 151001, Punjab • Bhavnagar: 305-306, Sterling Point Waghawadi Road Opp. HDFC Bank, Bhavnagar 364002, Gujarat • Bhilai: Shop No. 117,Ground Floor, Khicharia Complex, Opposite IDBI Bank, Nehru Nagar Square, Bhilai 490020, Chattisgarh • Bhilwara: Indraparstha tower Shop Nos 209-213, Second floor, Shyam ki sabji mandi Near Mukharji garden, Bhilwara 311051, Rajasthan • Bhojpur: Ground Floor, Old NCC Office, Club Road, Arrah – 802301, Bhojpur, Bihar • Bhopal: Plot No . 10, 2nd floor, Alankar Complex, Near ICICI Bank, M P Nagar, Zone II, Bhopal 462011, Madhya Pradesh • Bhubaneswar: 101/ 7, Janpath, Unit-III, Bhubaneswar 751001, Orissa • Bhuj: Data Solution, Office No:17 I st Floor Municipal Building Opp Hotel Prince Station Road, Bhuj - Kutch 370001, Gujarat • Bolpur: Room No. FB26, 1st Floor, Netaji Market, Bolpur, West Bengal – 731204 • Godhra: 1st Floor, Prem Prakash Tower, B/H B.N Chambers, Ankleshwar Mahadev Road, Godhra - 389001, Gujarat • Nalanda: R-C Palace, Amber Station Road, Opp.: Mamta Complex, Bihar Sharif (Nalanda) Bihar 803 101. • Bhusawal (Parent: Jalgaon TP): 3, Adelaide Apartment Christain Mohala, Behind Gulshan-E-Iran Hotel Amardeep Talkies Road Bhusawal, Bhusawal 425201, Maharashtra • Bikaner: Behind Rajasthan patrika, in front of Vijaya Bank, 1404 Amar Singh Pura, Bikaner 334 001, Rajasthan • Bilaspur: Shop No. B-104, First Floor, Narayan Plaza, Link Road, Bilaspur, (C.G), 495 001 Contact:9203900626 • Bokaro: Mazzanine Floor, F-4, City Centre Sector 4, Bokaro Steel City 827004, Bokaro 827004, Jharkhand • Bongaigaon: G.N.B Road, Bye Lane, Prakash Cinema, Bongaigaon – 783380, Assam • Burdwan: 1st floor, Above Exide Showroom, 399 G T Road, Burdwan, 713101 • Calicut: 29/97G 2nd Floor Gulf Air Building Mavoor Road Arayidathupalam, Calicut 673016, Kerala • Chandigarh: Deepak Towers, SCO 154-155, 1st Floor, Sector17-C, Chandigarh 160017, Punjab •Mandi 328/12, Ram Nagar, 1st Floor, Above Ram Traders, Mandi – 175001

Himachal Pradesh • Vijaynagaram Portion 3, First Floor, No. 3-16, Behind NRI Hospital, NCS Road, Srinivasa Nagar, Vijaynagaram 535003 Andhra Pradesh • Haryana : Sco-11-12, 1st Floor, Pawan Plaza, Model Town, Atlas Road, Subhash Chowk, Sonapat-131001 • Maharashtra: 1st Floor, Shraddha Niketan, Tilakwadi, Opp. Hotel City Pride, Sharanpur Road Nasik - 422 002 • Maharashtra: Dev Corpora, 1st Floor, Office no. 102, Cadbury Junction, Eastern Express Highway, Thane (West) - 400 601 1 • Maharashtra: st Floor, Shraddha Niketan, Tilakwadi, Opp. Hotel City Pride, Sharanpur Road Nasik - 422 002 • Chandrapur: Opp. Mustafa Décor, Near Bangalore Bakery, Kasturba Road, Chandrapur, Maharashtra 442 402. Tel. No. 07172 – 253108 Chennai: Ground Floor No.178/10, Kodambakkam High Road Opp. Hotel Palmgrove Nungambakkam, Chennai 600034, Tamil Nadu • Chennai: 7th floor, Rayala Tower - III, 158, Annasalai, Chennai, Chennai 600002, Tamil Nadu • Chennai: Ground floor, Rayala Tower- I, 158, Annasalai, Chennai, Chennai 600002, Tamil Nadu • Cochin: Door No. 39/2638 DJ, 2nd Floor, 2A, M. G. Road, Modayil Building,, Cochin - 682 016. Tel.: (0484) 6060188/6400210 • Coimbatore: Old # 66 New # 86, Lokamanya Street (West) Ground Floor R.S. Puram, Coimbatore 641002, Tamil Nadu • Cuttack: Near Indian Overseas Bank Cantonment Road Mata Math, Cuttack 753001, Orissa • Davenegere: 13, 1st Floor, Akkamahadevi Samaj Complex Church Road P.J.Extension, Devengere 577002, Karnataka • Dehradun: 204/121 Nari Shilp Mandir Marg Old Connaught Place, Dehradun 248001, Uttaranchal • Delhi: CAMS Collection Centre, Flat no.512, Narain Manzil, 23, Barakhamba Road, Connaught Place, New Delhi 110501, New Delhi • Delhi 306, 3rd Floor, DDA - 2 Building, District Centre, Janakpuri, New Delhi - 110058 • Deoghar: S S M Jalan Road Ground floor Opp. Hotel Ashoke Caster Town, Deoghar 814112, Jharkhand • Dewas: Tarani Colony, Near Pushp Tent House, Dewas – 455001, Madhya Pradesh • Dhanbad: Urmila Towers Room No: 111(1st Floor) Bank More, Dhanbad 826001, Jharkhand • Dhule: House No. 3140, Opp. Liberty Furniture, Jamnalal Bajaj Road, Near Tower Garden, Dhule 424001 • Durgapur: City Plaza Building, 3rd floor, City Centre, Durgapur 713216, West Bengal • Erode: 197, Seshaiyer Complex Agraharam Street, Erode 638001, Tamil Nadu • Faridhabad: B-49, 1st Floor Nehru Ground Behind Anupam Sweet House NIT, Faridhabad 121001, Haryana • Gaya: North Bisar Tank, Upper Ground floor, Near - I.M.A Hall, Gaya, Bihar – 823001 • Ghaziabad: 113/6 I Floor Navyug Market, Gazhiabad 201001, Uttar Pradesh • First Floor, Canara Bank Building, Dhundhi Katra Mirzapur, Uttar Pradesh 231 001, Contact no: 05442 – 220282, Email ID: camsmpr@camsonline.com • F-10, First Wings, Desai Market, Gandhi Road, Bardoli, 394 601, Contact No: 8000791814, Email ID: cambrd@camsonline.com • Hyderabad: No. 15-31-2M-1/4, 1st floor, 14-A, MIG, KPHB Colony, Kukatpally, Hyderabad 500072 • Lawande Sarmalkar Bhavan, 1st Floor, Office No. 2, Next to Mahalaxmi temple, Panaji Goa, 403 001 • Gondal: Parent CSC - Rajkot, A/177, Kailash Complex, Khedut Decor, Gondal 360311, Gujarat • Gandhinagar : 507, 5th Floor, Shree Ugati Corporate Park, Opposite Pratik Mall, Near HDFC Bank, Kudasani, Gandhinagar – 382421 • Gorakhpur: Shop No. 5 & 6, 3rd Floor Cross Road, The Mall, AD Tiraha, Bank Road, Gorakhpur 273001, Uttar Pradesh • Gobindgarh: Opposite State Bank of Bikaner and Jaipur, Harchand Mill Road, Motia Khan, Mandi Gobindgarh, Punjab – 147 301 • Guntur: Door No 5-38-44 5/1 BRODIPET Near Ravi Sankar Hotel, Guntur 522002, Andhra Pradesh • Gurgaon: SCO - 17, 3rd Floor, Sector-14, Gurgaon 122001, Haryana • Guwahati: Piyali Phukan Road, K.C Path, House No.-1 Rehabari, Guwahati 781008, Assam • H. No 1-3-110, Rajendra Nagar, Mahabubnagar, Telangana, 509001 • B1, 1st floor, Mira Arcade, Library Road, Amreli, 365601 • Gwalior: G-6, Global Apartment Phase-II, Opposite Income Tax Office, Kailash Vihar City Centre, Gwalior 474001, Madhya Pradesh • Haridwar – F-3, Hotel Shaurya, New Model Colony, Haridwar, Uttarkhand, 249408 • Hassan: 2nd Floor, Pankaja Building, Near Hotel Palika, Race Course Road, Hassan – 573201, Karnataka • Hazaribag: Municipal Market Annanda Chowk, Hazaribagh 825301, Jharkhand • Hisar: 12, Opp. Bank of Baroda Red Square Market, Hisar 125001, Haryana • Hubli: No.204 - 205, 1st Floor, ' B ' Block, Kundagol Complex, Opp. Court, Club Road, Hubli 580029, Karnataka • Hyderabad: 208, II Floor,

Jade Arcade Paradise Circle, Secunderabad 500003, Andhra Pradesh • Indore: 101, Shalimar Corporate Centre 8-B, South Tukogunj, Opp.Greenpark, Indore 452001, Madhya Pradesh • Jabalpur: 975, Chouksey Chambers, Near Gitanjali School, 4th Bridge, Napier Town, Jabalpur 482001, Madhya Pradesh • Jaipur: R-7, Yudhisthir Marg, C-Scheme Behind Ashok Nagar Police Station, Jaipur 302001, Rajasthan • Jalandhar: 367/8, Central Town Opp. Gurudwara Diwan Asthan, Jalandhar 144001, Punjab • Jalgaon: Rustomji Infotech Services 70, Navipeth Opp. Old Bus Stand, Jalgaon 425001, Maharashtra • Jalna C.C. (Parent: Aurangabad): Shop No 6, Ground Floor, Anand Plaza Complex, Bharat Nagar, Shivaji Putla Road, Jalna 431203, Maharashtra • Jammu: JRDS Heights, Lane Opp. S&S Computers, Near RBI Building, Sector 14, Nanak Nagar, Jammu 180004, Jammu & Kashmir • Jamnagar: 207, Manek Centre, P N Marg, Jamnagar 361001, Gujarat. Tel.: (0288) 6540116 • Jamshedpur: Millennium Tower, "R" Road Room No:15 First Floor, Bistupur, Jamshedpur 831001, Jharkhand • Jhansi: 372/18 D, 1st floor, Above IDBI Bank, Beside V-Mart, Near RASKHAN, Gwalior Road, Jhansi 284001 • Jodhpur: 1/5, Nirmal Tower Ist Chopasani Road, Jodhpur 342003, Rajasthan • Jorhat: Jail Road Dholasatra, Near Jonaki Shangha Vidyalaya Post Office – Dholasatra, Jorhat - 785001 • Junagadh: Circle Chowk, Near Choksi Bazar Kaman, Gujarat, Junagadh 362001, Gujarat • Kadapa: Bandi Subbaramaiah Complex, D.No:3/1718, Shop No: 8, Raja Reddy Street, Besides Bharathi Junior College, Kadapa 516001, Andhra Pradesh, West Bengal • R. N. Tagore Road, Kotwali P. S., Krishnanagar, Nadia, West Bengal. Pin code - 741101 • Kangra: C/O Dogra Naresh and Associates, College Road, Kangra, Himachal Pradesh, 176001 • D No – 25-4-29, 1st floor, Kommireddy vari street, Beside Warf Road, Opp Swathi Medicals, Kakinada 533001, Andhra Pradesh • Kalyani: A - 1/50, Block - A, Dist Nadia, Kalyani 741235, West Bengal • Kannur: Room No.14/435 Casa Marina Shopping Centre Talap, Kannur 670004, Kerala • Kanpur: I Floor 106 to 108 CITY CENTRE Phase II 63/ 2, The Mall, Kanpur 208001, Uttar Pradesh • Karimnagar: HNo.7-1-257, Upstairs S B H Mangammathota, Karimnagar 505001, Andhra Pradesh • Karnal (Parent: Panipat TP): 29 Avtar Colony, Behind Vishal Mega Mart, Karnal 132001 • Karur: # 904, 1st Floor Jawahar Bazaar, Karur 639001, Tamil Nadu • Kasaragod: KMC XXV/88, 1st and 2nd Floor, Stylo Complex, Above Canara Bank, Bank Road, Kasaragod - 671121, Kerala • Kashipura: Dev Bazaar, Bazpur Road, Kashipur – 244713, Uttarkhand • Kharagpur: 623/1 Malancha Main Road, PO Nimpura, Ward No - 19, Kharagpur 721304, West Bengal • Kharagpur: "Silver Palace", OT Road, Inda – Kharagpur, G.P Barakola, P.S – Kharagpur local, West Midnapore – 721305 • Kolhapur: 2 B, 3rd Floor, Ayodhya Towers, Station Road, Kolhapur 416001, Maharashtra • Kolkata: RBC Road, Ground Floor, Near Barasat Kalikrishna Girls High School, Barasat - 700124, Kolkota, West Bengal • Kolkata – 2A, Ganesh Chandra Avenue, Room No. 3A "Commerce House" (4th floor), Kolkata 700013 • Kolkata: Saket Building, 44 Park Street, 2nd Floor, Kolkata 700071, West Bengal • Kadakkan Complex, Opp Central School, Malappuram 670 504 • 53, 1st Floor, Shastri Market, Sadar Bazar, Firozabad 283 203 • Kollam: Kochupilamoodu Junction Near VLC, Beach Road, Kollam 691001, Kerala • Kota: B-33 'Kalyan Bhawan Triangle Part ,Vallabh Nagar, Kota 324007, Rajasthan • Kottayam: Door No - XIII/658, Thamarapallil Building, M L Road, Near KSRTC Bus Stand Road, Kottayam - 686001 • Kumbakonam: Jailani Complex 47, Mutt Street, Kumbakonam 612001, Tamil Nadu • Kurnool: H.No.43/8, Upstairs Uppini Arcade, N R Peta, Kurnool 518004, Andhra Pradesh • Lucknow: Off # 4, 1st Floor, Centre Court Building, 3/C, 5 - Park Road, Hazratganj, Lucknow 226001, Uttar Pradesh • Ludhiana: U/ GF, Prince Market, Green Field Near Traffic Lights, Sarabha Nagar Pulli Pakhowal Road, Ludhiana 141002, Punjab • Madurai: Cams Service Centre, # Ist Floor, 278, North Perumal, Maistry Street (Nadar Lane), Madurai 625001, Tamil Nadu • Mangalore: No. G 4 & G 5, Inland Monarch Opp. Karnataka Bank Kadri Main Road, Kadri, Mangalore 575003, Karnataka • Mapusa: Office no.CF-8, 1st Floor, Business Point, Above Bicholim Urban Co-Op Bank Ltd, Angod, Mapusa 403507, Goa • Margao: F4 – Classic Heritage, Near Axis Bank, Opp. BPS Club, Pajifond, Margao, Goa 403601 • Meerut: 108 Ist Floor Shivam Plaza Opposite Eves

Cinema, Hapur Road, Meerut 250002, Uttar Pradesh • Mehsana: 1st Floor, Subhadra Complex Urban Bank Road, Mehsana 384002, Gujarat • Moradabad: H 21-22, 1st Floor, Ram Ganga Vihar Shopping Complex, Opposite Sales Tax Office,, Uttar Pradesh • Hirji Heritage, 4th floor, Office No. 402, Above Tribhovandas Bhimji Zaveri (TBZ), L.T. Road, Borivali West, Mumbai 400 092. • Mumbai - Ghatkopar: Office no. 307, 3rd Floor, Platinum Mall, Jawahar Road, Ghatkopar East, Mumbai – 400077 • Mumbai: Rajabhadur Compound, Ground Floor Opp Allahabad Bank, Behind ICICI Bank 30, Mumbai Samachar Marg, Fort, Mumbai 400023, Maharashtra • Navi Mumbai: CAMS Service Centre BSEL Tech Park, B-505, Plot no 39/5 & 39/5A, Sector 30A, Opp. Vashi Railway Station, Vashi, Navi Mumbai - 400705 • Muzaffarnagar 235, Patel Nagar, Near Ramlila Ground, New Mandi,, Muzaffarnagar - 251001 • Muzaffarpur: Brahman toli, Durgasthan Gola Road, Muzaffarpur 842001, Bihar • Mysore: No.1, 1st Floor CH.26 7th Main, 5th Cross (Above Trishakthi Medicals) Saraswati Puram, Mysore 570009, Karnataka • Nadiad: F 142, First Floor, Gantakaran Complex, Gunj Bazar, Nadiad 387001, Gujarat • Nagpur: 145 Lendra Park, Behind Indus Ind Bank New Ramdaspath, Nagpur 440010, Maharashtra • Nagercoil IV Floor, Kalluveetil Shyras Center 47, Court Road, Nagercoil - 629 001 • Nanded: Shop No.8 and 9 Cellar, Raj Mohd. complex, Main Road Sree nagar, Nanded – 431 605. Tel. No. 9579444034 Nasik: 1st Floor, Shraddha Niketan, Tilakwadi, Opp. Hotel City Pride, Sharanpur Road, Nasik 422005, Maharashtra • Navsari: CAMS Service Center, 16, 1st Floor, Shivani Park, Opp. Shankheswar Complex, Kaliawadi, Navsari, Navsari 396445, Gujarat • Nagaland: House no. 436, Ground Floor, MM Apartment, Dr. Hokishe Sema Road, Near Bharat Petroleum, Lumthi Colony, Opposite T.K Complex, Dimapur – 797112 • Nellore: 97/56, I Floor Immadisetty Towers Ranganayakulapet Road, Santhapet, Nellore 524001, Andhra Pradesh • New Delhi: Aggarwal Cyber Plaza-II, Commercial Unit no. 371, 3rd Floor, Plot No. C-7, Netaji Subhash Place, Pitampura – 110034 • New Delhi : 304-305 III Floor Kanchenjunga Building 18, Barakhamba Road Cannaugt Place, New Delhi 110501, New Delhi • Nizamabad: CAMS Service Centre, 5-6-208, Saraswathi Nagar, Opposite Dr. Bharathi Rani Nursing Home, Nizamabad – 503001, Telangana • Noida: E-3, Ground Floor, Sector 3, Near Fresh Food Factory, Noida 201301, Uttar Pradesh • Palakkad: 10 / 688, Sreedevi Residency Mettupalayam Street, Palakkad 678001, Kerala • Panipat: 83, Devi Lal Shopping Complex Opp ABN Amro Bank, G.T. Road, Panipat 132103, Haryana • Patiala: SCO-17, Opposite Amar Ashram, Near Hotel Polo Club, Lower Mall Road, Patiala 147001, Punjab • Patna: G-3, Ground Floor, Om Vihar Complex, SP Verma Road, Patna 800001, Bihar • Pathankot: 13-A, 1st Floor, Gurjeet Market, Dhangu Road, Pathankot 145001, Punjab • Port Blair CAMS Service Centre 1st Floor, Above Mahesh Graphics, Nandanam Complex, Beside Old CCS Building, Junglighat Port Blair - 744 103 • Phagwara : Shop no. 2, Model Town, Near Joshi Driving School, Phagwara – 144401, Punjab • Pondicherry: S-8, 100, Jawaharlal Nehru Street (New Complex, Opp. Indian Coffee House), Pondicherry 605001, Pondichery • Pune: Vartak Pride, First Floor, Suvery No. 46, City Survey No. 1477, Hingne Budruk, D.P Road, Behind Dinanath Mangeshkar Hospital, Karvenagar, Pune - 411052, Maharashtra • Raipur: HIG,C-23, Sector - 1, Devendra Nagar, Raipur 492004, Chattisgarh • Rajahmundry: Cabin 101 D.no 7-27-4 1st Floor Krishna Complex Baruvuri Street T Nagar, Rajahmundry 533101, Andhra Pradesh • Rajkot: Office 207 - 210, Everest Building Harihar Chowk, Opp Shastri Maidan, Limda Chowk, Rajkot 360001, Gujarat • Ranchi: 4, HB Road, No: 206, 2nd Floor Shri Lok Complex, Ranchi 834001, Jharkhand • Rohtak: 205, 2ND Floor, Blg. No. 2, Munjal Complex, Delhi Road, Rohtak 124001, Haryana • Rourkela: 1st Floor Mangal Bhawan Phase II Power House Road, Rourkela 769001, Orissa • Saharanpur: I Floor, Krishna Complex Opp. Hathi Gate Court Road, Saharanpur 247001, Uttar Pradesh • Salem: No.2, I Floor Vivekananda Street, New Fairlands, Salem 636016, Tamil Nadu • Sambalpur: C/o Raj Tibrewal & Associates Opp. Town High School, Sansarak, Sambalpur 768001, Orissa • Sangli: Jiveshwar Krupa Bldg, Shop. No. 2, Ground Floor, Tilak Chowk, Harbhat Road, Sangli 416416, Contact No.: 0233-6600510 • Satna: 1st Floor, Shri Ram Market, Beside Hotel Pankaj, Birla Road,

Satna 485001, Madhya Pradesh • Satara: 117 / A / 3 / 22, Shukrawar Peth Sargam Apartment, Satara 415002, Maharashtra • Shillong: 3rd Floor, RPG Complex, Keating Road, Shillong 793001, Meghalaya, Tel: (0364) 2502511 • Shimla: I Floor, Opp. Panchayat Bhawan Main gate Bus stand, Shimla 171001, Himachal Pradesh • Shimoga: Nethravathi Near Gutti Nursing Home Kuvempu Road, Shimoga 577201, Karnataka • Sikar: Pawan Travels Street, Opposite City Center Mall, Sikar – 332001, Rajasthan • Siliguri: 78, First Floor, Haren Mukherjee Road, Beside SBI Hakimpara, Siliguri - 734001, West Bengal • Solapur: 4, Lokhandwala Tower, 144, Sidheshwar Peth, Near Z.P. Opp. Pangal High School, Solapur 413001, Maharashtra • Sriganganagar: 18 L Block, Sri Ganganagar 335001, Rajasthan • Srinagar: Near New Era Public School, Rajbagh, Srinagar 190008. Contact no. 0194-2311428. • 47/5/1, Raja Rammohan Roy Sarani, PO Mallickpara, Dist Hoogly, Sreerampur 712203 • Surat: Office No 2 Ahura -Mazda Complex First Floor, Sadak Street Timalyawad, Nanpura, Surat 395001, Gujarat • Thane – 3rd floor, Nalanda Chambers, B Wing, Gokhale Road, Near Hanuman Temple, Naupada, Thane (West) 400 062 • Thiruppur: 1(1), Binny Compound, II Street, Kumaran Road, Thiruppur 641601, Tamil Nadu • Thiruvalla: Central Tower, Above Indian Bank Cross Junction, Thiruvalla 689101, Kerala • Tirunelveli: III Floor, Nellai Plaza 64-D, Madurai Road, Tirunelveli 627001, Tamil Nadu • Tirunelveli: No. 51/72, 1st Floor, K.A.P. Complex, (Nachiyar Super Market - Upstairs) Trivandrum Road, Palaymkottai, Tirunelveli – 627002, Tamil Nadu • Tirupathi: Shop No: 6, Door No: 19-10-8 (Opp to Passport Office), AIR Bypass Road Tirupati - 517501, Andhra Pradesh, Tel: (0877) 6561003 • Trichur: Room No. 26 & 27, DEE PEE PLAZA, Kokkalai, Trichur 680001, Kerala • Trichy: No 8, I Floor, 8th Cross West Extn Thillainagar, Trichy 620018, Tamil Nadu • Trivandrum: R S Complex Opposite of LIC Building Pattom PO, Trivandrum 695004, Kerala • Udaipur: Shree Kalyanam 50, Tagore Nagar Sector 4, Hiranmagri, Udaipur – 313001, Email Id - camsudp@camsonline.com, Rajasthan • Udhampur: Guru Nank Institute, NH-1A, Udhampur, Jammu & Kashmir – 182101 • Vadodara: 103 Aries Complex, BPC Road, Off R.C. Dutt Road, Alkapuri, Vadodara 390007, Gujarat • Valsad: Ground Floor Yash Kamal - "B" Near Dreamland Theater Tithal Road, Valsad 396001, Gujarat • VAPI: 208, 2nd Floor, Heena Arcade, Opp. Tirupati Tower, Near G.I.D.C., Char Rasata, Vapi 396195, Gujarat • Varanasi: Office no 1, Second floor, Bhawani Market, Building No. D-58/2-A1, Rathyatra, Beside Kuber Complex Varanasi - 221010, Uttar Pradesh • Vellore: No.1, Officers Line, 2nd Floor, MNR Arcade, Opp. ICICI Bank, Krishna Nagar, Vellore 632001, Tamil Nadu • Vijayawada: 40-1-68, Rao & Ratnam Complex Near Chennupati Petrol Pump M.G Road, Labbipet, Vijayawada 520010, Andhra Pradesh • Villupuram : 595-597, 2nd Floor, Sri Suswani Towers, Nehruji Road, Villupuram – 605602 • Himachal Pradesh: 328/12, Ram Nagar, 1st Floor, Above Ram Traders, Mandi – 175001 • Visakhapatnam: Door No. 48-3-2, Flat No. 2, 1st Floor, Sidhi Plaza, Near Visakha Library, Srinagar, Visakhapatnam – 530 016., Andhra Pradesh • Warangal: A.B.K Mall, Near Old Bus Depot Road, F-7, 1st Floor, Ramnagar, Hanamkonda, Warangal 506001, Andhra Pradesh • Yamuna Nagar: 124-B/R Model Town Yamunanagar, Yamuna Nagar 135001, Haryana. • Gopal katra, 1st Floor, Fort Road Jaunpur – 222001, Contact no: 05452 321630 Jaunpur

TP Lite Centres

• Ahmednagar: B, 1+3, Krishna Encloave Complex, Near Hotel Natraj, Nagar-Aurangabad Road, Ahmednagar 414001, Maharashtra • Basti: Office # 3, 1st Floor, Jamia Shopping Complex, Opp Pandey School, Station Road, Basti 272002, Uttar Pradesh • Chhindwara: Office No - 1, Parasia Road, Near Mehta Colony, Chhindwara 480001, Madhya Pradesh • Chittorgarh: CAMS Service centre, 3 Ashok Nagar, Near Heera Vatika, Chittorgarh, Chittorgarh 312001, Rajasthan • Darbhanga: Shahi Complex, 1st Floor Near RB Memorial hospital, V.I.P. Road, Benta Laheriasarai, Darbhanga 846001, Bihar • Dharmapuri : # 16A/63A, Pidamaneri Road, Near Indoor Stadium, Dharmapuri, Dharmapuri 636701, Tamil Nadu • Shop No 26 and 27, Door No. 39/265A and 39/265B, Second Floor, Skanda Shopping Mall, Old Chad Talkies, Vaddageri, 39th

Ward, Kurnool, Andhra Pradesh, 518001 • Dhule : H. No. 1793 / A, J.B. Road, Near Tower Garden, Dhule 424001, Maharashtra • Faizabad: Amar Deep Building, 3/20/14, IInd floor, Niyawan, Faizabad-224001 • Gandhidham: S-7, Ratnakala Arcade, Plot No. 231, Ward – 12/B, Gandhidham 370201, Gujarat • Gulbarga: Pal Complex, 1st Floor Opp. City Bus Stop, SuperMarket, Gulbarga 585101, Karnataka • Haldia: 2nd Floor, New Market Complex, Durgachak Post Office, Purba Medinipur District, Haldia 721602, West Bengal • Haldwani: Durga City Centre, Nainital Road Haldwani, Haldwani 263139, Uttaranchal • Himmatnagar: D-78 First Floor, New Durga Bazar, Near Railway Crossing, Himmatnagar 383001, Gujarat • Hoshiarpur: Near Archies Gallery Shimla Pahari Chowk, Hoshiarpur 146001, Punjab • Hosur: No.303, SIPCOT Staff Housing Colony, Hosur 635126, Tamil Nadu • Jaunpur: 248, Fort Road, Near Amber Hotel, Jaunpur 222001, Uttar Pradesh • Katni: 1st Floor, Gurunanak Dharmakanta, Jabalpur Road, Bargawan, Katni 483501, Madhya Pradesh • Khammam: Shop No: 11 - 2 - 31/3, 1st floor, Philips Complex, Balajinagar, Wyra Road, Near Baburao Petrol Bunk, Khammam 507001, Andhra Pradesh • Malda: Daxhinapan Abasan, Opp Lane of Hotel Kalinga, SM Pally, Malda 732101, West Bengal • Manipal: CAMS Service Centre, Basement floor, Academy Tower, Opposite Corporation Bank, Manipal 576104, Karnataka • Mathura: 159/160 Vikas Bazar, Mathura 281001, Uttar Pradesh • Moga: Gandhi Road, Opp Union Bank of India, Moga 142001, Punjab • Namakkal: 156A / 1, First Floor, Lakshmi Vilas Building Opp. To District Registrar Office, Trichy Road, Namakkal 637001, Tamil Nadu • Palanpur: Gopal Trade Centre, Shop No. 13-14, 3rd Floor, Near BK Mercantile Bank, Opp. Old Gunj, Palanpur 385001, Gujarat • Rae Bareli: No.17 Anand Nagar Complex, Rae Bareli 229001, Uttar Pradesh • Rajapalayam: D. No. 59 A/1, Railway Feeder Road Near Railway Station, Rajapalayam 626117, Tamil Nadu • Ratlam: Dafria & Co 81, Bajaj Khanna, Ratlam 457001, Madhya Pradesh • Ratnagiri: Kohinoor Complex Near Natya Theatre Nachane Road, Ratnagiri 415639, Maharashtra • Roorkee: Cams Service Center, 22 Civil Lines Ground, Floor, Hotel Krish Residency, (Haridwar), Roorkee 247667, Uttaranchal • Sagar: Opp. Somani Automobiles Bhagwanganj, Sagar 470002, Madhya Pradesh • Shahjahanpur: Bijlipura, Near Old Distt Hospital, Jail Road, Shahjahanpur 242001, Uttar Pradesh • • Sirsa: Bansal Cinema Market, Beside Overbridge, Next to Nissan car showroom, Hissar Road, Sirsa 125055, Haryana • Sitapur: Arya Nagar Near Arya Kanya School, Sitapur 262001, Uttar Pradesh • Solan: 1st Floor, Above Sharma General Store Near Sanki Rest house The Mall, Solan 173212, Himachal Pradesh • Srikakulam: Door No 4-4-96, First Floor. Vijaya Ganapathi Temple Back Side, Nanubala Street, Srikakulam 532001, Andhra Pradesh • Sultanpur: 967, Civil Lines Near Pant Stadium, Sultanpur 228001, Uttar Pradesh • Surendranagar: 2 M I Park, Near Commerce College Wadhwan City, Surendranagar 363035, Gujarat • Tinsukia: Dhawal Complex, Ground Floor, Durgabari Rangagora Road, Near Dena Bank, PO Tinsukia, Tinsukia 786125, Assam • Tuticorin: 4B / A-16 Mangal Mall Complex, Ground Floor, Mani Nagar, Tuticorin 628003, Tamil Nadu • Ujjain: 123, 1st Floor, Siddhi Vinanyaka Trade Centre, Saheed Park, Ujjain 456010, Madhya Pradesh • Vasco: No DU 8, Upper Ground Floor, Behind Techoclean Clinic, Suvudha Complex, Near ICICI Bank, Vasco da gama 403802, Goa • Yavatmal: Pushpam, Tilakwadi, Opp. Dr. Shrotri Hospital, Yavatmal 445001, Maharashtra.

In addition to the existing Official Point of Acceptance of transactions, Computer Age Management Services Pvt. Ltd. (CAMS), the Registrar and Transfer Agent of ICICI Prudential Mutual Fund, having its office at New No 10. Old No. 178, Opp. to Hotel Palm Grove, MGR Salai (K.H.Road), Chennai - 600 034 shall be an official point of acceptance for electronic transactions received from the Channel Partners with whom ICICI Prudential Asset Management Company Limited has entered or may enter into specific arrangements for all financial transactions relating to the units of mutual fund schemes. Additionally, the secure Internet sites operated by CAMS will also be official point of acceptance only for the limited purpose of all channel partners transactions based on agreements entered into between IPMF and such authorized entities. Additionally, the

Internet site(s) operated by the AMC and online applications of the AMC (including Iprutouch) will also be official point of acceptance. The AMC also accepts applications received on designated FAX numbers.

In addition to the existing Official Point of Acceptance of transactions, authorized Points of Service (POS) of MF Utilities India Private Limited (MFUI) shall be an official point of acceptance for all financial and non- financial transactions. The updated list of POS of MFUI is available on www.mfuindia.com. The online transaction portal of MFUI is www.mfuonline.com. Further, Investors can also subscribe units of the Scheme during the NFO Period by availing the platforms/facilities made available by the Stock Exchanges.

For the updated list of official Point of Acceptance of transactions of AMC and CAMS, please refer the website of the AMC viz., www.icicpruamc.com.